BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH AT NEW DELHI.

ORIGINAL APPLICATION No. 666 of 2024

IN THE MATTER OF: -

Shri Om Prakash & ors. ..... **Applicants**

Versus

State of H.P. & Ors. ..... **Respondents**

INDEX

S/No.	Particulars	P.No.
1.	Affidavit in support of Supplementary Report submitted by the Joint committee in Compliance of the order dated 12.09.2024 passed by this Hon'ble TRIBUNAL in Original Application No.666 of 2024 titled as *Shri Om Prakash & ors. versus State of H.P. & ors.*	1-5
2.	**Annexure R-I** (Copy of supplementary joint inspection report)	6-347

RESPONDENT NO.3

Additional District Magistrate,
Una, District Una (H.P.)

THROUGH:

DATE: 05 **.12.2024**
PLACE: NEW DELHI

SANYA KAUSHAL
(ADVOCATE)
FOR STATE OF H.P
D-7794/2017
B-121, PH-1st ASHOK VIHAR
NEW DELHI-110052
MOB. NO. 9882805709
Kaushalsanya999@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI.
ORIGINAL APPLICATION No. 666 of 2024

IN THE MATTER OF: -

Shri Om Prakash & ors. ..... **Applicants**

Versus

State of H.P. & ors. ..... **Respondents**

AFFIDAVIT IN SUPPORT OF SUPPLEMENTARY REPORT SUBMITTED BY THE JOINT COMMITTEE IN COMPLIANCE OF THE ORDER DATED 12.09.2024 PASSED BY THIS HON'BLE TRIBUNAL IN ORIGINAL APPLICATION NO. 666 OF 2024 TITLED AS SHRI OM PRAKASH & ORS. VERSUS STATE OF H.P. & ORS.

Additional District Magistrate
Una, District Una (H.P.)

MOST RESPECTFULLY SHOWETH

1. I, Mahendra Pal Gurjar S/o Shri Nathu Lal Gurjar, aged 31 years, permanent resident of Village and Post Office Gyangarh, Tehsil Karera, District Bhilwara, Rajasthan - 311804 presently, posted as Additional Deputy Commissioner – cum – Additional District Magistrate Una,

OATH COMMISSIONER
Sr. No. 681
Date 05/12/24
Time 02:55 P.M.
UNA (H.P.)

District Una (H.P.) do hereby solemnly affirm and state as under:-

2. That the deponent is one of the members of the Joint Committee constituted by this Hon'ble Tribunal vide order dated 03.07.2024 and is well versed with the facts of the case and accordingly competent and duly authorized to swear upon the instant affidavit.

3. That the present compliance report is submitted by the State of Himachal Pradesh in response to the directions issued by the Hon'ble National Green Tribunal (NGT) in Original Application No. 666 of 2024, arising from an application filed under Section 18 read with Sections 14 and 15 of the National Green Tribunal Act. The application seeks the setting aside of the report of the Joint Inspection Committee and the NOCs dated 22.02.2018 and 27.01.2020 issued by the Gram Panchayat, Dharampur, Tehsil Haroli, District Una, Himachal Pradesh. Additionally, the application prays for directions to the respondents to cease the installation of stone crushers by Respondents No. 11 and 12 in Khasra Nos. 5158 and 5209 in the village of Dharampur, Tehsil Haroli, District Una,

Additional District Magistrate
Una, District Una (H.P.)

OATH COMMISSIONER
Sr. No. 681
Date 05/12/24
Time 02:55 P.M.
UNA (H.P.)

Himachal Pradesh. In compliance with the Hon'ble Tribunal's order dated 03.07.2024, a Joint Committee was constituted and directed to conduct an on-site inspection. However, at the subsequent hearing on 12.09.2024, the Joint Committee sought additional time to complete the remaining inspection activities, which could not be concluded due to the ongoing rainy season. Accordingly, the Joint Committee was granted permission to file a supplementary report by way of an affidavit. This Hon'ble Tribunal, after hearing the matter for a considerable time, was pleased to pass the following directions, as outlined in paragraph 5 of the order:

Additional District Magistrate,
Una, District Una (H.P.)

> "*5. In the last paragraph of the report, the Joint Committee has sought time to complete the remaining activities of inspection in post-monsoon season, i.e., November onwards which could not be completed due to the ongoing rainy season. Hence, the Joint Committee is permitted to file the supplementary report by way of an affidavit at least one week before the next date of hearing i.e. 09.12.2024.*"

OATH COMMISSIONER
Sr. No. 681
Date 05/12/24
Time 02:56PM
UNA (H.P.)

4. That the Respondent State submits that, in compliance with the directions issued by this Hon'ble Tribunal, the Joint Committee constituted by this Hon'ble Tribunal vide

order dated 03.07.2024, conducted a joint inspection of the site in question on 22.11.2024. The said Joint Committee has thereafter submitted its supplementary joint inspection report, which is annexed hereto as **Annexure R-I** for the esteemed perusal of this Hon'ble Tribunal.

5. That the present compliance report may kindly be taken on record. The answering Respondent further craves the leave of this Hon'ble Tribunal to place additional documents on record, if required, and make detailed submissions at the time of hearing.

6. That, in view of the foregoing, it is most respectfully prayed that this Hon'ble Tribunal may graciously accept and take on record the supplementary joint inspection report submitted by the Joint Committee constituted by this Hon'ble Tribunal vide order dated 03.07.2024.

Additional District Magistrate,
Una, Distt. Una (H.P.)
DEPONENT

OATH COMMISSIONER
Sr. No. 681
Date 05/12/24
Time 02:55pm
Una (H.P.)

VERIFICATION:

I, the above-named deponent, do hereby verify that I have read and understood the contents of the above Affidavit, and that the same are true and correct to the

best of my knowledge and belief. No part of the same is false, and nothing material has been concealed therefrom. Verified at Una on this 05th day of December, 2024.

OATH COMMISSIONER
Sr. No. 681
Date 5/12/24
Time 02:55 pm

Additional District Magistrate,
Una, District Una (H.P.)

DEPONENT

Certified that Sh. Mahendar Pal Saini
Deponent made declaration on Oath before me read over, explained and admitted correct, Identified by Sh. Self On 05/12/24

ATTESTED
Daman Bhatoa
Advocate-cum-
Oath Commissioner
Distt. Court's Una (H.P.)

Annexure R-I

H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Office: Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : http://www.hppcb.nic.in e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/O.A. No. 666 of 2024/2024-1592-94 Dated: 5/12/24

From: Regional Officer

To

The Deputy Commissioner,
Una, Distt. Una (H.P)

Subject: **Compliance of order dated 12-09-2024 passed by the Hon'ble NGT in OA No. 666/2024 titled Om Prakash & Ors V/s State of HP & ors.**

Sir,

This is with reference to Member Secretary HPSPCB Shimla Office letter no. 10813 dated 17.09.2024 on the subject cited above and order dated 12-09-2024 passed by the Hon'ble NGT wherein following directions have been passed :-

".....5. In the last paragraph of the report, the Joint Committee has sought time to complete the remaining activities of inspection in post-monsoon season, i.e., November onwards which could not be completed due to the ongoing rainy season. Hence, the Joint Committee is permitted to file the supplementary report by way of an affidavit at least one week before the next date of hearing.

In this regard, please find enclosed herewith the supplementary report of the Joint committee a/w relevant annexures for your kind perusal and further necessary action please.

ABC/Dev
5/12/24

Encls: As above.

Yours faithfully,

Er. Praveen Kumar
Regional Officer
HPSPCB Una

20425898
05/12/2024

Copy to : 1)The Member Secretary, HPSPCB Shimla for kind information please.

2) The Regional Director, Central Pollution Control Board , BSNL, Chandi Path, Sector 49, Chandigarh for kind information please.

Er. Praveen Kumar
Regional Officer
HPSPCB Una

Supplementary Report of the Joint Committee in the matter of OA NO. 666/2024; Om Prakash & Ors Vs State of HP, in compliance to the orders of Hon'ble National Green Tribunal dated 12/09/2024.

1. Background and Orders of Hon'ble National Green Tribunal:

The matter is related to two Stone crushers namely M/s. Thakur Enterprises (Unit IV) and M/s. Shree Shree Rudra Stone crusher & Screening Plant (Unit II) at Village Dharampur, Tehsil Haroli. District Una, H.P.

The Hon'ble National Green Tribunal by order dated 03.07.2024 (**Annexure-1**) had constituted a Joint Committee with a direction to the committee to visit the site, verify the factual position regarding dust suppression system installed and the pollution control measures taken by Respondents No. 10 and 11 and suggest remedial measures for prevention and control of air/dust pollution to guard against the adverse impact on agricultural land, crops, animals and farm workers.

The Joint Committee filed its progress report on 09.09.2024 (**Annexure-2**), seeking more time to complete the remaining activities in the post-monsoon season. The progress report of the Joint Committee was considered by Hon'ble NGT on 12/09/2024 and the following directions were issued to the Joint Committee, by Hon'ble National Green Tribunal vide order dated 12/09/2024 (**Annexure-3**):

Para 05. *In the last paragraph of the report, the Joint Committee has sought time to complete the remaining activities of inspection in post-monsoon season, i.e., November onwards which could not be completed due to the 6 ongoing rainy season. Hence, the Joint Committee is permitted to file the supplementary report by way of an affidavit at least one week before the next date of hearing.*

2. Action taken by the Joint Committee, to comply with the directions of Hon'ble NGT:

2.1.Site visit on 08/11/2024:

A meeting and site visit was held on 08.11.2024 by the Joint Committee at the stone crushers' site to decide the monitoring locations for emission monitoring, ambient air quality monitoring, noise monitoring and also to finalize the further course of action, for filing the supplementary report, in compliance to the directions of Hon'ble NGT issued vide order dated 12/09/2024. **It was observed that:**

- During the joint visit, **neither of the crushers was operational.**
- The representatives of the stone crushers informed that they have not yet received clearance from the HPPCB to resume operations, in compliance to the orders of the Hon'ble NGT dated 12/09/2024. It was directed by Hon'ble vide order dated 12/09/2024 that *"Respondent No. 2 (HPPCB) will ensure that Respondent No. 10 and 11 operate only by complying with all the norms"*
- It was informed that the HPPCB has yet to verify the compliance, as directed by the Hon'ble NGT, to ensure that the stone crushers operate only once the norms are met.

It was decided by the Joint Committee that:

i. Emission monitoring of both the stone crushers will be carried out as per standards notified by MoEF&CC.

ii. Ambient air quality monitoring will be carried out in the nearby agricultural fields and, if necessary, at specific locations, by associating the complainants during the monitoring process.

iii. Similarly, noise monitoring will also be carried out as per prescribed standards.

iv. The above monitoring will be carried out only when the stone crushers are in regular operation at full/optimum capacity.

v. HPPCB, RO, Una will inform the status of stone crushers with regard to regular operation at full/optimum capacity, in compliance to the directions of Hon'ble NGT issued vide order, to plan the monitoring.

vi. The Joint Committee will also complete the pending activities including visit the stone crushers' mining sites to verify compliance with the environmental clearance conditions related to pollution control measures.

It was observed that both the stone crushers have implemented dust control measures as specified in the CPCB Guidelines within the premises of the stone crushers . ***However, dust control measures are yet to implemented on the approach road leading to stone crushers. It was informed this approach road is under dispute due to demarcation pending with the Revenue Department.***

The minutes of meeting (MoM) of the Joint Committee are enclosed as **Annexure-4**.

A team of HPPCB Regional Office, Una also carried out inspection of both the stone crushers on 08/11/2024, to verify the compliance of the observations made by the Joint Committee in its progress report dated 09/09/2024. It was informed by HPPCB vide letter No. 1477-81 dated 14/11/2024 (**Annexure-5**) and letter No. 1482-86 dated 14/11/2024 (**Annexure-6**) that both the Units have complied with the guidelines prescribed for stone crushers by CPCB and the units has been permitted to operate the plant continuously. The copy of the report dated 14/11/2024 filed by HPPCB before Hon'ble NGT is enclosed as **Annexure-7.**

2.2.Site Visit dated 22/11/2024:

It was informed by HPPCB Regional Officer Una vide email dated 19/11/2024 , HPPCB RO, Una this office has arranged instruments required for the monitoring of process emissions, ambient air quality and noise monitoring. The site visit was accordingly fixed on 21st and 22nd November, for completing all the pending activities (**Annexure-8**).

However, on 20th November, 2024, another communication (**Annexure-9**) received from HPPCB Regional Officer, Una, informing that *"the above schedule of site visit by the Joint Committee was conveyed telephonically to both the stone crushers. However, both units have submitted letters in this office regarding request to extend the period of inspection at crushers citing certain reasons therein" The request for extension of the site visit was made by the Units for the following reasons:*

i) The unit has applied for permission of JCB, so the unit cannot do mining activity from executed mining lease.
ii) The route of the mining lease in under dispute due to demarcation pending by revenue department.
iii) The unit have not labour to run the stone crusher plant.

The letters received from the Units, as received from the HPPCB RO, Una are enclosed as **Annexure-10** and **Annexure-11.**

Taking a strong view of the fact that the Units are informed about the visit schedule of the Joint Committee, which are otherwise intended to be unannounced, to ensure that the factual status is reported accurately to the NGT, it was decided to continue with the site visit even if these Units are not operational.

Accordingly, the site visit was conducted on 22/11/2024 and it was a surprise to note that both the stone crushers were in operation with the minimum capacity, without any information to HPPCB Regional Officer, Una. **Therefore, emission and air quality could not be conducted since the monitoring is required to conducted during continuous operation and at optimum capacity, to get the representative results.**

2.3. Verification of the Compliance of the conditions of Environmental Clearance granted to both the stone crushers:

The Joint Committee visited the mining leases (both River Bed and Hill Slope), during site visit on 22/11/2024, to verify the compliance of the conditions of EC.

2.3.1. M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11)

The Unit has obtained i) Environmental Clearance (No. 928 dated 15/07/2021) for hill slope mining with validity upto 14/07/2026 and ii) Environmental Clearance (No. EC23B000HP120836 dated 19/05/2023) for river bed mining with validity up to 18/05/2028.

A copy of 06 monthly compliance reports for EC conditions for both the above stated mining lease areas were provided to the Joint Committee, which are enclosed as **Annexure-12** and **Annexure-13** respectively. ***Examination of the compliance report provided by the Unit indicated that compliance have been submitted with regard to stone crushers and not the mining lease areas.***

Both the mining lease areas were visited by the Joint Inspection Committee and following was observed:

- No mining activity was observed in hill slope mining lease area 0.5707 hectares situated in Mauza and Mohal Sainsowal, Tehsil Haroli, District Una (HP). **Photograph 1 & 2 of Annexure- 14.**

- No mining activities were observed in river bed mining lease area of 1-07-36 hectares situated in Mauza-Mohal Dharampur, Tehsil Haroli, District Una (HP).**Photograph 3 & 4 of Annexure- 15**

The following conditions have also been imposed in the Environmental Clearance issued to the stone crusher for hill slope and river bed mining as air pollution control measures, beside other conditions:

i. The project proponent will install a minimum 03 ambient air quality monitoring stations with 01 in upwind and 02 in downwind direction.

ii. The project proponent will develop green belt in 7.5-meter-wide safety zone all along the mine lease boundary as per guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease.

It was observed that the Project Proponent is yet to comply with these conditions, However, it was informed that these conditions will be complied with, before starting mining operations.

2.3.1. M/s. Thakur Enterprises Unit IV (Respondent No. 10)

The unit has obtained i) Environmental Clearance (No. EC23B001HP169251dated 19/05/2023) for river bed mining with validity upto 18/05/2028.

A copy of 06 monthly compliance reports for EC conditions for the above stated mining lease area was provided to the Joint Committee, which is enclosed as **(Annexure-16).** ***Examination of the compliance report provided by the Unit indicated that compliance have been submitted with regard to stone crushers and not the mining lease area.***

The mining lease areas were visited by the Joint Committee and it was observed that:

- No mining activity was observed to be carried out/started yet in hill slope mining lease area 2-22-85 hectares situated in Mauza and Mohal Gondpur Jaichand, Tehsil

Haroli, District Una (HP). The EC granted for the said mining lease has been declared invalid as it was granted by DEIAA in compliance to MOEFCC orders dated 28/04/2023.(**Annexure-17**).

- Mining activities were observed to be started recently as only minor mining was observed in the river bed mining lease area 2.9510 hectares situated in Mauza and Mauhal Badhera, Tehsil Haroli, District Una (HP). **Photograph 1 & 2 of (Annexure-18).**

The following conditions have also been imposed in the Environmental Clearance issued to the stone crusher for hill slope and river bed mining as air pollution control measures, beside other conditions:

i. The project proponent will install a minimum 03 ambient air quality monitoring stations with 01 in upwind and 02 in downwind direction.

ii. The project proponent will develop green belt in 7.5-meter-wide safety zone all along the mine lease boundary as per guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease.

It was observed that the Project Proponent is yet to comply with these conditions, However, it was informed that these conditions will be complied with, before starting mining operations.

The Mining Department Una was requested to provide the details of mining carried out by both the Stone Crushers. As per information provided by the Mining Department vide letter No. 2329 dated 26/11/2024 (**Annexure-19**), ***none of these two Stone Crushing Units have carried out mining activities in their respective mining lease areas so far.***

Regarding source of huge quantity of raw material and the finished products lying in the premises, as observed by the Joint Committee during previous inspections and also reported in its earlier report, it was apprised by Mining Inspector Una that the raw material used by both the stone crushers was generated from the excavation activities during the construction work at the project sites.

2.4. Noise monitoring:

The Joint Committee conducted noise monitoring at three locations in each Stone Crushing unit under non-operational conditions, to collect base-line data for future reference and use. The Noise monitoring results are enclosed as **Annexure-20** and **Annexure-21** respectively.

3.0. Conclusion and Recommendations:

1. *It was observed that both the stone crushers namely M/s. Thakur Enterprises Unit IV (Respondent No 10) and M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11) have now complied with the observations made by the Joint Committee in its earlier report and guidelines specified for dust suppression and pollution control measures, within the premises of the Units.*

2. ***However, dust control measures are yet to implement on the approach road leading to stone crushers. It was informed this approach road is under dispute due to demarcation pending with the Revenue Department.*** *It is recommended that SPCB ensures the implementation of guidelines specified for dust suppression and pollution control measures, in the approach road, as well.*

3. ***The source emission, ambient air quality and noise monitoring of both the stone crushers could not be conducted by the Joint Committee, because both units were not functioning at the time of inspection despite the directions issued by HPSPCB to make the crushers fully operational.***

4. The base-line data of Noise monitoring, for future reference and use, has been collected by the Joint Committee.

5. ***No mining activities were observed at River bed and Hill Slope mining sites of the both the Units.*** As per information provided by the Mining Department, none of these two Stone Crushing Units have carried out mining activities so far. *Regarding source of huge quantities of raw material and the finished products lying in the premises, as observed by the Joint Committee during previous inspections and also reported in its earlier report,* ***it was apprised by Mining Inspector Una that the raw material used***

by both the stone crushers was generated from the excavation activities during the construction work at the project sites.

6. *The following conditions have also been imposed in the Environmental Clearance issued to the stone crusher for hill slope and river bed mining as air pollution control measures, beside other conditions:*

   i. *The project proponent will install a minimum 03 ambient air quality monitoring stations with 01 in upwind and 02 in downwind direction.*

   ii. *The project proponent will develop green belt in 7.5-meter-wide safety zone all along the mine lease boundary as per guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease.*

It was observed that the Project Proponent is yet to comply with the above conditions, *However, it was informed that these conditions will be complied with, before starting mining operations. It is recommended that SPCB ensures the compliance of the conditions imposed in Environmental Clearance with special reference to hill slope mining.*

Additional Deputy Commissioner Una
Additional Deputy Commissioner
District Una (H.P.)
Una, District Una (H.P.)

05/12/2024

Regional Officer
Regional Officer
H.P.S.P.C.B. Una (HP)

Scientist 'F',
CPCB Regional Directorate, Chandigarh

Annexure-I

Item No. 03 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 666/2024
(I.A. No. 275/2024)

Shri Om Prakash & Ors. Applicant

Versus

State of Himachal Pradesh & Ors. Respondent(s)

Date of hearing: 03.07.2024

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Vishal Mahajan & Ms. Divya Kumari Sharma, Advocates

ORDER

1. The Applicants, permanent residents of village Dharampur, Tehsil Haroli, District Una, Himachal Pradesh, have filed the present application praying for setting aside of report of Joint Inspection Committee and NoCs dated 22.02.2018 and 27.01.2020 issued by Gram Panchayat, Dharampur, Tehsil Haroli, District Una, Himachal Pradesh and direction to respondents to stop installation of stone crushers by respondents no. 11 and 12 in Khasra nos. 5158 and 5209 in the above said village.

2. The applicants have submitted that the State of Himachal Pradesh had vide Notification dated 11.08.2004 framed the guidelines for installation, location, registration and functioning of stone crushers and also formulated HP Mineral Policy, 2013 (2013 Policy). In compliance of order dated 01.06.2012 passed in CWP No. 7949 of 2011 and CWP 7951

of 2011 the State of Himachal Pradesh vide Notification dated 29.05.2014 notified fresh guidelines for setting up of stone crushing units in Himachal Pradesh. As per Notification dated 29.05.2014 the minimum distance of *abadi-deh* and Irrigation Scheme from the stone crusher is required to be 500 meters. The applicants have further submitted that respondents no. 11 and 12 applied for permission from Himachal Pradesh Government for installation of stone crushers in the name of Thakur Enterprises Unit in Khasra no. 5209 and Shree Shree Rudra Stone Crusher in Khasra no. 5158 in village Dharampur and in connivance with the Pradhan of Gram Panchayat, Dharampur procured forged and fabricated no objection certificates of said Gram Panchayat. For installation of stone crushers adjoining to the agricultural land, *abadi-deh* and water scheme. Said Khasra numbers are surrounded by agricultural land of the applicants and other co-villagers. A*badi-deh* of Subash Singh and Pawan in Khasra no. 5119 is situated at the distance of 101 meters and 102 meters respectively from the site of stone crushers and *abadi-deh* of Shri. Rakesh Kumar in Khasra no. 5085 is situated at the distance of 260 meters from site of respondent no. 12 and 270 meters from the site of respondent no. 11. The Irrigation Scheme of the village in Khasra No. 5233 is at the distance of 190 meters from the site of respondent no. 11 and 250 meters from the site of respondent no. 12 of the stone crushers. The Irrigation Scheme in Khasra no. 5086 is at the distance of 260 meters from the site of respondent no. 12 and 270 meters from the site of respondent no. 11. Around the site of stone crusher main crops grown are maize, paddy, potato, wheat and vegetable which will be affected because of dust from the stone crushers. Joginder Singh sent representation to this Tribunal which was registered as O.A. No. 863/2022. This Tribunal constituted a Committee in the above said O.A. in the absence of the applicants and other villagers. The Committee gave

report which is factually wrong and order passed by this Tribunal may be set aside.

3. The applicants have filed I.A. No. 275/2024 for placing on record photographs of stone crushers as annexure A-18 which is allowed and the additional documents are taken on record.

4. Learned Counsel for the applicant has argued that installation and operation of the stone crushers will be violative of Himachal Pradesh Government Notification dated 29.05.2014 and 2013 Policy of State of Himachal Pradesh and air pollution caused by the stone crushers will damage agricultural land and crops of the applicants and other co-villagers, adversely impact Irrigation Schemes and cause health hazards to the residents.

5. We have noticed that earlier Joginder Singh and other residents of village Dharampur, Tehsil Haroli, District Una, Himachal Pradesh had sent letter petition which was registered as O.A. No. 863/2022. The grievances raised in said letter petition were that the stone crusher were likely to damage agricultural land, crops etc. in the village due to emission of dust and would also cause air pollution damaging environment in general and that of village Dharampur, in particular. It would also cause health hazard to the residents.

6. This Tribunal, while holding that these aspects can be looked into by the concerned authorities, disposed of the application vide order dated 26.04.2023 by directing Himachal Pradesh Pollution Control Board and District Magistrate, Una (Himachal Pradesh) to visit the site in question, collect relevant information and find out if there is any violation of environmental norms and if the said Committee finds complaint to be

correct, they shall take appropriate remedial and preventive action in accordance with law within two months.

7. Report dated 24.03.2023 was filed by the District Magistrate, Una mentioning that from the enquiry it was observed that the site fulfill the criteria of minimum safe distance as mentioned in the Guidelines specified in Notification dated 29.05.2014. In the report it was also mentioned that the Deputy Director, Agriculture has submitted that an adequate dust suppression mechanism should be installed by the crushing unit for the prevention of potential damage to crops in the vicinity.

8. The report was registered as M.A. No. 32/2023 in O.A. No. 863/2022 and was disposed of vide order dated 26.04.2023. This Tribunal observed that the unit is non-compliant in terms of requirement of dust suppression system and it is not clear whether requisite CTO under the Air Act had been granted and directed that further action be ensured by the State PCB and District Magistrate, Una in accordance with law and it may be ensured that the unit does not operate without requisite CTO and if violation continue beyond specified time the unit may be closed till compliance. Accountability for past violations be fixed following "Polluter Pays" principle.

9. The grievances raised by the applicants in the present application are identical to the grievances raised in O.A. No. 863/2022. Report dated 24.03.2023 was filed by the District Magistrate, Una regarding said grievances mentioning that the sites fulfilled the criteria of minimum safe distance specified in the 2014 Guidelines. On enquiry NoCs issued by the Gram Panchayat were also found to be valid negating allegation of the same being forged/fabricated. The report acknowledged violation

regarding installation of the dust suppression system and while referring to Notification No. STE-E-(5)-9/2018 dated 29.06.2021 issued by Environment, Science and Technology Department mentioned that the directions have been issued to District Mining Officer to ensure compliance of the guidelines regarding pollution control measures by the stone crushing units. Said report was relied upon by this Tribunal vide order dated 26.04.2023 whereby HSPCB and District Magistrate, Una was directed to take further action in accordance with law and ensure that the stone crushing units do not operate without requisite CTO.

10. *Prima facie*, the averments made in the present application raise substantial environment questions arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010 limited to the context of air/dust pollution caused by the stone crushing units and impact thereof on agricultural land, crops, animals and farm workers.

11. In view of the above we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), Himachal Pradesh Pollution Control Board (HPPCB) and District Magistrate, Una and direct the same to undertake visits to the site, verify the factual position regarding dust suppression system installed and pollution control measures taken by respondents no. 11 and 12 and suggest remedial measures for prevention and control of air/dust pollution to guard against the adverse impact on agricultural land, crops, animals and farm workers. The HPPCB will be the nodal agency for coordination and compliance.

12. Report may be submitted within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

13. Notices alongwith copies of the application and documents attached therewith be also issued to respondents requiring them to file their reply/response to the allegations made in the application within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

14. List for further consideration on 12.09.2024.

15. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to CPCB, HPPCB and District Magistrate, Una by e-mail for requisite compliance.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

July 03, 2024
ag

Progress Report of the Joint Committee in the matter of OA NO. 666/2024; Om Prakash & Ors Vs State of HP, in compliance to the orders of Hon'ble National Green Tribunal dated 03/07/2024.

1. Background and Orders of Hon'ble National Green Tribunal:

The matter is related to two Stone crushers namely M/s. Thakur Enterprises (Unit IV) and M/s. Shree Shree Rudra Stone crusher & Screening Plant (Unit II) at VillageDharampur, Tehsil Haroli. District Una, H.P. The Applicants, permanent residents of Village Dharampur, Tehsil Haroli, District Una, Himachal Pradesh, have filed the present application praying for setting aside of report of Joint Inspection Committee filed in the matter of OA No. O.A. No. 863/2022, besides other directions including to stop installation of stone crushers by respondents No. 10 and 11 in Khasra nos. 5158 and 5209 in the above said village.

It was observed by the Hon'ble National Green Tribunal that:

Para 09: *The grievances raised by the applicants in the present application are identical to the grievances raised in O.A. No. 863/2022. Report dated 24.03.2023was filed by the District Magistrate, Una regarding said grievances mentioning that the sites fulfilled the criteria of minimum safe distance specified in the 2.14 Guidelines. On enquiry, NOCs issued by the Gram Panchayat were also found to lie valid negating allegation of the same being forged/fabricated.* ***The report acknowledged violation regarding installation of the dust suppression system and while referring to Notification No. STE-E-(5)9/2018 dated 29.06.2021 issued by Environment, Science and Technology Department mentioned that the directions have been issued to District Mining Officer to ensure compliance of the guidelines regarding pollution control measures by the stone crushing units. Said report was relied upon by this Tribunal vide order dated 26.04.2023 whereby HSPCB and District Magistrate, Una was directed to take further action in accordance with law and ensure that the stone crushing units do not operate without requisite CTO.***

Para 10: *Prima facie, the averments made in the present application raise substantial environment questions arising out of the implementation of the enactments specified in Schedule I to the National Green TribunalAct,* ***2010 limited to the context of air/dust pollution caused by the stone crushing units and impact hereof on agricultural land, crops, animals and farm workers.***

The following directions were issued by Hon'ble National Green Tribunal (NGT) vide order dated 03/07/2024 (**Annexure-2**):

Para 11: *"In view of the above we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), Himachal Pradesh Pollution Control Board (HPPCB) and District Magistrate, Una and direct the same to undertake* ***visits to the site, verify the factual position regarding dust suppression system installed and pollution control measures taken by respondents no. 10 and 11 and suggest remedial measures for prevention and control of air/dust pollution to guard against the adverse impact on agricultural land, crops, animals and farm workers.*** *The HPPCB will be the nodal agency for coordination and compliance.*

Para 12: *Reportmay be submitted within two months by e-mail".*

2. Compliance of the orders of Hon'ble National Green Tribunal:

2.1. Constitution of the Joint Committee:

In compliance to the orders of Hon'ble National Green Tribunal, a Joint Committee comprising of the following Members of the Joint Committee was constituted:

1. Sh. Mahendra Pal Gurjar, I.A.S, Addl. Deputy Commissioner, Una (Member nominated by Deputy Commissioner, Una);
2. Dr. Narender Sharma, Scientist 'F', CPCB Regional Directorate, Chandigarh (Member nominated by CPCB);
3. Er. Parveen Kumar, Assistant Environmental Engineer and Regional Officer, HPPCB, Una (Nodal Officer nominated by HPPCB).

2.2. Site Visits:

The site visit was undertaken by the Joint Committee on 12/08/2024, the date communicated by Nodal Officer vide Letter No. HPSPCB/RO/Una/OA 666 of 2024/2024:771-80 dated 02/08/2024 (**Annexure-3**). The date and time of the site visit was also communicated to the owners of the stone crushers and the applicants by the Nodal Officer through the said letter dated 02/08/2024, with a request to remain present at the time of inspection. Sub Divisional Officer (Civil), Mining Officer Una and other officers of the Revenue Department were also associated during the site visit. The attendance sheet is attached as **Annexure-4**.

2.3. Report of the Joint Committee :

2.3.1. Issues raised by the applicants and other villagers during the site visit:

The following key issues were raised by the applicants and other villages before the Joint Committee:

i. Both stone crushers are utilizing the embankment built for flood protection by channelling the Swan River as their access road. The movement of heavy vehicles on this embankment is leading to dust generation. Additionally, the applicants also claimed that the embankment was constructed on land owned by the villagers, and they will not permit its use as an access road to the stone crushers. However, they are not opposed if the stone crushers use the part of embankment constructed on Government Land. However, they have no objection if the stone crushers use the section of the embankment that was built on government land.

ii. The operation of stone crushers is causing dust, which is damaging crops in nearby fields.

iii. The crushers generate excessive noise pollution.

iv. Discharge of wastewater containing silt into the surrounding areas.

The applicants and villages also showed photographs and videos captured by them during operation of stone crushers, in support of their complaints regarding above issues.

2.3.2. Observations and Findings of the Joint Committee:

1. The distance between the two crushers under reference (**M/s. Thakur Enterprises (Unit IV) and M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II**), was observed to be 0 meter (NIL). There is no boundary wall between these two crushers.

2. During the Joint Committee's site visit, it was raining, and neither of the stone crushers (**M/s. Thakur Enterprises (Unit IV) and M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II**) was operational at the time of inspection. However, the large quantity of finished product (**sand and bajri**) present at the site

suggested that the stone crushers are operating regularly (**Photograph 1-4** of **Annexure-1**).

3. There are agriculture fields adjacent to the boundary of both the stone crushers.
4. With regard to the concern of applicants and villagers regarding use of embankment built on the land owned by the villagers, by the stone crushers as approach road, a clarification was sought by the Mining Department from the Flood Protection Division. In response, a letter no. JSV-FPDG-WA-NOC file-2024-25-3203-04 dated 23/08/2024 (**Annexure-5**) was issued to Mining Officer, Una, by Executive Engineer, Flood Protection Division, Gagret, which states that ***"Flood Protection Division (looking after flood protection works in the entire district Una) has no objection for plying of heavy vehicles*** *if owners of crushers will submit their undertaking to maintain the top surface of embankment periodically from time to time at their own cost."* ***However, it is not clear from the letter whether this No Objection of the Flood Control Division if with regard to the embankment built on the Government land or it also includes the embankment built on the land owned by the applicants and the villagers, as claimed by them.***

5. Since both the stone crushers were not in operation at the time of inspection, nothing could be observed with regard to dust emissions causing damage to crops, noise pollution and waste water discharged by the stone crushers. Further, monitoring of stone crushers for verification of compliance to emission norms and noise pollution norms could not be done for the same reason.

6. The Joint Committee was directed by Hon'ble National Green Tribunal, ***to verify the factual position regarding dust suppression system installed and pollution control measures taken by respondents No. 10 and 11.*** In this regard:

   i) Central Pollution Control Board (CPCB) has issued Environmental Guidelines for stone crushers (**Annexure-6**), to prevent/suppress fugitive dust emissions from their operation. ***These guidelines also include regulatory/monitoring mechanism for stone crushing units.A Format/Check list (Annexure-7) for SPCBs/PCCs before issuance of CTE/CTO, is also specified in these guidelines, to ensure CTO is issued by***

respective SPCBs after compliance of measures listed in the checklist by stone crushers;

ii) Government of Himachal Pradesh, Department of Science, Technology & Environment hasalso issued Notification No. STE-E-(5)-9/2018 dated 29/06/2021(**Annexure-8**) after reassessing the various parameters notified for setting up of Stone Crusher Units in Himachal Pradesh ***considering the recommendations of the Expert Committee in the NGT Matter of OA No. Expert Committee constituted by the Hon'ble National Green Tribunal in the matter of O.A. No. 358 of 2016, titled as Bhag Singh vs. Union of India &Ors.*** concerning to setting up of Stone Crusher Units close to the water bodies and orders dated 10.07.2019, based on views and recommendations submitted by said Hon'ble National Green Tribunal Expert Committee in its report submitted to the Hon'ble National Green Tribunal on dated 19.06.2019. ***This notification also includes the similar pollution control measures as listed in CPCB Guidelines. Further, it includes additional measures to be taken by the stone crushers in the state of Himachal Pradesh.***

iii) Environmental Clearance issued to Mining leases issued to Stone Crushers in Himachal Pradesh, also specifies various conditions with regard to air pollution control measures to be complied with, by the stone crushers.

7. ***The factual position with regard to dust suppression system installed and pollution control measures taken by respondents no. 10 and 11, as specified by CPCB and Government of Himachal Pradesh, as verified by the Joint Committee on 12/08/2024, is as follows:***

7.1 M/s. Thakur Enterprises (Unit IV):

The consent to operate (No.12720989 dated 19/07/2024)issued by Himachal Pradesh State Pollution Control Board for the capacity of 57000 MT/Year, is valid upto 27/10/2024 (**Annexure-9**).

The unit has obtained i) Environmental Clearance (No.835 dated11/06/2018) for hill slope mining with validity upto 10/06/2025 (**Annexure-10**) and ii)

Environmental Clearance (No. EC23B001HP169251dated 19/05/2023) for river bed mining with validity upto 18/05/2028 (**Annexure-11**)

As per information received from Mining Officer, Una, the Unit has not done any mining from 2018-2023 against the Environmental Clearance(No. 835 dated 11/06/2018) issued for hill slope mining (**Annexure-12**)

The compliance with regard to implementation of dust suppression system and pollution control measures by **M/s. Thakur Enterprises, Unit IV (Respondent No. 10)** are summarized in **Table 1.**

Table 1: Compliance of Pollution Control Measures by **M/s. Thakur Enterprises, Unit IV (Respondent No. 10)**

S.No.	Fugitive Emission SourceLocations/Particulars	Checklist/requirement for compliance of conditions ofEnvironmental guidelines	Status of Compliance as on 12/08/2024, as verified by the Joint Committee
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transferpoints,	Water sprinklers installed with adequately designed nozzles.	***No sprinklers were found installed in unloading area of raw material.*** ***Dry run of the plant was taken at primary crusher, screener, conveyor belts and transfer points. However, sprinklers were not found working properly.***It was informed that pipe network for the water sprinklers have been damaged due to rain on 11/08/2024.
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers.	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.	**Complying (Photograph 5** of **Annexure-1)**
3.	Secondary, Tertiary crushers and Screener.	Dry extraction cum bag filter followed bycyclone.	**Not complying.** ***Dry extraction cum bag filter followed by cyclone not installed.***
4.	CoveringofConveyorbelts from node to node with a thicksheet of suitable material.	Covering of Conveyor belts.	**Complying (Photograph 6** of **Annexure-1)**

5	At discharge points.	Flexible Telescopicchute from top ofdischarge point to the ground level.	**Not Complying.** ***Telescopic chutes not provided*** **(Photograph 7 of Annexure-1)**
6	GI/MS/brick wind breaking wallof 3-ft more than the highestnode of the crusher along the periphery of crusher	Wind breaking wall.	**Partially Complying;** The wind breaking wall provided in L shape covering some portion on two sides. ***No wind breaking wall has been provided towards agricultural fields adjacent to boundaries of the stone crusher.The height of the wind breaking wall provided, is not adequate*** and not as per guidelines (**Photograph 8-12** of **Annexure-1**)
7.	Roads	Metalled/concrete roads within thepremises. Ramps and the entire ground area inside the premises should also be metalled.	**Not complying.** (**Photograph 13-14** of **Annexure-1**).
8.	Suppression of dust within thepremises	Arrangement of rotating water sprinklingSystem/fogger/ Anti-smog gun in the premises to suppress dust within the premises to control dust emission resuspension	**Not complying.** Not provided.
9.	Green belt	Plantation of 2-3 rows of tall trees aroundthe periphery of crusher	**Partially Complying.** One row provided only on small portions of two sides, which is inadequate (**Photograph 15** of **Annexure-1**)
10.	CCTV/PTZ camera	CCTV/PTZ cameras installed at theentrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	**Not complying.** CCTV cameras have been installed only in office building only at the entrance. ***However, all the corners of the premises have not been provided with CCTV/PTZ cameras.***
11.	Jaw Shed	The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be	The jaw shed is covered. However, the monitoring for verifying the compliance of noise pollution norms could not be

		properly designed and approved by the State Pollution Control Board.	conducted, as the plant was not in operation.
12.	Spray Nozzle System	The water mists spray nozal system shall be interlocked with stone crushing unit main energy supply and water supply meter.	Could not be verified, as the plant was not in operation.
13.	Approach Roads	All approach roads and ramps shall be properly paved so that it does not lead to dust pollution.	**Not Complying**. The approach roads are not paved (**Photograph16** of **Annexure-1**)
14.	Ground water usage	The crusher units using ground water shall register their ground water abstraction structures with the State Ground Water Authority under the H.P. Ground Water (Regulation & Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in	Bore well is installed (**Photograph 17** of **Annexure-1**). ***Copy of the permission granted by State Ground Water Authority was not provided.***
15.	Washing Plant	In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.	One sedimentation tank provided but found to be damaged at the time of inspection (**Photograph 18** of **Annexure-1**).
16.	Sedimentation tank.	In that case, the effluents from sedimentation tank shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.	Working of the sedimentation process could not be verified, as a tank was damaged and the plant was not in operation.

The following conditions have also been imposed in the Environmental Clearance issued to the stone crusher for hill slope and river bed mining as air pollution control measures, beside other conditions:

i. The project proponent will install a minimum 03 ambient air quality monitoring stations with 01 in upwind and 02 in downwind direction.

ii. The project proponent will develop green belt in 7.5-meter-wide safety zone all along the mine lease boundary as per guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease.

The Joint Committee could not visit and verify the mining site of the stone crusher due to rain and as the plant was not in operation.

7.2M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11)

The consent to operate (No. 12724502 dated 19/07/2024)issued by Himachal Pradesh State Pollution Control Board for the capacity 7516.6 MT/Year, is valid upto 31/03/2025 (**Annexure-13**).

The Unit has obtained i) Environmental Clearance (No. 928 dated 15/07/2021) for hill slope mining with validity upto 14/07/2026 (**Annexure-14**) and ii) Environmental Clearance (No. EC23B000HP120836 dated 19/05/2023) for hill slope and river bed mining with validity upto 18/05/2028 (**Annexure-15**)

As per information received from Mining Officer, Una, the Unit has not done any mining from 2021-2023 against the Environmental Clearance (No. 928 dated 15/07/2021) issued for hill slope mining (**Annexure-12**)

The compliance with regard to implementation of dust suppression system and pollution control measures by **M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11)**are summarized in **Table 2:**

Table 2: Compliance of Pollution Control Measures by **M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11).**

S.No.	Fugitive Emission Source Locations/Particulars	Checklist/requirement for compliance of conditions of Environmental guidelines	Status of Compliance as on 12/08/2024, as verified by the Joint Committee
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transferpoints,	Water sprinklers installed with adequately designed nozzles.	***No sprinklers were found installed in unloading area of raw material.*** ***Dry run of the plant was taken at primary crusher, screener, conveyor belts and transfer points. However, sprinklers were not found working properly.*** It was informed that pipe network for the water sprinklers have been damaged due to rain on 11/08/2024.
2.	Primary crushers,Secondarycrushers, Screeners and tertiary crushers.	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.	**Complying (Photograph 19 of Annexure-1)**
3.	Secondary, Tertiarycrushersand Screener.	Dry extraction cum bag filter followed bycyclone.	**Not complying**. Dry extraction cum bag filter followed by cyclone not installed.
4	CoveringofConveyor belts from node to node with a thicksheet of suitable material.	Covering of Conveyor belts.	**Complying (Photograph 20 of Annexure-1)**
5	At discharge points.	Flexible Telescopic chute from top ofdischarge point to the ground level.	**Not Complying**. Telescopic chutes not provide(**Photograph21 of Annexure-1)**
6	GI/MS/brick wind breaking wallof 3-ft more than the highestnode of the crusher along the periphery of crusher	Wind breaking wall.	**Partially Complying**; The wind breaking wall provided on two sides. The wind breaking wall on one side towards agricultural field not provided. The height of the wind breaking wall provided, is not adequate and not as per guidelines (**Photograph 22 of Annexure-1**)

7.	Roads	Metalled/concrete roads within thepremises. Ramps and the entire ground area inside the premises should also be metalled.	**Not Complying** (**Photograph 23-24** of **Annexure-1**).
8.	Suppression of dust within thepremises	Arrangement of rotating water sprinkling System/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission resuspension	**Not complying**. Not provided.
9.	Green belt	Plantation of 2-3 rows of tall trees aroundthe periphery of crusher	**Complying.**Two rows provided (**Photograph 25-26** of **Annexure-1**)
10.	CCTV/PTZ camera	CCTV/PTZ cameras installed at theentrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	**Not complying.** CCTV cameras have been installed only in office building only at the entrance. ***However, all the corners of the premises have not been provided withCCTV/PTZ cameras.***
11.	Jaw Shed	The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by the State Pollution Control Board.	The jaw shed is covered. However, the monitoring for verifying the compliance of noise pollution norms could not be conducted, as the plant was not in operation.
12.	Spray Nozzle System	The water mists spray nozal system shall be interlocked with stone crushing unit main energy supply and water supply meter.	Could not be verified, as the plant was not in operation.
13.	Approach Roads	All approach roads and ramps shall be properly paved so that it does not lead to dust pollution.	**Not Complying**. The approach roads are not paved.
14.	Ground water usage	The crusher units using ground water shall register their ground water abstraction structures with the State Ground Water Authority under the H.P. Ground Water (Regulation &	Bore well installed by M/s **Thakur Enterprises, Unit IV** is used by both the stone crushers, as informed by the Owner of the Stone Crusher) . Copy of the permission granted by State Ground Water Authority not

		Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in	provided
15.	Washing Plant	In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.	**Complying(Photograph 27 of Annexure-1).**
16.	Sedimentation tank.	In that case, the effluents from sedimentation tank shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.	Working of the sedimentation process could not be verified, as a tank was damaged and the plant was not in operation.

The following conditions have also been imposed in the Environmental Clearance issued to the stone crusher for hill slope and river bed mining as air pollution control measures, beside other conditions:

i. The project proponent will install a minimum 03 ambient air quality monitoring stations with 01 in upwind and 02 in downwind direction.

ii. The project proponent will develop green belt in 7.5-meter-wide safety zone all along the mine lease boundary as per guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease.

The Joint Committee could not visit and verify the mining site of the stone crusher due to rain and as the plant was not in operation. HPPCB RO, Una was requested to provide copy of the latest six-monthly reports of the compliance of the conditions of Environmental Conditions by the Stone Crushers, if submitted, which are however awaited.

3. Conclusion and Recommendation:

i. Both the stone crushers namely M/s. Thakur Enterprises Unit IV (Respondent No 10) and M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11) were ***found be only partially complying with the specified guidelines for dust suppression and pollution control measures*** as summarized in Table 1 and Table 2 in Section 2.3.2 of the report. ***HPSPCB may take necessary action to ensure that stone crushers are operated only after complying with the requisite measures for dust and pollution control.***

ii. The Joint Committee was ***unable to assess compliance with emission and noise norms because both units were not functioning at the time of inspection.*** Consequently, the Committee could not monitor the ambient air quality around the stone crushers. ***It is recommended that ambient air quality and emissions from the stone crushers be monitored only when the plant is running at optimum capacity during the post-monsoon season (November onwards), as current monitoring in rainy season may not reflect an accurate picture.***

iii. Additionally, the Joint Committee was unable to visit the stone crushers' mining sites to verify compliance with the environmental clearance conditions related to pollution control measures due to rain. ***The compliance of the same may be verified when the stone crushers are operating at full capacity during the post-monsoon season i.e November onwards.***

iv. ***It was observed that the distance between these two crushers*** *(Respondent No. 10 and Respondent No. 11)* ***is 0 meter (NIL).***Some states have established distance criteria between stone crushers to prevent dust pollution from one affecting the other. ***However, since the State of Himachal Pradesh has not set such criteria, it is recommended that additional preventive measures may be implemented, especially considering that agricultural fields are located nearby. This factor may also be taken into account when granting permission for the expansion of existing units or the establishment of new units, to avoid the creation of clusters of stone crushers in a small village.***

Prayer:

It is humbly prayed that the above progress report of the Joint Committee may be considered and taken on record,with a request to grant time to complete the remaining activities in the post monsoon season (November onwards), which could not be completed due to ongoing rainy season.The Joint Committee will be submitting the final report alongwith additional remedial measures for prevention and control of air/dust pollution to guard against the adverse impact on agricultural land, crops, animals and farm workers, after completing the remaining activities in the post monsoon season i.e. November onwards

Additional District Magistrate,
Una, Deputy Commissioner Una
District Una (HP)

Regional Officer
H.P.State Pollution Control Board
Phase-IV, Rakkar Colo
Distt. Una (H.P.)-17

Dated: 09/09/2024

09/09/2024

Scientist 'F',
CPCB Regional Directorate, Chandigarh

Annexure-1

Photographs taken by the Joint Committee during site inspection



Photograph-1



Photograph-2



Photograph 3



Photograph 4



Photograph 5



Photograph 6



Photograph 7



Photograph 8



Photograph 9



Photograph 10



Photograph 11



Photograph 12



Photograph 13



Photograph 14



Photograph 15



Photograph 16



Photograph 17



Photograph 18



Photograph 19



Photograph 20



Photograph 21



Photograph 22



Photograph 23



Photograph 24



Photograph 25



Photograph 26



Photograph 27

Annexure 2

Item No. 03 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 666/2024
(I.A. No. 275/2024)

Shri Om Prakash & Ors. Applicant

Versus

State of Himachal Pradesh & Ors. Respondent(s)

Date of hearing: 03.07.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Vishal Mahajan & Ms. Divya Kumari Sharma, Advocates

ORDER

1. The Applicants, permanent residents of village Dharampur, Tehsil Haroli, District Una, Himachal Pradesh, have filed the present application praying for setting aside of report of Joint Inspection Committee and NoCs dated 22.02.2018 and 27.01.2020 issued by Gram Panchayat, Dharampur, Tehsil Haroli, District Una, Himachal Pradesh and direction to respondents to stop installation of stone crushers by respondents no. 11 and 12 in Khasra nos. 5158 and 5209 in the above said village.

2. The applicants have submitted that the State of Himachal Pradesh had vide Notification dated 11.08.2004 framed the guidelines for installation, location, registration and functioning of stone crushers and also formulated HP Mineral Policy, 2013 (2013 Policy). In compliance of order dated 01.06.2012 passed in CWP No. 7949 of 2011 and CWP 7951

of 2011 the State of Himachal Pradesh vide Notification dated 29.05.2014 notified fresh guidelines for setting up of stone crushing units in Himachal Pradesh. As per Notification dated 29.05.2014 the minimum distance of *abadi-deh* and Irrigation Scheme from the stone crusher is required to be 500 meters. The applicants have further submitted that respondents no. 11 and 12 applied for permission from Himachal Pradesh Government for installation of stone crushers in the name of Thakur Enterprises Unit in Khasra no. 5209 and Shree Shree Rudra Stone Crusher in Khasra no. 5158 in village Dharampur and in connivance with the Pradhan of Gram Panchayat, Dharampur procured forged and fabricated no objection certificates of said Gram Panchayat. For installation of stone crushers adjoining to the agricultural land, *abadi-deh* and water scheme. Said Khasra numbers are surrounded by agricultural land of the applicants and other co-villagers. A*badi-deh* of Subash Singh and Pawan in Khasra no. 5119 is situated at the distance of 101 meters and 102 meters respectively from the site of stone crushers and *abadi-deh* of Shri. Rakesh Kumar in Khasra no. 5085 is situated at the distance of 260 meters from site of respondent no. 12 and 270 meters from the site of respondent no. 11. The Irrigation Scheme of the village in Khasra No. 5233 is at the distance of 190 meters from the site of respondent no. 11 and 250 meters from the site of respondent no. 12 of the stone crushers. The Irrigation Scheme in Khasra no. 5086 is at the distance of 260 meters from the site of respondent no. 12 and 270 meters from the site of respondent no. 11. Around the site of stone crusher main crops grown are maize, paddy, potato, wheat and vegetable which will be affected because of dust from the stone crushers. Joginder Singh sent representation to this Tribunal which was registered as O.A. No. 863/2022. This Tribunal constituted a Committee in the above said O.A. in the absence of the applicants and other villagers. The Committee gave

report which is factually wrong and order passed by this Tribunal may be set aside.

3. The applicants have filed I.A. No. 275/2024 for placing on record photographs of stone crushers as annexure A-18 which is allowed and the additional documents are taken on record.

4. Learned Counsel for the applicant has argued that installation and operation of the stone crushers will be violative of Himachal Pradesh Government Notification dated 29.05.2014 and 2013 Policy of State of Himachal Pradesh and air pollution caused by the stone crushers will damage agricultural land and crops of the applicants and other co-villagers, adversely impact Irrigation Schemes and cause health hazards to the residents.

5. We have noticed that earlier Joginder Singh and other residents of village Dharampur, Tehsil Haroli, District Una, Himachal Pradesh had sent letter petition which was registered as O.A. No. 863/2022. The grievances raised in said letter petition were that the stone crusher were likely to damage agricultural land, crops etc. in the village due to emission of dust and would also cause air pollution damaging environment in general and that of village Dharampur, in particular. It would also cause health hazard to the residents.

6. This Tribunal, while holding that these aspects can be looked into by the concerned authorities, disposed of the application vide order dated 26.04.2023 by directing Himachal Pradesh Pollution Control Board and District Magistrate, Una (Himachal Pradesh) to visit the site in question, collect relevant information and find out if there is any violation of environmental norms and if the said Committee finds complaint to be

correct, they shall take appropriate remedial and preventive action in accordance with law within two months.

7. Report dated 24.03.2023 was filed by the District Magistrate, Una mentioning that from the enquiry it was observed that the site fulfill the criteria of minimum safe distance as mentioned in the Guidelines specified in Notification dated 29.05.2014. In the report it was also mentioned that the Deputy Director, Agriculture has submitted that an adequate dust suppression mechanism should be installed by the crushing unit for the prevention of potential damage to crops in the vicinity.

8. The report was registered as M.A. No. 32/2023 in O.A. No. 863/2022 and was disposed of vide order dated 26.04.2023. This Tribunal observed that the unit is non-compliant in terms of requirement of dust suppression system and it is not clear whether requisite CTO under the Air Act had been granted and directed that further action be ensured by the State PCB and District Magistrate, Una in accordance with law and it may be ensured that the unit does not operate without requisite CTO and if violation continue beyond specified time the unit may be closed till compliance. Accountability for past violations be fixed following "Polluter Pays" principle.

9. The grievances raised by the applicants in the present application are identical to the grievances raised in O.A. No. 863/2022. Report dated 24.03.2023 was filed by the District Magistrate, Una regarding said grievances mentioning that the sites fulfilled the criteria of minimum safe distance specified in the 2014 Guidelines. On enquiry NoCs issued by the Gram Panchayat were also found to be valid negating allegation of the same being forged/fabricated. The report acknowledged violation

regarding installation of the dust suppression system and while referring to Notification No. STE-E-(5)-9/2018 dated 29.06.2021 issued by Environment, Science and Technology Department mentioned that the directions have been issued to District Mining Officer to ensure compliance of the guidelines regarding pollution control measures by the stone crushing units. Said report was relied upon by this Tribunal vide order dated 26.04.2023 whereby HSPCB and District Magistrate, Una was directed to take further action in accordance with law and ensure that the stone crushing units do not operate without requisite CTO.

10. *Prima facie*, the averments made in the present application raise substantial environment questions arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010 limited to the context of air/dust pollution caused by the stone crushing units and impact thereof on agricultural land, crops, animals and farm workers.

11. In view of the above we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), Himachal Pradesh Pollution Control Board (HPPCB) and District Magistrate, Una and direct the same to undertake visits to the site, verify the factual position regarding dust suppression system installed and pollution control measures taken by respondents no. 11 and 12 and suggest remedial measures for prevention and control of air/dust pollution to guard against the adverse impact on agricultural land, crops, animals and farm workers. The HPPCB will be the nodal agency for coordination and compliance.

12. Report may be submitted within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

13. Notices alongwith copies of the application and documents attached therewith be also issued to respondents requiring them to file their reply/response to the allegations made in the application within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

14. List for further consideration on 12.09.2024.

15. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to CPCB, HPPCB and District Magistrate, Una by e-mail for requisite compliance.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

July 03, 2024
ag

Annexure 3

H.P.STATE POLLUTION CONTROL BOARD
Regional Office Una
Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : http://www.hppcb.nic.in e-mail : pcbrouna2@gmail.com

LiFE Lifestyle for Environment

No: HPSPCB/RO/Una/OA 666 of 2024/2024: 5731-80 Dated: 02/08/24

From: Regional Officer
To

1. The Regional Director
   Central Pollution Control Board,
   Bharat Sanchar Nigam Limited,
   Chandi Path, Sector 49, Chandigarh, 160047.

2. The Sub Divisional Officer (Civil)
   Haroli, Tehsil Haroli,
   District Una (HP)

3. The Mining Officer Una,
   District Una (HP)

Subject: **Compliance of order dated 03/07/2024 passed by Hon'ble NGT in OA No. 666/2024 titled OM Parkash & Ors V/s State of HP & ors.**

Sir/Madam,

This has reference to Member Secretary HPSPCB Shimla Office letter No. PCB/(DL385)OA No. 666/2024-4415-17 dated 24/07/2024 on the subject cited above and order dated 03-07-2024 passed by Hon'ble NGT in the above cited matter related to setting up of stone crushers i.e. M/s. Thakur Enterprise and M/s. Shree Shree Rudra Stone Crusher at Village Dharampur, Tehsil Haroli. District Una, H.P wherein following directions have been passed:-

11. In view of the above we constitute a joint Committee comprising of representatives of Central Pollution Control Board (CPCB), Himachal Pradesh Pollution Control Board (HPPCB) and District Magistrate. Una and direct the same to undertake visits to the site, verify the factual position regarding dust suppression system installed and pollution control measures taken by respondents no. 11 and 12 and suggest remedial measures for prevention and control of air/dust pollution to guard against the adverse impact on agricultural land, crops, animals and farm workers. The HPPCB will be the nodal agency for coordination and compliance.

12. Report may be submitted within two months by e-mail at judicialngt@govin preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

13. Notices alongwith copies of the application and documents attached therewith be also issued to respondents requiring them to file their reply/response to the allegations madein the application within two months.

14. List for further consideration on 12/09/2024.

In this regard, as directed by Worthy Deputy Commissioner Una, District Una (HP), the joint inspection of the above said 02 Nos. Stone Crushing units is scheduled on 12/08/2024 at 02:30 PM. Thus, you are requested to attend the same on the above said date and time please.

Yours faithfully,

Er. Praveen Kumar
Regional Officer
HPSPCB Una

Copy to:

1. **The Worthy Deputy Commissioner Una, District Una (HP)** for kind information please.
2. Sh. Rajinder Singh S/o Sh. Kashmir Singh (Prop.) of M/s. Thakur Enterprise, Village Dharampur, Tehsil Haroli. District Una, H.P requested to be present during the visit of Joint Committee on the above said date and time please.
3. Sh. Kapil Sharma (Prop.) of M/s. Shree Shree Rudra Stone Crusher, Village Dharampur, Tehsil Haroli. District Una, H.P requested to be present during the visit of Joint Committee on the above said date and time please.
4. Sh. Om Parkash S/o Sh. Battan Chand, Sh. Sukhdev Singh S/o Sh. Bhagat Ram, Sh. Niranjan Singh S/o Sh. Malkiat Singh and Sh. Jasbir Singh S/o Sh. Battan Chand VPO Dharampur, Tehsil Haroli, District Una (HP) for kind information and all are requested to be present during the visit of Joint Committee on the above said date and time please.

Er. Praveen Kumar
Regional Officer
HPSPCB Una

Annexure 4

Attendance Sheet of the Joint Inspection of Stone Crushers M/s Thakur Enterprises (Unit-IV) and M/s Shree Shree Rudra Stone Crusher (Unit-II) at Village Dharampur, Tehsil Haroli, Distt. Una (HP) on 09/08/2024 , in compliance to the order of Hon'ble NGT in OA No. 666 of 2024

Sr. No.	Name & Designation	Contact Number	Email ID	Signature
1.	Rajiv Thakur, SDM, Haroli	94182-23199	—	
2	Neeraj Kaur, Mining officer	98165-11502	miningofficerunaa@gmail.com	
3	Dr. Narender Sharma RO, HPSB	9814004377	narendersharma.hpsb@gmail.com	
4.	Rajender Singh	85553700005 9816336047	Prof. Rajender Singh M/S Thakur Ent. UNIT-IV	Rajender Singh
5	Mahendra Pal Guru	7742145472	bhagwangurha.	
6	Kulbhushan Dhiman Dy. Director Agriculture UNA.	7807020360	dduna@gmail.com	
7	Kapil Sharma Rep S.J Crushers Stone Crusher	9815400543		
8	Rajinder Legha Field Kanungo Haroli	7018368752	—	

Attendance Sheet of the Joint Inspection of Stone Crushers M/s Thakur Enterprises (Unit-IV) and M/s Shree Shree Rudra Stone Crusher (Unit-II) at Village Dharampur, Tehsil Haroli, Distt. Una (HP) on 09/08/2024 , in compliance to the order of Hon'ble NGT in OA No. 666 of 2024

Sr. No.	Name & Designation	Contact Number	Email ID	Signature
9.	Om Prakash, VPO Dharampur	9816321158	–	
10.	Narayan Singh	–	–	
11		–	–	
12.		–	–	
13.	Er. Praveen Kumar Regional Officer, HPSPCB Una	9418508787	pcbrouna2@gmail.com	

Annexure 5

Himachal Pradesh
Jal Shakti Vibhag

No. JSV-FPDG-WA-NOC file-2024-25- 3203-04 Dated:- 23/8/2024

To

The Mining Officer,
Una Distt. Una (HP)

Subject:- Joint Inspection report of Stone Crusher located in village Dharampur, Tehsil Haroli Distt. Una in pursuance of the directions issued by the Hon'ble National Green Tribunal New Delhi vide order dated 03-07-2024 passed in OA No. 666 of 2024 titled as Om Parkash & Versus State of HP.

Reference:- Your office letter No. Udyog (Bhu)-Laghu-UNA-1290 dated 22-08-2024.

Please refer to your office letter referred above w.r.to subject cited above vide which clarification regarding plying of heavy vehicle over the embankment has been sought by your office. In this context, it has already been intimated to your good office vide this office letter No. JSV-FPDG-WA-NOC file-2023-11566-67 dated 09-03-2023 and again intimated that the Flood Protection Division Gagret (looking after flood protection works in entire district Una) has no objection for plying of heavy vehicles if owners of crushers will submit their undertaking to maintain the top surface of embankment periodically from time to time at their own cost.

Executive Engineer
Flood Protection Division
Gagret

Copy to the Assistant Engineer SRFMP Sub-Division Haroli for information please.00

Executive Engineer
Flood Protection Division
Gagret

Annexure 6

Environmental Guidelines
for
Stone Crushing Units



Central Pollution Control Board

Ministry of Environment, Forest and Climate Change
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

(July, 2023)

3.0 Stone Crushing Process

The stone crushing process can be broadly divided in following stages:

3.1 Transportation of raw material: Stones extracted from various sources are transported to stone-crushing units by means of trucks, trailers or automatic dumpers.

3.2 Primary crushing: Mined stones are fed directly into the primary crusher through stone feeders. The primary crusher breaks large stones and boulders into 100-140 mm size stones. Crushed stones are sent to secondary crusher for further reduction into smaller sizes. Various types of crushers are used in stone crushing industry. Jaw crushers are widely used as primary crushers.

3.3 Secondary crushing: After primary crushing, crushed stones are fed to secondary crushers through conveyor belts. In this stage, stones are further crushed to a size of 40-60 mm to 10 mm or even smaller. Stone crushing units use different types of crushers for secondary crushing. Granulator or cone crusher is usually used for secondary crushing.

3.4 Screening: From secondary crusher, crushed stones are transferred for screening through a conveyor belt. Screening is the process for segregating products of various sizes. Different mesh size screens are aligned one below the other and each screen is connected to a separate conveyor belt for discharging different size products. Mass that remains on the screen is called 'oversize' and material that passes through screen is called 'under size'. Oversize is returned to secondary crushers for further crushing and then again to screen. Under size is discharged through a 'telescopic chute' and screened products of various sizes are conveyed to stockpiles by belt conveyors. Different types of screens are used such as; grizzly-type screen, vibrating screen and rotary screen. Vibrating screens are most commonly used.

dust emissions however, improper design and operation of sprinklers and improper covering is an issue.

- **Tertiary crushing:** Fugitive emissions are generated during grinding of stones into fine dust.

- **Conveyor Belt:** Conveyor belts are primary means of transferring raw materials and products from one end to the other. Movement of products on the conveyor belts is a potential source of fugitive dust emissions. To reduce dust emissions, water sprinkling arrangement is provided on each belt. Some units cover conveyor belts either with sheets or thick cloth to reduce dust emissions.

- **Product release and storage**: Fugitive emissions generated during transfer of material through telescopic chutes is lower than that generating during direct disposal of product on stockpile. Material, such as stone dust, stored in open areas is are also a potential source of fugitive dust emissions.

- Although no process waste water is generated from stone crushing units, however, water is used for sprinkling, conveyed to settling tanks of appropriate size which is recycled and reused in process.

5.0 Environmental Guidelines for Stone Crushing Units

The stone crushing units should adopt following environmental guidelines to prevent/suppress fugitive dust emissions from their operation:

Source of emission	Measures to be Taken
Unloading of raw material for storage	Water sprinkling with adequately designed nozzle which produce tiny droplets of water should be provided during raw materials unloading .
Unloading of raw material into hopper	• Three sides and top should be covered and one side may be kept open for vehicular movement. • Water sprinklers should be provided on approach roads.

Conveyor Belts	Conveyor belts should be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system with adequately designed nozzle which produce tiny droplets of water.
Discharge points	Flexible Telescopic chute from top of discharge point to the ground level should be provided (**Figure-2 & Figure-2(a)**).
Product storage	• Properly designed telescopic chute of adequate length of suitable material should be provided at ends of conveyor so that dust generated from this section is contained at source. • All open stockpiles for aggregates of size above 5 mm should be kept sufficiently wet by water spraying. • Stockpiles of aggregates of 5 mm size or less should be covered to ensure that same is not carried away (or whipped out) by wind.

5.1 General Measures

i. Wind breaking wall: GI/MS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3-ft more than the highest node of the crusher.

ii. Roads: Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.

iii. Housekeeping: To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.

iv. Plantation: 2-3 rows of tall trees should be planted around the periphery of crusher.

v. Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.

v. Online/manual ambient air monitoring systems to be installed in crusher zone as per CPCB/SPCB guidelines – in upwind and downwind directions.

vi. Stone crushing unit should develop green belt as per the plan approved by concerned Department of the State/UT.

vii. Local authorities should associate with stone crusher associations for the construction of metalled road in the entire crusher zone.

viii. A District Level Committee should be constituted under chairmanship of District Magistrate/Deputy Commissioner so that surprise inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis.

ix. Health survey of workers should be carried out by the stone crusher on half-yearly basis.

x. New Crushers should be allowed to operate only in dedicated crusher zones as per the siting policies of SPCBs/PCCs.

xi. Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.

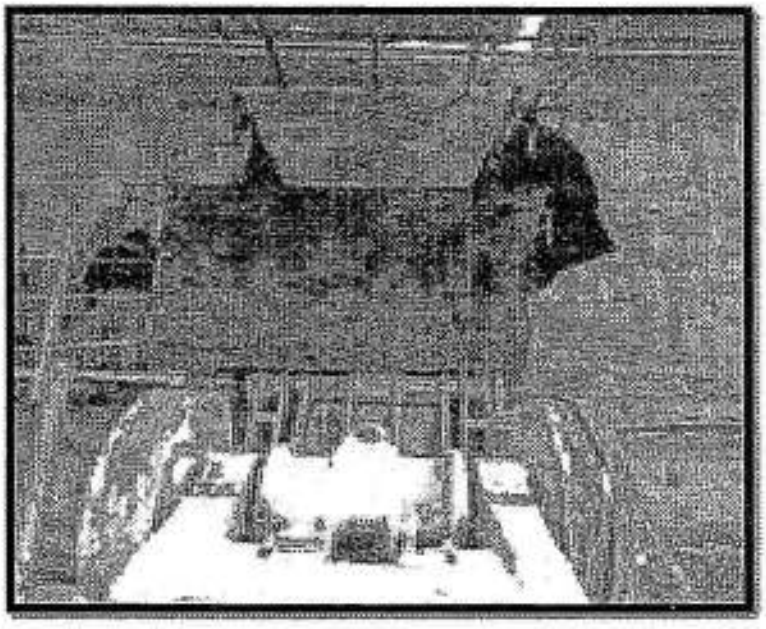


Figure-1: Covering of Primary/Jaw crusher

Annexure 7

Annexure-1

Format/Checklist for SPCBs/PCCs before issuance of CTE & CTO

S. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Yes/No
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	
4	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	
5	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	
General			
6.	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher (Upload photo)	
7.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	

Annexure 8

(Authoritative English text of the Department's nonfiction No. STE-E(5)-9/2018 dated 29-06-2021 as required under clause (3) of the Article 348 (3) of the constitution of India)

Government of Himachal Pradesh
Department of Environment, Science & Technology

No. STE-E-(5)-9/2018 **Dated: Shimla-2** **29-06-2021.**

NOTIFICATION

Whereas the Hon'ble High Court of Himachal Pradesh vide its order dated 01.06.2012 (daily order) in the matter of CWP Nos. 7949/2011 and 7951 titled as Desh Raj V/s State of HP & others and Yog Raj V/s State of H.P & Others respectively directed the State Government to consider the existing guidelines for setting up of Stone Crushing Units in Himachal Pradesh, afresh and in pursuance of the same the Department of Environment, Science & Technology issued the notification no. STE-E (3)-17/2012 dated 29.05.2014.

Whereas the Government of Himachal Pradesh, in view of the recommendations of the Expert Committee constituted by the Hon'ble National Green Tribunal in the matter of O.A. No. 358 of 2016, titled as Bhag Singh vs. Union of India & Ors. concerning to setting up of Stone Crusher Units close to the water bodies and orders dated 10.07.2019, based on views and recommendations submitted by said Hon'ble National Green Tribunal Expert Committee in its report submitted to the Hon'ble National Green Tribunal on dated 19.06.2019, has reassessed the various parameters notified for setting up of Stone Crusher Units in Himachal Pradesh.

Now therefore, keeping in view advancement in technologies and modernization of devices for controlling pollution for stone crusher industry, the Governor of Himachal Pradesh in supersession of this Department's Notification No. STE-E(3)-17/2012 dated 29.05.2014 and in exercise of the powers conferred by the Section 5 of the Environment (Protection) Act, 1986, and in pursuance of the provisions of Section 7 of the said Act, and Rule 4 of the Environment (Protection), Rules, 1986 and directions of Hon'ble High Court of HP issued in CWP No. 7949/2011, CWP No. 7951/2011 & also considering the recommendations of the Expert Committee constituted by Hon'ble National Green Tribunal in the matter of O.A. No. 358 of 2016, titled as Bhag Singh Vs. Union of India & Ors., is pleased to issue the guidelines/ directions as follows for all Stone Crusher Units (hereafter referred to as the Unit) so as to exercise greater control and vigil over the stone crushing operations to save the environment and ecology of the State, with immediate effect, namely:-

1. **Site Suitability:-**

1.1 Norms:

Taking into consideration the hill topography, availability of less land and requirement to maintain the fragile ecology of the hills, the units shall be set up keeping in view the following criteria, namely:-

Sr. No.	Criteria	Distance norms for existing stone crushers (crow flight, distance in meters) set up prior to year 2004	Distance norms for existing stone crushers (crow flight, distance in meters) set up after year 2004 to May, 2014	Distance for the Stone (crow flight, distance in meters) as per Notification dated 29.05.2014	Proposed distance for the Stone crushers to be set up in future, (crow flight, distance in meters) from the issuance of the Notification Dated 29-04-2021
1	2	3	4	5	6
1	Minimum distance from National Highway.	50 (Horizontal distance)	150	150	150
2	Minimum distance from State Highway	50	150	100	100
3	Minimum distance from link road (PMGSY, NABARD/World Bank sponsored/other District-roads)	------	75	50	50 (condition will not be applicable to other roads except as specified in col. (2))
4	Minimum distance from District headquarters (distance to be measured from the outer of the municipal limit of the District Headquarters)	1500	1500	1500	1500 (may be read as 300 meters in col. (3) as per amendment vide notification no. STE-E(4)-1/ 2003-I dated 25-04-2006)
5	Minimum distance from town or Notified Area Committee (distance to be measured from the outer of the municipal limit/Nagar Nigam/Nagar Palika/Nagar Panchayat	1500	1500	1000	1000 (may be read as 300 meters in col. (3) as per amendment vide notification No. STE-E(4)-1/ 2003-I dated 25-04-2006)
6	Minimum distance from village abadi-deh	250	500	500	500
7	Minimum distance from Hospital & Educational Institutions	300 (Horizontal distance)	1000	1000	1000
8	a. Minimum distance from spring, canal, functional water supply scheme including its reservoir	100	----	100 (excluding spring, canal)	100 (excluding spring, canal)
	b. Minimum distance from a percolation well, sewerage treatment plant, water infiltration galleries.	-----	----	100	100
9	Minimum distance from lakes, wetlands and reservoir of irrigation scheme, hydro power projects.	500	500	500	500

10	Minimum distance from natural water spring	500	500	100 (as at Sr. No. 8 (a)	100 (as at Sr. No. 8 (a)
11	Minimum distance from notified parks	----	2000	2000	2000
12	Minimum distance from sanctuaries	----	1000	1000	1000
13	Minimum distance from bridge sight	----	200 upstream 300 downstream	200 upstream 300 downstream	200 upstream 300 downstream
14	Minimum distance from the canal and perennial rivulets	(100 for canal)	----	100	100

Note:- Keeping in view the representations received from Stone Crusher Owners, Associations from time to time w.r.t. interpretation of above applicability of parameters committee felt imperative to clarify that:

1. *The recommendations are prospective in nature and shall be imposed from date of notification for future.*
2. *Similarly, applicability of the earlier notifications issued on dated 29.04.2003, 10.09.2004, 25-04-2006 and 29.03.2014, are also of prospective e.g. the regulatory authorities must take note that the stone crushers set up prior to 29-04-2003 will be governed by the parameters of col. (3).*

1.2 Notes:

1.2.1 All distances shall be measured as crow flies from the highest node of the crusher conveyor belt to the outer periphery of the revenue unit or the municipal limits or the periphery of the feature concerned.

1.2.2 In the guidelines distances are relaxable in the case of any natural barrier between the site of the Unit and any of the features indicated in the guidelines Natural barrier may be defined as "any natural physical entity except any kind of River/Khad/Natural Stream/Tree Canopy which obstructs the physical view and /or prevents the movement of Air and Noise so as to keep Air and Noise Pollution within prescribed limits".

The Government may relax the guidelines for a limited period in specific cases wherein setting up of stone crushing unit is necessary in public interest but it is not practically feasible to adhere to any or all of the guidelines, provided that such relaxation will be considered only on the recommendation of the Joint Inspection Committee as proposed in Para 1.3.2.

1.2.3 In case of Shimla Town the sitting norms shall be as per the directions of the Hon'ble High Court of Himachal Pradesh dated 26.07.1993 in CWP No. 51 of 199 titled as "Court on its own motion versus State of Himachal Pradesh & Others".

1.3 Joint Inspection Committee for site appraisal:

1.3.1 The Unit shall apply /obtain "Provisional Registration" from the Department of Industries for obtaining pre-production clearances from other Government Departments.

1.3.2 The site for setting up the Unit shall be appraised and approved by the Joint Inspection Committee consisting of the following:--

1. Sub-Divisional Officer(Civil) concerned	Chairman
2. Divisional Forest Officer or his representative	Member
3. Representative of HP State Pollution Control Board.	Member
4. Executive Engineer, HPPWD or his representative	Member
5. Executive Engineer, Jal Shakti Vibhag or his representative	Member

6. Representative of Department of Tourism — Member
7. Surveyor — Member
8. Soil Conservation Expert from Agriculture Department equivalent or above Sub Divisional Soil Conservation Officer — Member
9. Geologist or Mining Officer — Member Secretary

1.3.3 The Committee constituted in Para 1.3.2 is in supersession of the Industries Department Notification No. Udyog 1 (Chh) 4-1/85-II dated 26.04.1993, 24.12.1998 and STE-E(3)5/20014 dated 29.05.2014. The approval of the Committee shall be the basis for issue of clearance and approval including those of the Himachal Pradesh State Electricity Board Ltd., Himachal Pradesh State Pollution Control Board and permanent registration with the Department of Industries.

2. Emission Norms and Pollution Control Measures:

2.1.1 Standards:-

2.1.2 The suspended particulate matter measured between 3 meters and 10 meters from any process equipment of a unit shall not exceed 600 micrograms per cubic meter

2.1.3 The suspended particulate matter contribution value at a distance of 40 meters from a controlled isolation as well as from a unit located in a cluster shall be less than 600 mg/Nm3. The measurements are to be conducted at least twice a month for all the 12 months in a year.

2.1.4 The noise levels (leq.) shall be maintained within the standards for noise as specified in Schedule -III, of the Environment (Protection) Rules, 1986.

2.2 Pollution Control Measures:

2.2.1 Every unit shall provide a wind breaking wall along with suitable enclosure to ensure adequate dust containment.

2.2.2 Every Unit shall have a dust suppression system with water spray and sprinkling system.

2.2.3 Dust extraction and collection system shall be provided at crusher and transfer points in every Unit.

2.2.4 Every Unit shall have adequate water supply along with at least two days water storage facility for running pollution control equipments.

2.2.5 Facility for regular cleaning and wetting of the ground shall be provided.

2.2.6 Trees of suitable species shall be planted to develop a green belt within and along the boundary of the premises.

2.2.7 Every Unit shall have a separate energy meters for pollution control devices wherever the energy is consumed for operating them and record thereof shall be maintained and made available to the Himachal Pradesh State Environment Protection and Pollution Control Board (hereinafter referred to as State Board) whenever demanded.

2.2.8 The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by the State Pollution Control Board as per Central Pollution Control Board norms to control noise pollution in accordance with the Environment (Protection) Act,1986.

2.2.9 Dust suppression system, water sprinkler used in stone crusher shall be of uniform technology as it was noticed that at different location different kind of sprinkler system were being used which were observed and found to be causing wastage of water and excessive use of water. The mist, spray nozal system being quite efficient in controlling the dust pollution, shall be installed for dust suppression.

2.2.10 The wind breaking walls shall be reconstructed scientifically with application of wind rose diagram for the unit i.e. towards, the predominant direction of wind and natural profile of the area.

2.2.11 The tree plantation shall be verified with comparison to the capacity, time of establishment of the unit, proper monitoring of growth of trees shall be recorded with photo monitoring on annual basis while giving renewal of Consent to Operate etc. linked with date of establishment of the units number of tree plants.

2.2.12 The water mists spray nozal system shall be interlocked with stone crushing unit main energy supply and water supply meter.

2.3 Further Advancement in pollution control devices for proposed and existing units:

2.3.1 Stone crushers unit project proponent shall cover all the conveyor belts as well as provide dusts skirt at material transfer point.

2.3.2 Stone Crusher unit project proponent shall provide wind breaking L shape wall of height more than the 3 ft from the highest conveyor belt to reduce noise pollution as well as air borne dust emission pollution due to wind velocity as designed by a qualified engineer.

2.3.3 All approach roads and ramps shall be properly paved so that it does not lead to dust pollution.

2.3.4 Crusher shall be covered and water sprinkling system shall be provided on crusher to suppress the dust generated due to material handling/ loading/ unloading activities.

2.3.5 Regular cleaning and wetting of the uncovered area, ground within the premises.

2.3.6 Growing of at least three rows canopy of evergreen species to be planted along the periphery of the crushing units to reduce noise as well as fugitive emission/dust pollution.

2.3.7 Speed control, low speed means less dust. For vehicles speeds limit 20 Km/h in 1 Km periphery of unit.

2.3.8 Housekeeping-clean up spills promptly. Adequate toilet facilities for manpower at stone crushers and mining lease area shall be provided by the stone crusher owners.

2.3.9 All the stone crushers shall have to construct a RCC/ concrete stone masonry wall on valley side wherever applicable to ensure that the downstream water sources etc. are not affected.

2.4 Parameters in the context of changing weather conditions in the face of Climate Change- Mitigation of impacts thereof:-

2.4.1 In order to mitigate the dust emission pollution impacts in surrounding areas of stone crushing units, the readjustment in setting up of conveyor belts, crushing units, screening units may be done by taking into consideration the GLC (Ground Level Concentration) values of SPM (Suspended Particulate Matter) PM2.5. The scenario of dispersion of RSPM 2.5/ 10 at ground level is important for risk assessment and mitigation. The monitoring of these parameters shall be undertaken on yearly basis and the proof of monitoring with geo-tagged photographs.

2.4.2 In case the GLC, wind rose assessment shall be done for all the stone crushing unit and readjustment shall be made in sitting the crushing units, the risks of dust pollution will be mitigated significantly by rebuilding the wind breaking walls.

2.4.3 Install rain water harvesting tanks of adequate capacity based on potential with rain water use system.

2.4.4 Registration of Stone Crusher Units with Ground Water Authority in case ground water is to be extracted.

2.4.5 The rainwater harvesting, tree plantation shall be essential/ mandatory for the stone crushing units in the State to mitigate the climate change impacts.

2.4.6 The stone crusher with the capacity >100000 tones per year shall install air quality measuring sensors e.g. purpleair.com and this shall be monitored by the HP State Pollution Control Board on real time basis.

**The proposed conditions/norms should be applicable retrospectively for all existing stone crushers of capacity>10,000 MT/ annum.*

2.5. Impact of Stone Crusher Units location on the hydrological, soil & water conservation, environment aspects such as air, water, flora and fauna.

2.5.1 In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.

2.5.2 In that case, the effluents from sedimentation tank shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.

2.5.3 Provisions for proper drainage scheme for evacuation of storm water needs shall be in place.

2.5.4 The crusher units using ground water shall register their ground water abstraction structures with the State Ground Water Authority under the H.P. Ground Water (Regulation & Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in.

2.5.5 Those crushers using surface water from rivers, khads, nallahs shall get the requisite permission from the concerned Executive Engineer of Jal Shakti Vibhag.

2.5.6 The regular water sprinkling in and around the stone crushing units is of utmost relevance to minimize the dust pollution impact on flora through rain water harvesting shall be done.

2.5.7 The effective water sprinklers shall be installed at crushing units to suppress the dust generated at the crushing unit.

2.5.8 Dumping of waste material in river water source shall be completely prohibited.

2.6. Washing units-waste water treatment:

2.6.1 Washing unit Stone crushers shall construct adequate no. of earthen de silting chambers followed by a Cement concrete (Pucca) storage tank of adequate capacity from where the wash water shall be re-circulated back in the washing activities lifted through a sludge pump. The size of tanks to be decided based on capacity of unit.

2.6.2 The stone crusher units having washing plants shall construct sedimentation tanks as per the plant capacity based on following calculations:

a) For washing units regular water supply is required which needs to be regulated through Ground Water Board/ Jal Shakti Vibhag concerned through meeting and registration.

b) 100 CFT washing of sand leads to ~ 1250 lt. water is required i.e. about 1100 lt. waste water is generated from production of sand.

e.g. A washing unit of a Stone Crusher with capacity of $2\frac{1}{2}^{inch}$ / second water supply takes 30 minutes to produce 400 CFT sand which means about:

= $2\frac{1}{2}^{inch}$ x 30" x 60"
= 1800 x $2\frac{1}{2}^{inch}$
= 4500-5000 ltrs. of water is required for production of ~ 400 CFT sand.

Every washing unit is required to built waste water de-silting chamber of rational capacity i.e. for example, if the capacity of unit is

~ 10 Truck per day	=	waste water chamber of minimum 25,000 lts. of at least half of the expected waste water quantity in one go shall be provided.
~20 truck per day	=	Minimum of 50,000 lts. of at least half of the expected waste water quantity in one go shall be provided.

The water would be 100% recycled and there would be zero liquid discharge. Verification of waste water silting chamber and recycling would be a mandatory condition for Consent to Establish & Renewal of Consent to Operate.

3 **Procedure for establishment and operation to be followed by the State Board:**

3.1.1 The State Board shall issue conditional "Consent to Establish" to the unit only after the Joint Inspection Committee has recommended the case and the unit agrees to fulfill the Pollution Control measures given in para-2.1 and 2.2.

3.1.2 The State Board shall issue "Consent to Operate" only if the unit has taken measure to comply with the conditions given in the "Consent to Establish".

3.1.3 Every unit shall get - monitoring for Air and Noise conducted regularly and submit the reports to the State Pollution Control Board.

3.1.4 The State Board shall be the Authority to ensure the compliance of the Pollution Control measures given on these guidelines/directions and shall do the necessary monitoring of the unit as per schedule of monitoring approved by the State Board/Department of Science & Technology, Himachal Pradesh, Shimla.

3.1.5 Every unit shall follow any other direction(s) issued by the State Government from time to time.

4. Latest technologies advancement and availability of modern machinery and equipments for setting up of stone crusher units:

Keeping in view the technological advancements, availability of modern machinery and equipment, in the state following technologies shall be specifically linked with capacity of the plant in following manner:-

Sr. No.	Capacity of Stone Crushing Unit	Technology	Covered shed
1	Up to 20000 Tons/year	Conventional stone crusher technologies, jaw crushing with or without screening rolling screening	Yes
2	>20,000 to 1,00,000 Tones/year	Jaw crushing with wetting of raw material at hoper with water spray nozal of ¼ inch per second capacity.	To cover conveyor belts as well with nozal sprayer on conveyor belts acoustic ends.
3	>1,00,000 tones / year and above	Jaw plus Cone crushing unit with Screener with wetting of raw material at hoper with water spray nozal of ½ inch per second capacity.	Closed loop system to cover conveyor belts with acoustic enclosures. Nozals sprayer on conveyor belts.

The amendments in the notification shall be subject to any other order passed by Hon'ble High Court in CMP No. 8459 of 2019 of CWP No. 2067 of 2019 State of Himachal Pradesh & ors. Petitioners/ applicants versus Bhag Singh & others. CWP No. 4342 of 2019 M/s Jai Mateshwari Stone Crusher Petitioner/ applicant versus State of Himachal Pradesh & ors.

By order

Kamlesh Kumar Pant, IAS
Principal Secretary (Env. S&T) to the
Government of Himachal Pradesh

Endst. No. STE-E-(5)-9/2018 Dated: Shimla-2, 29-06-2021.

Copy forwarded for information and necessary action to:-

1. The Secretary to the Governor, Himachal Pradesh, Shimla-171002.
2. The SPS/PS to the Chief Minister/Ministers, H.P Shimla-2.
3. The Sr. Private Secretary to the Chief Secretary to the Government of H.P.
4. All the Administrative Secretaries to the Government of H.P.
5. All the Divisional Commissioners in HP.
6. All the Heads of Department in H.P.
7. All the Deputy Commissioners in H.P
8. All the Superintendents of Police in H.P.
9. The Director (Env., Sci. & Tech.), Himachal Pradesh.
10. The Member Secretary, State Council for Science & Technology, HP.
11. The Member Secretary, HP State Pollution Control Board, Shimla-9
12. ALR-cum-Under Secretary (Law) to the Govt. of H.P Shimla-171002.
13. All the Municipal Corporations H.P.
14. All the Executive Officers/Secretaries of Municipal Councils/ Nagar Panchayats in Himachal Pradesh.
15. Guard file.

29-6-2021
(Satpal Dhiman)
Joint secretary (Env.,Sci.&Tech.) to the
Govt. of Himachal Pradesh
Phone No.0177-2621874

8

Annexure 9

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 620 **Date: 19/07/2024**

Industry Registration ID: HP12836425 **Application No :** *12720989*

To,

Thakur Enterprises Unit IV
VPO Dharampur, Tehsil Haroli District Una HP

Una
177209

Subject: Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/NEW/RO/2024/12720989*
Date of issue :	*01/04/2024*
Date of expiry :	*27/10/2024*
Certificate Type :	*NEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*Rajender Singh, (Proprietor)*
Address of Industrial premises	*Thakur Enterprises Unit IV, VPO Dharampur, Tehsil Haroli District Una HP, ,Una-177209*
Capital Investment of the Industry	*218.63 lakhs*
Category of Industry	*Orange*
Type of Industry	*2064-Stone crushers*
Scale of the Industry	*Small*
Office District	*Una*
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Sand, Stone & Bajri	57000	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand & Bajri	M.T./Year	57000	-	Infrastructure Material

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	24	0.920
Pre-treatment	10	6

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.920	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Industrial Process	6	Pre-treatment	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	1 No.	-	Rotopactor & Jaw Machine	Electricty	As per Requirement

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind Breaking Wall, Three Layer Plantation, Telescopic Chutes, Water Sprinkler, Covered machinery	Others	Mon Jan 01 00:06:00 IST 2024	99 %	SPM less than 600 microgrammes/ Nm3

Approved By

Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1. The Regional Officer, HPSPCB Regional Office Una for information with direction that all the consent conditions are complied with and all the PCDs provided shall be maintained and operated to achieve the norms.

ANIL JOSHI

Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

   ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.

5. This 'Consent to Operate' is for:-

i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.

ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.

iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.

iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).

6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.

7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.

8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.

b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.

b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.

c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.

d) Unit shall ensure Stack height for diesel generating sets as per specification mentioned in 'Consent to Establish'.

e) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.

f) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

g) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.

h) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.

15. This 'Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

16. The Board reserves the right to revoke the 'Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. Unit shall ensure compliance to the notified guidelines dated 29.06.2021 issued by the DEST.
5. Unit shall ensure compliance to the guidelines issued by CPCB before 17.10.2024 positively.
6. The Regional Officer shall ensure that the sampling of the crusher is conducted as per the frequency prescribed by the State Board.
7.The mining operation shall be performed strictly as per the approved EMP and unit shall comply with the conditions of EC, Grant order/Deed and PMT.
8. The unit shall immediately provide CCTV cameras and connect with the servers to display.
9.This consent is subject to Final outcome in Hon'ble NGT vide OA No. 358/2016 as well as in Hon'ble High Court vide CWP No. 2067 of 2019 and subjected to the outcome/decision of Hon'ble High Court CWP No. 4994 of 2023 titles as Subhash Singh & Ors versus State of HP and Ors.
10. Unit shall apply separately for CTE/CTO-Expansion for Second EC dated 19.05.2023 of mining lease area bearing Khasra Nos. 5452 & 5455/1 measuring 02-93-58 Hect. (Pvt. Land/River Bed).

By Order
Member Secretary
(H. P. State Pollution Control Board)

Annexure 10

सत्यमेव जयते

DISTRICT ENVIRONMENT IMPACT ASSESSMENT AUTHORITY(DEIAA) , DISTT UNA, HIMACHAL PRADESH

MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE, GOVERNMENT OF INDIA,

AT MEETING HALL O/O THE DEPUTY COMMISSIONER DISTT UNA

No. DEIAA/Una/EC/2018/ 835 Dated: 11-06-2018

To

Sh. Rajender Singh,
Prop. M/s Thakur Enterprises,Unit-III,
VPO Gondpur Jaichand, Tehsil Haroli Distt. Una (HP)

Subject:- Project proposal for extraction/collection of Sand, Stone & Bajri for further use in stone crusher - Environmental Clearance-reg.

Sir,

This has a reference to your application dated 01st March, 2018 seeking prior environmental clearance for the above project under Environment Impact Assessment Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 and 15th January 2016, on the basis of documents viz; Form-I M, Pre feasibility report, approved mining plan etc. by the District Expert Appraisal Committee constituted by the competent authority in its meeting held on 02nd April, 2018. The said project involves following salient features:

(a) Project Type	:	Extraction/Collection of Sand, Stone & Bajri.
(b) Project Location	:	Khasra Number 99 in over an area measuring 02-22-85 hect. falling in Mauza /Mahal Gondpur Jaichand, Tehsil Haroli, District Una (HP)
(c) Project Capacity	:	57000 TPA
(d) Mining Area	:	02-22-85 hect. (Private land)
(e) Institutional Mechanisms for Env. Protection	:	The following will be responsible for maintenance of APCD's:& solid waste Management sites (i) Operational Phase: Project Proponent
(f) Working plan	:	Strictly as per Mining Plan approved by Geological wing of Industries department, Himachal Pradesh
(g) Validity period of EC	:	7 years from the date of issue

The DEIAA examined the proposal in its meeting held on 28th May, 2018 and considered the recommendations made by DEAC in its meeting held on 02nd April, 2018. After considering the recommendations of the District Level Expert Appraisal Committee, the District Level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of EIA notification No: S.O.1533 dated 14th September 2006 and S.O. (141) E dated 15th January 2016 of Ministry of Environment and Forest, GOI subject to strict compliance of terms and conditions as mentioned below. The authority reserves the rights to revise, revoke or impose additional condition at any stage.

Scanned with CamScanner

Part-A- Specific Conditions:

i The project proponent shall obtain Consent to Establish and Consent to Operate from the Himachal Pradesh Pollution Control Board and effectively implement all the conditions stipulated therein.

ii. Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004 and Notification No.-Z-11013/98/2014-IA-II(M) dated 15.1.2016 & 20.1.2016, issued by Ministry of Environment Forest & Climate Change, Govt. of India,as may be applicable to this project.

iii. Effective safeguard measures shall be taken to control particulate matter level so as to ensure that these are within permissible limit.

iv. Regular monitoring of ambient air quality shall be carried out and records maintained. The results of monitoring shall be submitted to MoEF&CC and its Regional Office and CPCB, SPCB regularly.

vi. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

v. The project proponent shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity the hydro-geological regime of surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring [(at least four times in a year - pre-monsoon (April May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the MoEF&CC and its Regional Office Dehradun, the Central Ground Water Authority and the Regional Director, Central Ground Water Board. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.

vi. The project proponent shall submit consent from tube well owner to provide water to cater the need of project.

vii. Vehicular emission shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.

viii. No drilling and blasting operation shall be carried out.

ix. Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.

x. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

xi. The project proponent shall create civic amenities, sanitary facilities such as toilet and water tank, temporary shed for the workers including approach road to the villagers.

xii. The project authority shall implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.

xiii. The project proponent shall undertake all the commitments made during the presentation and effectively address the concerns raised by the committee members of DEAC as well as during consideration of the project, while implementing the project.

Part-B- General Conditions:

i No change in mining technology and scope of working should be made without prior approval of the MoEF&CC.

ii No change in the calendar plan including excavation, quantum of ordinary earth, (minor mineral) should be made.

iii. Data on ambient air quality should be regularly submitted to the MoEF&CC including its Regional office located at Dehradun and the State Pollution Control Board/ Central Pollution Control Board

Scanned with CamScanner

iii. → once in six months. Provisions contained in notification no. B-29016/20/90/PCI-I dated 18.11.2009 should be allowed for monitoring.

iv. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

v. A separate environmental management cell with qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

vi. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the MoEF&CC and its Regional Office located at Dehradun.

vii. The project authorities should inform to the Regional Office located at Dehradun regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.

viii. The Regional Office of this Ministry located at Dehradun shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.

ix. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the MoEF&CC, its Regional Office Dehradun, the respective Zonal Office of Central Pollution Control Board the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Dehradun, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.

x. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.

xi. The State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and the Collector's office/ Tehsildar's Office for 30 days.

xii. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditionsand shall also be sent to the Regional Office of the MoEF&CC, Dehradun by e-mail.

xiii. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the MoEF&CC at http://envfor.nic. in and a copy of the same should be forwarded to the Regional Office of MoEF&CC at Dehradun.

Part-C- Special Conditions:

i. Green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.

ii. Ambient noise levels should conform to residential standards both during day and night. Only limited necessary construction should be done during night time. Fortnightly monitoring of ambient air quality (SPM, S02 and NOx) and equivalent noise levels should be ensured during construction phase should be closely monitored during construction phase so as to conform to the stipulated standards fixed by the competent authority.

iii. The DEIAA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safe guards and measures in a time bound and satisfactory manner.

iv. All other statutory clearances shall be obtained, as applicable by the project proponents.

Scanned with CamScanner

v. The Project Proponent may seek extension of validity period of Environmental Clearance (EC) after the expiry of validity period of the EC as per provisions contained in EIA Notification, 2006 and subsequent amendment there under.

vi. The Environmental Clearance shall be subject to the condition that the Project Proponent shall obtain prior grant order/renewal of mining lease from the competent authority.

vii. The Project Proponent shall carryout activities proposed under CSR and shall submit the compliance report within a period of three months from the date of issue of this letter.

viii. The Authority reserves the right to inspect the site at any time either through individual members or collectively as a team to ascertain whether the conditions as imposed during the grant of Environment Clearance are being strictly adhered to by the project proponent or not. In case of any violation of these conditions, the Authority reserves the right to cancel the Environment Clearance issued in favor of the project proponent and also to recommend the cancellation of mining lease to the Appropriate Authority.

Member Secretary
(DEIAA),Distt Una

Endst. No. DEIAA/Una/EC/2018/_____ Dated : /2018

Copy to following for further necessary action:

1. The Secretary Member (Environment), Ministry of Environment Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh, Road, New Delhi-110003
2. The Chairman Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032
3. The Chairman Himachal Pradesh, State Pollution Control Board, Shimla-171009
4. The Director (Environment, Science and Technology) to the GoHP, Shimla-171001
5. Advisor (IA), Ministry of Environment Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh, Road, New Delhi-110003.
6. Additional Pr. Chief Conservator of Forests, Ministry of Environment Forest & Climate Change, Regional Office, Dehradun C/O Forest Research Institute, PO New Forest, Dehradun, Uttrakhand 248006.
7. Monitoring Cell, Ministry of Environment Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh, Road, New Delhi-110003 .
8. Record File.

Member Secretary
(DEIAA),Distt Una

Scanned with CamScanner

Annexure II

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Himachal Pradesh)

To,

The Owner
RAJENDER SINGH
H. no 118, phase-Iv, Himuda colony, Rakkar, District-Una, Himachal Pradesh. -174430

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/HP/MIN/280095/2022 dated 25 Jun 2022. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B001HP169251**
2.	**File No.**	HPSEIAA/2022/958
3.	**Project Type**	New
4.	**Category**	B2
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Sh. Rajinder Singh Prop: M/s Thakur Enterprises Unit-IV
7.	**Name of Company/Organization**	RAJENDER SINGH
8.	**Location of Project**	Himachal Pradesh
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 19/05/2023

(e-signed)
D.C. Rana
Member Secretary
SEIAA - (Himachal Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

Scanned with OKEN Scanner

This has a reference to your proposal No. SIA/HP/MIN/280095/2022 submitted online for grant of Environment Clearance. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz: Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 90th meeting held on 23rd & 24th March, 2023 with following features:

a.	Online SEIAA Proposal No.	:	SIA/HP/MIN/280095/2022 HP SEIAA/2022-958
b.	Name & Address	:	Extraction of Sand, Stone & Bajri.
c.	Project Location with Khasra Number	:	Khasra number 6503/1 falling in Mauza/Mohal-Badehra, Tehsil Haroli, Distt. Una, HP
d.	Jamabandi	:	Jamabandi for the year 2014-2015
e.	Land Status	:	Private Land.
f.	Project Capacity	:	58,726 TPA.
g.	Mining Area	:	02-95-10 Ha, Private land, river bed.
h.	Leases within 500 mtrs.	:	No mining leases exist within 500 meters.
i.	Letter of Intent	:	Letter of Intent issued on dated 09.08.2021 (Valid for one year i.e. up to 08.08.2022)
j.	Working Plan	:	Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh.
k.	Proposed EMP Costs	:	Capital Cost- Rs.3.70 Lakhs, Recurring Cost- Rs 1.05 Lakhs/PA
l.	Proposed CER Costs	:	As per the Additional Condition imposed at Sr. No. L (1)
m.	Institutional Mechanisms for Env. Protection	:	The following will be responsible for maintenance of APCDs and Solid Waste Management sites: i) Construction phase: Developer/ Project Proponent. ii) Operational Phase: Developer/ Project Proponent
n.	Validity period of EC	:	5 Years or upto the date of valid mining plan whichever is earlier

The SEIAA examined the proposal in its 61st meeting held on 21st April, 2023 and considered the recommendations made by SEAC in its 90th meeting held on 23rd & 24th March, 2023. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

A. Statuary Compliance

1. This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors. before commencing the mining operations.
3. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
4. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
5. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
6. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the condtions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
7. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation) Act 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
8. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
9. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled –Impact of mining activities on Habitations-Issues related to the mining Projects where in Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area||.
10. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
11. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
12. State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Collector's office/ Tehsildar's Office for 30 days.

Scanned with OKEN Scanner

13 The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

14 The Project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

B. Air Quality Monitoring And Preservation

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO_2, CO_2 and SO_2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.

2 Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

C. Water quality monitoring and preservation

1 In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.

2 Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board & SEIAA.

3 Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

4 The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board, Clearly showing the trend analysis on six-monthly basis.

5 Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off, acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

6 Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on renewal of water recharged needs to be submitted to Regional Office MoEFCC & SEIAA annually.

Scanned with OKEN Scanner

7 Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

8 The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC, SEIAA and State Pollution Control Board/Committee

D. Noise and vibration monitoring and prevention

1 The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines

2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

E. Mining plan

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name

2 The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change & SEIAA for record and verification.

3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC & SEIAA.

F. Land reclamation

1 The Overburden (O B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D G M S w r t safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation

2 The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.

3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.

4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC & SEIAA.

6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.) The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly particularly after monsoon season, and maintained properly

Scanned with OKEN Scanner

7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.
9. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

G. Transportation

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

H. Green Belt

1. The Project Proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in aproved mine plan.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry & SEIAA.

I. Public hearing and human health issues

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The

Scanned with OKEN Scanner

proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.

3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest. For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment, for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 × 14 inches and of good quality).
4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9 (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1) Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted and the effect of age (d) their hearing should not be affected As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC & SEIAA annually along with details of the relief and compensation paid to workers having above indications.
5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.

J. <u>Corporate Environment Responsibility (CER)</u>

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC & SEIAA annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office & SEIAA.

K. <u>Miscellaneous</u>

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC & SEIAA.
2. The Project Authorities should inform to the Regional Office & SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, SEIAA, Central Pollution Control Board and State Pollution Control Board.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC & SEIAA.
5. The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) & competent Authority by furnishing the requisite data / information / monitoring reports.

L. <u>Additional Conditions</u>

Scanned with OKEN Scanner

1. The capital cost (@ Rs. 4.00 lacs per ≤ ha.) under CER, shall be deposited in the form of Demand Draft to the office of Director (DEST), GOHP. The Director (DEST) shall device a plan for this purpose within one month for that area in consultation with project proponent.
2. The project proponent shall sensitize and create awareness among people working within the project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance reports being submitted by the project proponents.
3. The project proponent shall submit kml file of land, with revenue records, ownership details proposed for undertaking plantation under EMP for monitoring purpose.
4. The project proponent, before start of mining operations, shall install CCTV cameras on the mining site covering all angles of mining site including entry & exit points. These cameras shall be theft and tamper proof. Where electricity/power is not available solar energy based cameras shall be installed with adequate battery backups. Date-wise video records w.r.t. CCTV camera shall be hosted & stored online and online portal link shall be shared with the office of Director-cum-Member Secretary, HPSEIAA through official e-mail: dbt-hp@nic.in

Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Endst. No. As Above Dated: 2023.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The Integrated Regional Office, MoEF&CC, CGO Complex, Shivalik Khand, Longwood, Shimla, HP-171001.
7. The Monitoring Cell, MoEF&CC,GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
8. Record File

16/5/23

Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Signature Not Verified
Digitally signed by Sh. D.C. Rana
Member Secretary
Date: 5/19/2023 2:13:43 PM

Scanned with OKEN Scanner

671

Annexure 12

Gmail

Regional Officer Una <pcbrouna2@gmail.com>

Original Application NO. 666 of 2024 titled as Om Prakash & Ors versus State of Himachal Pradesh & Ors.

Mining Officer <miningofficeruna@gmail.com> Sun, Sep 8, 2024 at 2:05 PM
To: Narender Sharma <narendersharma.cpcb@gov.in>
Cc: Deputy Commissioner Una <dc-una-hp@nic.in>, pcbrouna2 <pcbrouna2@gmail.com>

Thank you for your inquiry regarding mining activities and production quantities for M/s Shree Rudra Stone Crusher and M/s Thakur Enterprises Unit-III. I would like to address your questions as follows:

Regarding M/s Shree Rudra Stone Crusher:
No mining activities were carried out in the lease area, as the crusher only received consent to operate from the Pollution Control Board in July 2024. Therefore, there is no production data to report for the years 2021, 2022, and 2023 under the Environmental Clearance (EC) granted on July 15, 2021.

Regarding M/s Thakur Enterprises Unit-III:
It is informed that the production details for M/s Thakur Enterprises Unit-III for the years 2018-2023. May kindly treated as nil please as the Stone crusher unit III is not established yet . PCB issued Consent to operate for Unit IV in July 2024 .
This is for your information and necessary action please

Regards
Mining Officer
Una

[Quoted text hidden]

Annexure 13

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 619 **Date: 19/07/2024**

Industry Registration ID: HP12614365 **Application No :** *12724502*

To,

Shree Shree Rudra Stone Crusher and Screening Plant Unit II
VPO Dharampur, Tehsil Haroli District Una HP

Una
177209

Subject: Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/NEW/RO/2024/12724502*
Date of issue :	*12/07/2024*
Date of expiry :	*31/03/2025*
Certificate Type :	*NEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*Kapil Sharma, (Proprietor)*
Address of Industrial premises	*Shree Shree Rudra Stone Crusher and Screening Plant Unit II, VPO Dharampur, Tehsil Haroli District Una HP, ,Una-177209*
Capital Investment of the Industry	*58.58 lakhs*
Category of Industry	*Orange*
Type of Industry	*2064-Stone crushers*
Scale of the Industry	*Small*
Office District	*Una*
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Boulders and Sand	**7516.6**	**M.T./Year**

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand & Bajri	M.T./Year	7516.6	--	Infrastrure Use

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	24	0.400
Pre-treatment	10	6

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.400	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Industrial Process	6	Pre-treatment	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/I ncinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D GSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	1 No.	-	Rotopactor & Jaw Machine	Electricty	As per Requirement

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind Breaking Wall, Telescopic Chutes, Three Layer Plantation, Metalled Road, Water Sprinkler etc.	Others	Mon Jan 01 00:06:00 IST 2024	99 %	SPM<600.00 Microgram per cubic meter at all time

Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1.The Regional Officer,HPSPCB,Una for information and shall ensure to operate the unit as per consent condition with adequate PCDs.

ANIL JOSHI

Anil Joshi,IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

   ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.

5. This 'Consent to Operate' is for:-

i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.

ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.

iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.

iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).

6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.

7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.

8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.

b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.

b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.

c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.

d) Unit shall ensure Stack height for diesel generating sets as per specification mentioned in 'Consent to Establish'.

e) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.

f) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

g) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.

h) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.

15. This 'Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

16. The Board reserves the right to revoke the 'Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.
5. Unit shall ensure compliance to the notified guidelines of DEST.
6. Unit shall ensure compliance to notified guidelines of CPCB by 17.10.2024 positively.
7.. The unit shall be sole responsible to obtain and renew all other mandatory permissions required for the operation of stone crusher and its mining activities.
8.The Regional Officer shall ensure that the sampling of the crusher is conducted as per the frequency prescribed by the State Board.
9.This consent is subject to any other orders issued by any Court of law and ratification of the State Board.
10. The mining operation shall be performed strictly as per the approved EMP and unit shall comply with the conditions of EC, Grant order/Deed and PMT.
10. Capacity is as per earlier issued consents Sand & Bajri @7516.60 M.T./Year.
11. Unit shall apply separately for CTE-Expansion for second EC dated 19.05.2023 of mining lease area bearing Khasra Nos. 5452 & 5455/1 measuring 02-93-58 Hect. (Pvt. Land/River Bed).
12. Unit shall install server & mobile linked CCTV cameras for online monitoring mechanism immediately.

By Order
Member Secretary
(H. P. State Pollution Control Board)

Annexure 14

State Level Environment Impact Assessment Authority
Himachal Pradesh

Ministry of Environment, Forest & Climate Change, Government of India,
at Department of Environment Science & Technology,
Paryavaran Bhawan, Near US Club, Shimla-1
Ph: 0177-2656559, 2659608 Fax: 2659609

F. No. HP SEIAA/2021/846 - 928 Dated: 15th July, 2021

To

Sh. Kapil Sharma, S/o Sh. Sansar Chand,
M/s Shree Shree Rudra Stone Crusher, Village & P.O. Oel,
Tehsil Gagret, District- Una, H.P.

Subject: **Project proposal for Mining of Minerals – Environmental Clearance-reg.**

Dear Sir/Madam,

This has a reference to your proposal submitted online for grant of Environment Clearance on dated 24/06/2021, accepted by the SEIAA secretariat on dated 02/07/2021. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz; Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 80th Meeting held on 8th & 9th July, 2021. The said project involves following salient features:

a.	**Online Proposal No.**	:	SIA/HP/MIN/216700/2021 HP SEIAA/2021/846
b.	**Project type**	:	Collection of Sand, Stone & Bajri.
c.	**Project Location**	:	Khasra No. 33 (00-19-05 ha) & 32/4 (00-38-02 ha) falling in Mauza & Mohal-Sainsowal, Tehsil Haroli, Distt., Una, HP
d.	**Jamabandi**	:	Jamabandi for the year 2014-2015
e.	**Land Status**	:	Private land, Hill Slope (Leased land)
f.	**Project Capacity**	:	37,583 MT for five years.
g.	**Mining Area**	:	00-57-07 Ha, Private land, hill slope.
h.	**Leases within 500 mtrs. From periphery of the area applied**	:	No mining lease exists in 500 meter.
i.	**Letter of Intent**	:	Letter of Intent issued on dated 30.09.2020 (Valid for one year i.e. up to 29.09.2021)
j.	**Working Plan**	:	Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh.
k.	**EMP Costs**	:	Capital Cost- Rs. 7.20 Lakhs, Recurring Cost- Rs. 1.5 Lakhs/PA
l.	**CER Costs**	:	Capital Cost: Rs. 3.00 Lakhs.
m.	**Institutional Mechanisms for Env. Protection**	:	The following will be responsible for maintenance of APCDs and Solid Waste Management sites: i) Construction phase: Developer/ Project Proponent. ii) Operational Phase: Developer/ Project Proponent.
n.	**Validity period of EC**	:	5 Years or upto the date of valid mining plan whichever is earlier.

The SEIAA examined the proposal in its 53rd meeting held on 12/7/2021 and considered the recommendations made by SEAC in its 80th Meeting held on 8th & 9th July, 2021. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

A. Statuary Compliance

1 This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.

2 The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.

3 The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors.

4 This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.

5 This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.

6 Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.

7 The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.

8 The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.

9 The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled —Impact of mining activities on Habitations-Issues related to the mining Projectswherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area||.

10 The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.

11 A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.

12 State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.

13 The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

14 The Project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

B. <u>Air Quality Monitoring And Preservation</u>

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO_2, CO_2 and SO_2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/l, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment's/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

C. <u>Water quality monitoring and preservation</u>

1 In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.

2 Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board & SEIAA

3 Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

4 The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.

5 Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

6 Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC & SEIAA annually.

7 Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

8 The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC, SEIAA and State Pollution Control Board/Committee.

D. <u>Noise and vibration monitoring and prevention</u>

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure

that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

E. Mining plan

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change & SEIAA for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC & SEIAA.

F. Land reclamation

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC & SEIAA.
6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum

discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.
9. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

G. Transportation

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

H. Green Belt

1. The Project Proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry & SEIAA

I. **Public hearing and human health issues**

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 × 14 inches and of good quality).
4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1),Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC & SEIAA annually along with details of the relief and compensation paid to workers having above indications.
5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.

J. **Corporate Environment Responsibility (CER)**

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude

& longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC & SEIAA annually along with audited statement.

2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office & SEIAA.

K. **Miscellaneous**

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC & SEIAA
2. The Project Authorities should inform to the Regional Office & SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, SEIAA, Central Pollution Control Board and State Pollution Control Board.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC & SEIAA.
5. The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) & competent Authority by furnishing the requisite data / information / monitoring reports.

L. **Additional Conditions**

The project proponent shall submit compliance of the following CER condition within 3 months from the issuance of EC letter, failing which EC will be withdrawn:

1. The project proponent shall provide two plastic shredders, two plastic waste baling machines & two compactors to the concerned ULBs/ PRIs through Department of Environment, Science & Technology, GoHP.
2. The project proponent shall also provide 4 solar lights under CER.

Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Endst. No. As Above. Dated: 2021.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The APCCF (C), Ministry of Env., Forest and Climate Change, Regional Office (NCZ), 25, Subhash Road, Dehradun – 248001
7. The Monitoring Cell, MoEF&CC,GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.

Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Annexure 15

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Himachal Pradesh)

To,

The Owner
KAPIL SHARMA
Mauza & Mohal Dharampur, Tehsil-Haroli, District-Una, State-Himachal Pradesh. -177220

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/HP/MIN/286876/2022 dated 14 Oct 2022. The particulars of the environmental clearance granted to the project are as below:

1.	EC Identification No.	EC23B000HP120836
2.	File No.	HPSEIAA/2022/995
3.	Project Type	New
4.	Category	B2
5.	Project/Activity including Schedule No.	N/A
6.	Name of Project	Sh. Kapil Sharma Mining Area
7.	Name of Company/Organization	KAPIL SHARMA
8.	Location of Project	Himachal Pradesh
9.	TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 19/05/2023

(e-signed)
D.C. Rana
Member Secretary
SEIAA - (Himachal Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

This has a reference to your proposal No. SIA/HP/MIN/288616/2022 submitted online for grant of Environment Clearance. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz. Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 89th meeting held on 16th February 2023 with following features

a	Online SEIAA Proposal No	SIA/HP/MIN/288616/2022 Ref SEIAA/2022/995
b	Name & Address	Director of Sand, Stone & Bajri
c	Project Location with Khasra Number	Khasra number 5452/1 (1-86-72 ha), 5455/1 (1-07-36 ha), falling in Mauza & Mohal-Dharampur, Tehsil Haroli, District Una, H.P.
d	Jamabandi	Jamabandi for the year 2017-2018
e	Land Status	Private land river bed
f	Project Capacity	66,056 TPA
g	Mining Area	2.93.36 ha
h	Leases within 500 mtrs	One mining lease exists within 500 meters. 1. Sh. Udham Singh, 5451/1, 4-83-60 ha. (Non-operational)
i	Letter of Intent	Letter of Intent issued on dated 05.04.2022 (Valid for one year i.e. up to 04.04.2023)
j	Working Plan	Strictly as per Working-cum-Environment Management Plan approved by Geologist Wing of Industries Department, Himachal Pradesh
k	Proposed EMP Costs	Capital Cost- Rs. 3.70 Lakhs, Recurring Cost-Rs 1.05 Lakhs/PA.
l	Proposed CER Costs	As per the Additional Condition imposed at Sr. No. L (1).
m.	Institutional Mechanisms for Env. Protection	The following will be responsible for maintenance of APCDs and Solid Waste Management sites: i) Construction phase: Developer/ Project Proponent ii) Operational Phase: Developer/ Project Proponent
n	Validity period of EC	5 Years or upto the date of valid mining plan whichever is earlier

The SEIAA examined the proposal in its 87th meeting held on 21st April, 2023 and considered the recommendations made by SEAC in its 89th meeting held on 16th February 2023. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage

A. **Statuary Compliance**

1. This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors. before commencing the mining operations
3. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
4. The Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
5. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
6. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
7. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
8. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
9. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. 22-11013/57/2014-IA II (M), dated 29th October, 2014, titled –Impact of mining activities on Habitations-Issues related to the mining Projects where in Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease areas.
10. The Project Proponent shall obtain necessary prior permission of the competent authorities for draw of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
11. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.

12 State Pollution Control Board/Committee shall be responsible for display of the EC letter at its Regional office, District Industries Centre and Collector's office/Tehsildar's Office for 30 days.

13 The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

14 The Project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership of mining lease, it is stipulated that mining operation shall only be carried out after transfer of EC as per provision of this para 11 of EIA Notification, 2006 as amended from time to time.

B Air Quality Monitoring And Preservation

1 The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, as per Z9016/0239/PCI/, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.

2 Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalling road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment's/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

C Water quality monitoring and preservation

1 In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.

2 Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board & SEIAA.

3 Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

4 The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January), and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board, Clearly showing the trend analysis on six monthly basis.

5 Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off, acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

6 Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF CC & SEIAA annually.

7 Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its entire passage through Oil and grease trap.

8 The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF &CC, SEIAA and State Pollution Control Board/Committee

D Noise and vibration monitoring and prevention

The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines

4 The noise level and sound pressure level at project sites beside the villages in respect of both human and animal population (Livestock) keeping in both cases and stress may affect the health in the villages located close to mining operations. Such villages have a right for calmness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed by covering the blasting/ mass away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

5 The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment

E Mining plan

1 The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Quary license or any other name.

2 The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change & SEIAA for record and verification.

3 The land use of the mine lease area at various stages of mining scheme as well as at the end of life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC & SEIAA.

F Land reclamation

1 The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.

2 The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.

3 The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.

4 The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper lining/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

5 The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC & SEIAA.

6 Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nalas/ River/ Pond, etc.). The collected water should be utilized for watering the mine area, roads, green belt,

development plantation etc. The diversion sedimentation dumps etc. shall be desilted regularly particularly after monsoon season and maintained properly.

Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS with safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

G Transportation

No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

H Green Belt

The Project Proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The developments of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.

The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.

And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry & SEIAA.

I Public hearing and human health issues

The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like HIV, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.

The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to hot mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health, and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcoholism. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.

3 The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where ever practicable and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest, For Noise Audiometry, for Lead Exposure Blood Lead, For Welders Full Ophthalmological Assessment, for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood, For Inorganic Chromium Tenosynovitis, skin inspection of hands and forearms by a responsible person. Except routine tests all tests should be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only computerized X-Ray will be acceptable for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x 14 inches, and of good quality).

4 The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the Base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1) Forced Vital Capacity (FVC) and the ratio of unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram test and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC & SEIAA annually along with details of the relief and compensation paid to workers having above indications.

5 The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

6 Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned, and) with necessary basic infrastructural facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated in STP in order to avoid contamination of underground water.

7 The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.

J Corporate Environment Responsibility (CER)

1 The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. III (M), dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC & SEIAA annually along with audited statement.

2 Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office & SEIAA.

K Miscellaneous

1 The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC & SEIAA.

2 The Project Authorities should inform to the Regional Office & SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

3 The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, SEIAA, Central Pollution Control Board and State Pollution Control Board.

4 A separate Environmental Management Cell with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to R.O. MoEFCC & SEIAA.

5 The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) & competent Authority by furnishing the requisite data / information / monitoring reports.

Additional Conditions

1. The capital cost @ Rs. 4.00 lacs per ha) under CER, shall be deposited in the form of Demand Draft to the office of Director, DEST, GOHP. The Director (DEST) shall devise a plan for the purpose within one month for that area in consultation with project proponent.
2. The project proponent shall sensitize and create awareness among people working within the project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
3. [illegible]
4. [illegible]
5. The project proponent, before start of mining operations, shall install CCTV cameras on the mining site covering all angles of mining site including exits & exit points. These cameras shall be theft and tamper proof. Where electricity power is not available solar energy based cameras shall be installed with adequate battery backups. Date shall/be recorded and CCTV cameras shall be hosted & stored online and online portal link shall be shared with the office of Director cum Member Secretary, HPSEIAA through official e-mail id/ hard copy.

(Lalit [illegible], IAS)
Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Endst. No. As Above Dated 2023

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Govt. India Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009
4. The Director (Environment, Science & Technology), GoHP, Shimla-171001
5. The Pay & A/c Officer, MoEF&CC, Govt. India Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
6. The Integrated Regional Office, MoEF&CC, CGO Complex, Shoolini Khand, Longwood, Shimla (HP)-171001
7. The Monitoring Cell, MoEF&CC, Govt. India Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File

(Lalit [illegible], IAS)
Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Validity unknown
Digitally signed by S.L. D.C. Rana
Member Secretary
Date: 5/19/2023 [illegible]:09 PM

Annexure-III

Item No. 12 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 666/2024

Shri Om Prakash Applicant

Versus

State of Himachal Pradesh & Ors. Respondent(s)

Date of hearing: 12.09.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Vishal Mahajan, Ms. Divya Kumari Sharma & Mr. Anil Kumar, Advs.

Respondent: Mr. Vaibhav Srivastava, Ms. Vineeta Tiwari & Ms. Rajnandini Kumari, Advs. for HPSPCB
Mr. Tarun Gupta & Mr. Sidhant Ranta, Advs. for R - 10 & 11

ORDER

1. In this original application, the Applicant had raised a complaint against non-compliance of the norms by Respondents No. 10 and 11 (wrongly mentioned as Respondents No. 11 and 12 in Memo of Parties), stone crusher units. Office to correct Memo of Parties.

2. The Tribunal by order dated 03.07.2024 had constituted a Joint Committee with a direction to the committee to visit the site, verify the factual position regarding dust suppression system installed and the pollution control measures taken by Respondents No. 10 and 11 and suggest remedial measures for prevention and control of air/dust pollution to guard against the adverse impact on agricultural land, crops, animals and farm workers.

3. The Joint Committee has filed its report on 09.09.2024 reflecting the position of compliance by Respondents No. 10 and 11 as under:

"Table 1: Compliance of Pollution Control Measures by M/s Thakur Enterprises, Unit IV (Respondent No. 10)

S. No.	***Fugitive Emission Source Locations/Particulars***	***Checklist/requirement for compliance of conditions of Environmental guidelines***	***Status of Compliance as on 12/08/2024, as verified by the Joint Committee***
1.	*Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points,*	*Water sprinklers installed with adequately designed nozzles.*	*No sprinklers were found installed in unloading area of raw material* ***Dry run of the plant was taken*** *at primary crusher, screener, conveyor belts and transfer points. However, sprinklers were not found working properly. It was informed that pipe network for thewater sprinklers have been damaged due to rain on 11/08/2024.*
2.	*Primary crushers, Secondary crushers, Screeners and tertiary crushers.*	*Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.*	*Complying (Photograph 19 of Annexure-1)*
3.	*Secondary, Tertiary crushers and Screener.*	*Dry extraction cum bag filter followed by cyclone.*	***Not complying. Dry extraction cum bag filter followed by cyclone not installed.***
4.	*Covering of conveyor belts from node to node with a thick sheet of suitable material*	*Covering of Conveyor*	***Complying (Photograph 20*** *of* ***Annexure-1)***
5.	*At discharge points*	*Flexible Telescopic chute from top of discharge point to the ground level.*	***Not Complying****. Telescopic chutes not provided (Photograph 21 of Annexure-1)*
6.	*GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher*	*Wind breaking wall.*	*Partially Complying; The wind breaking wall provided on two sides. The wind breaking wall on one side towards agricultural fields not provided. The height of the wind breaking wall provided, is not adequate and not as per guidelines (Photograph 22 of Annexure-1)*
7.	*Roads*	*Metaled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metaled.*	***Not complying****. (Photograph 23-24 of Annexure1)*
8.	*Suppression of dust within the premises*	*Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission resuspension.*	***Not complying****. Not provided*

9.	*Green belt*	*Plantation of 2-3 rows of tall trees around the periphery of crusher*	***Partially Complying**. One row provided only on small portions of two sides, which is inadequate. (Photograph 15 of Annexure-1)*
10.	*CCTV/PTZ camera*	*CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage*	***Not complying** CCTV Cameras have been installed only in office building only at the entrance. However, all the corners of the premises have not been provided with CCTV/PTZ cameras.*
11.	*Jaw Shed*	*The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by the State Pollution Control Board*	*The jaw shed is covered. However, the monitoring for verifying the compliance of noise pollution norms could not be conducted, as the plant was not in operation.*
12.	*Spray Nozzle System*	*The water mists spray nozal system shall be interlocked with stone crushing unit main energy supply and water supply meter.*	*Could not be verified, as the plant was not in operation.*
13.	*Approach Roads*	*All approach roads and ramps shall be properly paved so that it does not lead to dust pollution*	***Not complying**. The approach roads are not paved. (Photograph 16 of Annexure-1)*
14.	*Ground water usage*	*The crusher units using ground water shall register their ground water abstraction structures with the State Ground Water Authority under the H.P. Ground Water (Regulation & Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in.*	*Bore well is installed. (Photograph 17 of Annexure-1). Copy of the permission granted by State Ground Water Authority was not provided*
15.	*Washing Plant*	*In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.*	*One sedimentation tank provided but found to be damaged at the time of inspection (Photograph 18 of Annexure-1).*
16.	*Sedimentation tank.*	*In that case, the effluents from sedimentation tank shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.*	*Working of the sedimentation process could not be verified, as tank was damaged and the plant was not in operation.*

Table 2: Compliance of Pollution Control Measures by M/s Shree Shree Rudra Stone Crusher & Screening Unit II (Respondent No. 11)

S. No.	***Fugitive Emission Source Locations/ Particulars***	***Checklist/requirement for compliance of conditions of Environmental guidelines***	***Status of Compliance as on 12/08/2024, as verified by the Joint Committee***
1	*Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points,*	*Water sprinklers installed with adequately designed nozzles.*	*No sprinklers were found installed in unloading area of raw material. Dry run of the plant was taken at primary crusher, screener, conveyor belts and transfer points. However, sprinklers were not found working properly. It was informed that pipe network for the water sprinklers have been damaged due to rain on 11/08/2024.*
2	*Primary crushers, Secondary crushers, Screeners and tertiary crushers.*	*Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.*	***Complying*** *(Photograph 19 of Annexure-1)*
3	*Secondary, Tertiary crushers and Screener.*	*Dry extraction cum bag filter followed by cyclone.*	***Not complying****. Dry extraction cum bag filter followed by cyclone not installed.*
4	*Covering of conveyor belts from node to node with a thick sheet of suitable material*	*Covering of Conveyor belts*	***Complying*** *(Photograph 20 of Annexure-1)*
5	*At discharge points*	*Flexible Telescopic chute from top of discharge point to the ground level.*	***Not complying****. Telescopic chutes not provided (Photograph 21 of Annexure-1)*
6	*GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher*	*Wind breaking wall.*	***Partially complying****; The wind breaking wall provided on two sides. The wind breaking wall on one side towards agricultural field not provided. The height of the wind breaking wall provided, is not adequate and not as per guidelines (Photograph 22 of Annexure-1)*
7	*Roads*	*Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled.*	***Not complying*** *(Photograph 23-24 of Annexure-1)*
8	*Suppression of dust within the premises*	*Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission*	***Not complying****. Not provided*

9	*Green belt*	*Plantation of 2-3 rows of tall trees around the periphery of crusher*	***Complying**. Two rows provided (Photograph 25-26 of Annexure-1)*
10	*CCTV/PTZ camera*	*CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage*	***Not complying** CCTV Cameras have been installed only in office building only at the entrance. However, all the corners of the premises have not been provided with CCTV/PTZ cameras.*
11	*Jaw Shed*	*The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by the State Pollution Control Board*	*The jaw shed is covered. However, the monitoring for verifying the compliance of noise pollution norms could not be conducted, as the plant was not in operation.*
12	*Spray Nozzle System*	*The water mists spray nozal system shall be interlocked with stone crushing unit main energy supply and water supply meter*	*Could not be verified, as the plant was not in operation.*
13	*Approach Roads*	*All approach roads and ramps shall be properly paved so that it does not lead to dust pollution*	***Not complying**. The approach roads are not paved.*
14	*Ground water usage*	*The crusher units using ground water shall register their ground water abstraction structures with the State Ground Water Authority under the H.P. Ground Water (Regulation & Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in.*	*Bore well installed by M/s Thakur Enterprises, Unit IV is used by both the stone crushers, a informed by the Owner of the Stone Crusher). Copy of the permission granted by State Ground Water Authority not provided*
15	*Washing Plant*	*In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.*	***Complying** (Photograph 27 of Annexure-1)*
16	*Sedimentation tank.*	*In that case, the effluents from sedimentation tank shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.*	*Working of the sedimentation process could not be verified, as tank was damaged and the plant was not in operation.*

4. The Joint Committee in the report has made the following recommendations:

> *"**3. Conclusion and Recommendation**:*
>
> *i. Both the stone crushers namely M/s. Thakur Enterprises Unit IV (Respondent No 10) and M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11) were found be only partially complying with the specified guidelines for dust suppression and pollution control measures as summarized in Table 1 and Table 2 in Section 2.3.2 of the report. HPSPCB may take necessary action to ensure that stone crushers are operated only after complying with the requisite measures for dust and pollution control.*
>
> *ii. The Joint Committee was unable to assess compliance with emission and noise norms because both units were not functioning at the time of inspection. Consequently, the Committee could not monitor the ambient air quality around the stone crushers. It is recommended that ambient air quality and emissions from the stone crushers be monitored only when the plant is running at optimum capacity during the post-monsoon season (November onwards), as current monitoring in rainy season may not reflect an accurate picture.*
>
> *iii. Additionally, the Joint Committee was unable to visit the stone crushers' mining sites to verify compliance with the environmental clearance conditions related to pollution control measures due to rain. The compliance of the same may be verified when the stone crushers are operating at full capacity during the post-monsoon season Le November onwards.*
>
> *iv. It was observed that the distance between these two crushers (Respondent No. 10 and Respondent No. 11) is 0 meter (NIL). Some states have established distance criteria between stone crushers to prevent dust pollution from one affecting the other. However, since the State of Himachal Pradesh has not set such criteria, it is recommended that additional preventive measures may be implemented, especially considering that agricultural fields are located nearby. This factor may also be taken into account when granting permission for the expansion of existing units or the establishment of new units, to avoid the creation of clusters of stone crushers in a small village."*

5. In the last paragraph of the report, the Joint Committee has sought time to complete the remaining activities of inspection in post-monsoon season, i.e., November onwards which could not be completed due to the

ongoing rainy season. Hence, the Joint Committee is permitted to file the supplementary report by way of an affidavit at least one week before the next date of hearing.

6. Respondent No. 2, HPPCB has also filed the reply dated 05.09.2024, but in that reply, there is no averment relating to any action for non-compliance of the norms by the Respondent Project Proponents.

7. Learned Counsel appearing for Respondent No. 2 has sought further time to file compliance report within 6 weeks.

8. Respondents No. 1 and 3 to 6 have filed their reply which is taken on record.

9. Learned Counsel for Respondents No. 10 and 11 submits that he has received instructions only yesterday and seeks four weeks' time to file a reply by way of an affidavit through e-filing.

10. In the meantime, Respondent No. 2 will ensure that Respondent No. 10 and 11 operate only by complying with all the norms.

11. Rejoinder, if any, be filed by the Applicant within 8 weeks by way of an affidavit.

12. List on 09.12.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

September 12, 2024
Original Application No. 666/2024
dv..

Minutes of the meeting/visit held on 08.11.2024 by the Joint Committee constituted in the matter of OA No. 666/2024; Shri Om Prakash Versus State of Himachal Pradesh & Ors, at the Stone Crushers' site, to finalize the monitoring locations and further course of action, in compliance to the orders of Hon'ble NGT dated 12/09/2024.

A meeting and site visit was held on 08.11.2024 by the Joint Committee at the stone crushers' site to decide the monitoring locations for emission monitoring, ambient air quality monitoring, noise monitoring and also to finalize the further course of action, for filing the supplementary report, in compliance to the directions of Hon'ble NGT issued vide order dated 12/09/2024.

The officers from the agriculture and mining departments were also present during site visit. The attendance sheet of participants present in the meeting/joint visit is enclosed as **Annexure-1.**

During the joint visit, neither of the crushers was operational. The representatives of the stone crushers informed that they have not yet received clearance from the HPPCB to resume operations, in compliance to the orders of the Hon'ble NGT dated 12/09/2024.It was directed by Hon`ble vide order dated 12/09/2024 that *"Respondent No. 2 (HPPCB) will ensure that Respondent No. 10 and 11 operate only by complying with all the norms."* The HPPCB has yet to verify the compliance, as directed by the Hon'ble NGT, to ensure that the stone crushers operate only once the norms are met.

To determine the locations/sampling points for ambient air quality monitoring, both stone crushers were made operational for approximately 30 minutes.

It was decided that:

i. Emission monitoring of both the stone crushers will be carried out as per standards notified by MoEF&CC.

ii. Ambient air quality monitoring will be carried out in the nearby agricultural fields and, if necessary, at specific locations, by associating the complainants during the monitoring process.

iii. Similarly, noise monitoring will also be carried out as per prescribed standards.

iv. The above monitoring will be carried out only when the stone crushers are in regular operation at full/optimum capacity.

v. HPPCB, RO, Una will inform the status of stone crushers with regard to regular operation at full/optimum capacity, in compliance to the directions of Hon`ble NGT issued vide order, to plan the monitoring.

vi. The Joint Committee will also complete the pending activities including visit the stone crushers' mining sites to verify compliance with the environmental clearance conditions related to pollution control measures

Meeting ended with the vote of thanks.

(This has approval of the Regional Director, CPCB Regional Directorate Chandigarh)

Er. Praveen Kumar
Regional Officer
HPSPCB Una

Endst. No. PCB/Una/ OA No. 666 of 2024- 1470-73 Dated : 13/11/24

Copy is forwarded to following for information please:

1) The Worthy Addl. Deputy Commissioner, Una, Distt, Una.
2) Regional Director, CPCB Regional Directorate Chandigarh, 2nd Floor, Telephone Exchange, BSNL, Chandi Path, Sector-49 C, Chandigarh.
3) Mining Officer, Una, Distt. Una.
4) Deputy Director, Department of Agriculture, Distt. Una.

Er. Praveen Kumar
Regional Officer
HPSPCB Una

O/C

Annexure -V

H.P. STATE POLLUTION CONTROL BOARD
Regional Office Una
Office: Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : http://www.hppcb.nic.in e-mail : pcbrouna@gmail.com

No: HPSPCB/RO-Una/OA No. 807 of 2022/2024: 14737-81 Dated: 14/11/24

From: **Regional Officer**

To

Sh. Rajinder Singh S/o Sh. Kashmir Singh,
Proprietor M/s Thakur Enterprises Unit-IV,
VPO Dharampur, Tehsil Haroli, Distt. Una (HP).

Subject: **Compliance of Order dated 12-09-2024 passed by the Hon'ble NGT in OA No. 666/2024 titled as Om Prakash & Ors. v/s State of HP & ors.**

This is with reference to the order dated 12-09-2024 passed by the Hon'ble NGT in OA No. 666/2024 titled as Om Prakash & Ors. v/s State of HP & ors. In the aforementioned orders passed by Hon'ble NGT, following was directed to the State Board:

10. In the Meantime, Respondent No. 2 (i.e. HPSPCB) will ensure that Respondent No. 10 and 11 (i.e. both crusher units) operate only by complying with all the norms.

Whereas, your unit was inspected on 08.11.2024 by the State Board officials and found non-operational. During the visit, it was observed that unit has provided all the requisite PCDs as per CPCB Guidelines notified in July, 2023.

Further, to ensure the compliance of emission norms/efficiency of APCDs provided by the crusher unit, the State Board has to perform Emission Monitoring of the crusher, while the crusher is operational at full/optimum capacity.

As per inspection conducted on 8.11.2024, your stone crusher is complying with the guidelines/norms as framed by Central Pollution Control Board, however in order to verify adherence/compliance of emission norms as laid down in the Schedule-I of Environment Protection Rules 1986, you are hereby directed to make the stone crusher operational to enable this office conduct air monitoring on optimum capacity, so that compliance of the directions of the Hon'ble NGT could be ensured. .

Er. Praveen Kumar
Regional Officer
HPSPCB Una

O/c

Copy to : 1) The Worthy Addl. Deputy Commissioner Una, Distt. Una (H.P.) for information please.

2) The Regional Director,CPCB Regional Directorate ,2nd Floor, Telephone Exchange, BSNL, Chandi Path, Sector-49 C, Chandigarh for information please.

3) The Mining Officer, Una, Distt. Una for information please.

4) The Deputy Director, Department of Agriculture, Distt. Una for information please.

Er. Praveen Kumar
Regional Officer
HPSPCB Una

O/C

Annexure-VI

H.P. STATE POLLUTION CONTROL BOARD
Regional Office Una
Office: Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : http://www.hppcb.nic.in e-mail : pcbrouna@gmail.com

No: HPSPCB/RO-Una/OA No. 807 of 2022/2024: 1482-86 Dated: 14/11/24

From: **Regional Officer**

To

Sh. Kapil Sharma S/o Sh. Sansar Chand,
Proprietor M/s Shree Shree Rudra Stone crusher and Screening Plant Unit-II,
VPO Dharampur, Tehsil Haroli, Distt. Una (HP).

Subject: **Compliance of Order dated 12-09-2024 passed by the Hon'ble NGT in OA No. 666/2024 titled as Om Prakash & Ors. v/s State of HP & ors.**

This is with reference to the order dated 12-09-2024 passed by the Hon'ble NGT in OA No. 666/2024 titled as Om Prakash & Ors. v/s State of HP & ors. In the aforementioned orders passed by Hon'ble NGT, following was directed to the State Board:

10. In the Meantime, Respondent No. 2 (i.e. HPSPCB) will ensure that Respondent No. 10 and 11 (i.e. both crusher units) operate only by complying with all the norms.

Whereas, your unit was inspected on 08.11.2024 by the State Board officials and found non-operational. During the visit, it was observed that unit has provided all the requisite PCDs as per CPCB Guidelines notified in July, 2023.

Further, to ensure the compliance of emission norms/efficiency of APCDs provided by the crusher unit, the State Board has to perform Emission Monitoring of the crusher, while the crusher is operational at full/optimum capacity.

As per inspection conducted on 8.11.2024, your stone crusher is complying with the guidelines/norms as framed by Central Pollution Control Board, however in order to verify adherence/compliance of emission norms as laid down in the Schedule-I of Environment Protection Rules 1986, you are hereby directed to make the stone crusher operational to enable this office conduct air monitoring on optimum capacity, so that compliance of the directions of the Hon'ble NGT could be ensured. .

Er. Praveen Kumar
Regional Officer
HPSPCB Una

O/C

Copy to : 1) The Worthy Addl. Deputy Commissioner Una, Distt. Una (H.P.) for information please.

2) The Regional Director,CPCB Regional Directorate ,2nd Floor, Telephone Exchange, BSNL, Chandi Path, Sector-49 C, Chandigarh for information please.

3) The Mining Officer, Una, Distt. Una for information please.

4) The Deputy Director, Department of Agriculture, Distt. Una for information please.

Er. Praveen Kumar
Regional Officer
HPSPCB Una

O/C

Annexure-VII

HPSPCB

H.P. STATE POLLUTION CONTROL BOARD
Regional Office Una
Office: Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : http://www.hppcb.nic.in e-mail : pcbrouna@gmail.com



No: HPSPCB/RO/Una/O.A. No. 666 of 2024/2024- 1491 Dated: 14/11/24
From: Regional Officer

To

The Member Secretary,
H.P. State Pollution Control Board,
New Shimla-09.

Subject: **Compliance of order dated 12-09-2024 passed by the Hon'ble NGT in OA No. 666/2024 titled Om Prakash & Ors V/s State of HP & ors.**

Sir,

This is with reference to order dated 12-09-2024 passed by the Hon'ble NGT and your office letter no. PCB/(DL385)OA No. 666/2024-10813 dated 17.09.2024 on the subject cited above. In this regard, in compliance of the aforesaid order, the compliance report in the matter is enclosed herewith for favour of your kind information and further necessary action please.

Yours faithfully,

Encls: As above.

Er. Praveen Kumar
Regional Officer
HPSPCB Una

O/C

Compliance Report in the matter of OA NO. 666/2024; Om Prakash & Ors Vs State of HP, in compliance to the orders of Hon'ble National Green Tribunal dated 12/09/2024.

1. Background and Orders of Hon'ble National Green Tribunal:

It is submitted that the present matter was filed by residents of Dharmapur, Tehsil Haroli, District Una HP against the installation two Stone crushers namely M/s. Thakur Enterprises (Unit IV) and M/s. Shree Shree Rudra Stone crusher & Screening Plant (Unit II) at Village Dharampur, Tehsil Haroli. District Una, H.P.

The Hon'ble Tribunal vide order dated 03.07.2024 had constituted a Joint Committee of CPCB, HPSPCB and DM Una with a direction to the committee to visit the site, verify the factual position regarding dust suppression system installed and the pollution control measures taken by Respondents No. 10 and 11 and suggest remedial measures for prevention and control of air/dust pollution to guard against the adverse impact on agricultural land, crops, animals and farm workers. The Joint Committee has filed its report on 09.09.2024 reflecting the position of compliance by Respondents No. 10 and 11 and the Progress report of the Joint Committee will be filed separately after due sampling in post monsoon season.

The following directions were issued by Hon'ble National Green Tribunal (NGT) vide order dated 12/09/2024 (**Annexure-1**):

5. In the last paragraph of the report, the Joint Committee has sought time to complete the remaining activities of inspection in post-monsoon season, i.e., November onwards which could not be completed due to the 6 ongoing rainy season. Hence, the Joint Committee is permitted to file the supplementary report by way of an affidavit at least one week before the next date of hearing.

6. ***Respondent No. 2, HPPCB has also filed the reply dated 05.09.2024, but in that reply, there is no averment relating to any action for non-compliance of the norms by the Respondent Project Proponents.***

7. ***Learned Counsel appearing for Respondent No. 2 has sought further time to file compliance report within 6 weeks****.*

8. Respondents No. 1 and 3 to 6 have filed their reply which is taken on record.

9. Learned Counsel for Respondents No. 10 and 11 submits that he has received instructions only yesterday and seeks four weeks' time to file a reply by way of an affidavit through e-filing.

10. ***In the meantime, Respondent No. 2 will ensure that Respondent No. 10 and 11 operate only by complying with all the norms.***

2. Compliance of the orders of Hon'ble National Green Tribunal:

2.1. Site Visits:

To ensure the compliance of Guidelines for Stone crushing units issued by CPCB (copy attached as **Annexure II**), Regional Office, HPSPCB Una has visited both the above said Stone Crushing units from time to time and directions for the repair work of the pollution control devices were passed.

Whereas, the latest inspection of both the above said Stone Crushing Units was carried out on 08/11/2024. The units were non-operational, and air monitoring could not be carried out. However, the Joint Inspection Committee constituted by Hon'ble NGT shall carry out air monitoring by November, 2024.

Whereas, ***the factual position with regard to dust suppression system installed and pollution control measures taken by respondents no. 10 and 11, as specified by CPCB and Government of Himachal Pradesh, as verified by the Joint Committee on 12/08/2024, is as follows:-***

M/s. Thakur Enterprises (Unit IV):

The Consent to Operate (No. 13818439 dated 30/10/2024) issued by Himachal Pradesh State Pollution Control Board for the capacity of 58726 MT/Year, is valid upto 18/07/2026 (**Annexure-III**).

The unit has obtained i) Environmental Clearance (No. EC23B001HP169251dated 19/05/2023) for river bed mining with validity upto 18/05/2028 (**Annexure-IV**).

Whereas, w.r.,t orders dated 12/09/2024 passed by Hon'ble NGT, directions were issued to the unit to submit compliance report as per the Checklist framed by CPCB for stone crushing unit vide this office letter no. 1090 dated 17/09/2024 (copy enclosed as **Annexure V**). Accordingly, unit has submitted reply vide letter dated 01/10/2024 (**Annexure VI).** Whereas, on inspection dated 01/11/2024, it was observed that minor repair work for the pipeline was pending, then, unit submitted compliance report w.r.t the directions passed by this office on 01/11/2024 vide letter dated 06/11/2024 (**Annexure VII**). The compliance as on 08/11/2024 with

regard to implementation of dust suppression system and pollution control measures by **M/s. Thakur Enterprises, Unit IV (Respondent No. 10)** are summarized in **Table 1.**

Table 1: Compliance of Pollution Control Measures by **M/s. Thakur Enterprises, Unit IV (Respondent No. 10)**

S.No.	**Fugitive Emission Source Locations/Particulars**	**Checklist/requirement for compliance of conditions of Environmental guidelines**	**Status of Compliance as on 08/11/2024, as verified by the HPSPCB Una**
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points,	Water sprinklers installed with adequately designed nozzles.	***Complying (Sprinklers and anti smog guns have been installed at unloading area, conveyers belts, material stacking area and approach roads)*** **Complying (Photograph 1 of Annexure-8)**
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers.	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.	**Complying (Photograph 2 of Annexure-8)**
3.	Secondary, Tertiary crushers and Screener.	Dry extraction cum bag filter followed by cyclone.	**Complying (Photograph 3 of Annexure-8)**
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material.	Covering of Conveyor belts.	**Complying (Photograph 4 of Annexure-8)**
5	At discharge points.	Flexible Telescopic chute from top of discharge point to the ground level.	**Complying (Photograph 5 of Annexure-8)**
6	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall.	**Complying (Photograph 6 of Annexure-8)**
7.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be	**Complying (Photograph 7 of Annexure-8)**

		metalled.	
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling System/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission resuspension	**Complying, anti-smog guns have been provided in the premises at various locations.** (**Photograph 8** of **Annexure-8**)
9.	Green belt	Plantation of 2-3 rows of tall trees aroundthe periphery of crusher	**Adequate 03 rowed plantation has been provided Complying** (**Photograph 9** of **Annexure-8**)
10.	CCTV/PTZ camera	CCTV/PTZ cameras installed at theentrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	**Complying*, all the corners of the premises have not been provided with CCTV/PTZ cameras.*** (**Photograph 10** of **Annexure-8**)
11.	Jaw Shed	The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by the State Pollution Control Board.	The jaw shed is covered. However, the monitoring for verifying the compliance of noise pollution norms could not be conducted, as the plant was not in operation. (**Photograph 11** of **Annexure-8**)
12.	Spray Nozzle System	The water mists spray nozal system shall be interlocked with stone crushing unit main energy supply and water supply meter.	**Complying** (**Photograph 12** of **Annexure-8**)
13.	Approach Roads	All approach roads and ramps shall be properly paved so that it does not lead to dust pollution.	**Complying.** The approach roads are paved (**Photograph 13** of **Annexure-8**).
14.	Ground water usage	The crusher units using ground water shall register their ground water abstraction structures with the State Ground Water Authority under the H.P. Ground	Bore well is installed. *Copy of the minutes of meeting enclosed as **Photograph 14 of Annexure 8.***

		Water (Regulation & Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in	
15.	Washing Plant	In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.	Complied, 03 stage settling tank has been installed. (**Photograph 15** of **Annexure-8**)
16.	Sedimentation tank.	In that case, the effluents from sedimentation tank shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.	Complied, 03 stage settling tank has been installed but Working of the sedimentation process could not be verified as the plant was not in operation.

M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11)

The consent to operate (No. 12724502 dated 19/07/2024) issued by Himachal Pradesh State Pollution Control Board for the capacity 7516.6 MT/Year, is valid upto 31/03/2025 (**Annexure-9**).

The Unit has obtained i) Environmental Clearance (No. 928 dated 15/07/2021) for hill slope mining with validity upto 14/07/2026 (**Annexure-10**) and ii) Environmental Clearance (No. EC23B000HP120836 dated 19/05/2023) for river bed mining with validity upto 18/05/2028 (**Annexure-11**)

Whereas, w.r.,t orders dated 12/09/2024 passed by Hon'ble NGT, directions were issued to the unit to submit compliance report as per the Checklist framed by CPCB for stone crushing unit vide this office letter no. 1089 dated 17/09/2024 (copy enclosed as **Annexure 12**). Accordingly, unit has submitted reply letter dated 22/10/2024 (**Annexure 13).** Whereas, on inspection dated 01/11/2024, it was

observed that minor repair work was pending, then, unit submitted compliance report w.r.t the directions passed by this office on 01/11/2024 vide letter dated 06/11/2024 (**Annexure 14**). The compliance as on 08/11/2024 with regard to implementation of dust suppression system and pollution control measures by **M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11)** are summarized in **Table 2:**

Table 2: Compliance of Pollution Control Measures by **M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11).**

S.No.	**Fugitive Emission Source Locations/Particulars**	**Checklist/requirement for compliance of conditions of Environmental guidelines**	**Status of Compliance as on 08/11/2024, as verified by the HPSPCB Una**
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points,	Water sprinklers installed with adequately designed nozzles.	***Complying (Sprinklers and anti smog guns have been installed at unloading area, conveyers belts, material stacking area and approach roads)*** **Complying (Photograph 1 of Annexure 15)**
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers.	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.	**Complying (Photograph 2 of Annexure 15)**
3.	Secondary, Tertiary crushers and Screener.	Dry extraction cum bag filter followed by cyclone.	**Complying (Photograph 3 of Annexure 15)**
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material.	Covering of Conveyor belts.	**Complying (Photograph 4 of Annexure 15)**
5	At discharge points.	Flexible Telescopic chute from top of discharge point to the ground level.	**Complying (Photograph 5 of Annexure 15)**
6	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall.	**Complying (Photograph 6 of Annexure 15)**

7.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled.	**Complying** (**Photograph 7** of **Annexure 15**)
8.	Suppression of dust within thepremises	Arrangement of rotating water sprinkling System/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission resuspension	**Complying, anti-smog guns have been provided in the premises at various locations.** (**Photograph 8** of **Annexure 15**)
9.	Green belt	Plantation of 2-3 rows of tall trees aroundthe periphery of crusher	**Adequate 03 rowed plantation has been provided Complying** (**Photograph 9** of **Annexure 15**)
10.	CCTV/PTZ camera	CCTV/PTZ cameras installed at theentrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	**Complying*, all the corners of the premises have not been provided with CCTV/PTZ cameras.*** (**Photograph 10** of **Annexure 15**)
11.	Jaw Shed	The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by the State Pollution Control Board.	The jaw shed is covered. However, the monitoring for verifying the compliance of noise pollution norms could not be conducted, as the plant was not in operation. (**Photograph 11** of **Annexure 15**)
12.	Spray Nozzle System	The water mists spray nozal system shall be interlocked with stone crushing unit main energy supply and water supply meter.	**Complying** (**Photograph 12** of **Annexure 15**)
13.	Approach Roads	All approach roads and ramps shall be properly paved so that it does not lead to dust pollution.	**Complying.** The approach roads are paved (**Complying** (**Photograph 13** of **Annexure 15**)
14.	Ground water usage	The crusher units using ground water shall register their ground water abstraction structures with the State	Bore well is installed. *Copy of the minutes of meeting enclosed as **Photograph 14 of Annexure 15***

		Ground Water Authority under the H.P. Ground Water (Regulation & Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in	
15.	Washing Plant	In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.	Complied, 03 stage settling tank has been installed. (**Photograph 15** of **Annexure 15**)
16.	Sedimentation tank.	In that case, the effluents from sedimentation tank shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.	Complied, 03 staged settling tanks have been installed but Working of the sedimentation process could not be verified as the plant was not in operation.

3. Conclusion and Recommendation:

Both the stone crushers namely M/s. Thakur Enterprises Unit IV (Respondent No 10) and M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11) were ***found to be complying with the specified guidelines for dust suppression and pollution control measures*** as summarized in Table 1 and Table 2 of the report. The air and noise monitoring of both the Stone Crusher units will be carried out by the Joint Committee by this month and report of the Joint Committee shall be submitted accordingly.

Regional Officer,
H.P.State Pollution Control Board
Phase-IV, Rakkar Colony,
Dis[illegible]na (H.P)-174303

Annexure I

Item No. 12 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 666/2024

Shri Om Prakash Applicant

Versus

State of Himachal Pradesh & Ors. Respondent(s)

Date of hearing: 12.09.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Vishal Mahajan, Ms. Divya Kumari Sharma & Mr. Anil Kumar, Advs.

Respondent: Mr. Vaibhav Srivastava, Ms. Vineeta Tiwari & Ms. Rajnandini Kumari, Advs. for HPSPCB
Mr. Tarun Gupta & Mr. Sidhant Ranta, Advs. for R - 10 & 11

ORDER

1. In this original application, the Applicant had raised a complaint against non-compliance of the norms by Respondents No. 10 and 11 (wrongly mentioned as Respondents No. 11 and 12 in Memo of Parties), stone crusher units. Office to correct Memo of Parties.

2. The Tribunal by order dated 03.07.2024 had constituted a Joint Committee with a direction to the committee to visit the site, verify the factual position regarding dust suppression system installed and the pollution control measures taken by Respondents No. 10 and 11 and suggest remedial measures for prevention and control of air/dust pollution to guard against the adverse impact on agricultural land, crops, animals and farm workers.

3. The Joint Committee has filed its report on 09.09.2024 reflecting the position of compliance by Respondents No. 10 and 11 as under:

"Table 1: Compliance of Pollution Control Measures by M/s Thakur Enterprises, Unit IV (Respondent No. 10)

S. No.	***Fugitive Emission Source Locations/Particulars***	***Checklist/requirement for compliance of conditions of Environmental guidelines***	***Status of Compliance as on 12/08/2024, as verified by the Joint Committee***
1.	*Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points,*	*Water sprinklers installed with adequately designed nozzles.*	*No sprinklers were found installed in unloading area of raw material* ***Dry run of the plant was taken*** *at primary crusher, screener, conveyor belts and transfer points. However, sprinklers were not found working properly. It was informed that pipe network for thewater sprinklers have been damaged due to rain on 11/08/2024.*
2.	*Primary crushers, Secondary crushers, Screeners and tertiary crushers.*	*Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.*	*Complying (Photograph 19 of Annexure-1)*
3.	*Secondary, Tertiary crushers and Screener.*	*Dry extraction cum bag filter followed by cyclone.*	***Not complying. Dry extraction cum bag filter followed by cyclone not installed.***
4.	*Covering of conveyor belts from node to node with a thick sheet of suitable material*	*Covering of Conveyor*	***Complying (Photograph 20*** *of* ***Annexure-1)***
5.	*At discharge points*	*Flexible Telescopic chute from top of discharge point to the ground level.*	***Not Complying****. Telescopic chutes not provided (Photograph 21 of Annexure-1)*
6.	*GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher*	*Wind breaking wall.*	*Partially Complying; The wind breaking wall provided on two sides. The wind breaking wall on one side towards agricultural fields not provided. The height of the wind breaking wall provided, is not adequate and not as per guidelines (Photograph 22 of Annexure-1)*
7.	*Roads*	*Metaled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metaled.*	***Not complying****. (Photograph 23-24 of Annexure1)*
8.	*Suppression of dust within the premises*	*Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission resuspension.*	***Not complying****. Not provided*

9.	*Green belt*	*Plantation of 2-3 rows of tall trees around the periphery of crusher*	***Partially Complying**. One row provided only on small portions of two sides, which is inadequate. (Photograph 15 of Annexure-1)*
10.	*CCTV/PTZ camera*	*CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage*	***Not complying** CCTV Cameras have been installed only in office building only at the entrance. However, all the corners of the premises have not been provided with CCTV/PTZ cameras.*
11.	*Jaw Shed*	*The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by the State Pollution Control Board*	*The jaw shed is covered. However, the monitoring for verifying the compliance of noise pollution norms could not be conducted, as the plant was not in operation.*
12.	*Spray Nozzle System*	*The water mists spray nozal system shall be interlocked with stone crushing unit main energy supply and water supply meter.*	*Could not be verified, as the plant was not in operation.*
13.	*Approach Roads*	*All approach roads and ramps shall be properly paved so that it does not lead to dust pollution*	***Not complying**. The approach roads are not paved. (Photograph 16 of Annexure-1)*
14.	*Ground water usage*	*The crusher units using ground water shall register their ground water abstraction structures with the State Ground Water Authority under the H.P. Ground Water (Regulation & Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in.*	*Bore well is installed. (Photograph 17 of Annexure-1). Copy of the permission granted by State Ground Water Authority was not provided*
15.	*Washing Plant*	*In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.*	*One sedimentation tank provided but found to be damaged at the time of inspection (Photograph 18 of Annexure-1).*
16.	*Sedimentation tank.*	*In that case, the effluents from sedimentation tank shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.*	*Working of the sedimentation process could not be verified, as tank was damaged and the plant was not in operation.*

Table 2: Compliance of Pollution Control Measures by M/s Shree Shree Rudra Stone Crusher & Screening Unit II (Respondent No. 11)

S. No.	***Fugitive Emission Source Locations/ Particulars***	***Checklist/requirement for compliance of conditions of Environmental guidelines***	***Status of Compliance as on 12/08/2024, as verified by the Joint Committee***
1	*Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points,*	*Water sprinklers installed with adequately designed nozzles.*	*No sprinklers were found installed in unloading area of raw material. Dry run of the plant was taken at primary crusher, screener, conveyor belts and transfer points. However, sprinklers were not found working properly. It was informed that pipe network for the water sprinklers have been damaged due to rain on 11/08/2024.*
2	*Primary crushers, Secondary crushers, Screeners and tertiary crushers.*	*Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.*	***Complying*** *(Photograph 19 of Annexure-1)*
3	*Secondary, Tertiary crushers and Screener.*	*Dry extraction cum bag filter followed by cyclone.*	***Not complying****. Dry extraction cum bag filter followed by cyclone not installed.*
4	*Covering of conveyor belts from node to node with a thick sheet of suitable material*	*Covering of Conveyor belts*	***Complying*** *(Photograph 20 of Annexure-1)*
5	*At discharge points*	*Flexible Telescopic chute from top of discharge point to the ground level.*	***Not complying****. Telescopic chutes not provided (Photograph 21 of Annexure-1)*
6	*GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher*	*Wind breaking wall.*	***Partially complying****; The wind breaking wall provided on two sides. The wind breaking wall on one side towards agricultural field not provided. The height of the wind breaking wall provided, is not adequate and not as per guidelines (Photograph 22 of Annexure-1)*
7	*Roads*	*Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled.*	***Not complying*** *(Photograph 23-24 of Annexure-1)*
8	*Suppression of dust within the premises*	*Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission*	***Not complying****. Not provided*

9	*Green belt*	*Plantation of 2-3 rows of tall trees around the periphery of crusher*	***Complying**. Two rows provided (Photograph 25-26 of Annexure-1)*
10	*CCTV/PTZ camera*	*CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage*	***Not complying** CCTV Cameras have been installed only in office building only at the entrance. However, all the corners of the premises have not been provided with CCTV/PTZ cameras.*
11	*Jaw Shed*	*The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by the State Pollution Control Board*	*The jaw shed is covered. However, the monitoring for verifying the compliance of noise pollution norms could not be conducted, as the plant was not in operation.*
12	*Spray Nozzle System*	*The water mists spray nozal system shall be interlocked with stone crushing unit main energy supply and water supply meter*	*Could not be verified, as the plant was not in operation.*
13	*Approach Roads*	*All approach roads and ramps shall be properly paved so that it does not lead to dust pollution*	***Not complying**. The approach roads are not paved.*
14	*Ground water usage*	*The crusher units using ground water shall register their ground water abstraction structures with the State Ground Water Authority under the H.P. Ground Water (Regulation & Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in.*	*Bore well installed by M/s Thakur Enterprises, Unit IV is used by both the stone crushers, a informed by the Owner of the Stone Crusher). Copy of the permission granted by State Ground Water Authority not provided*
15	*Washing Plant*	*In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.*	***Complying** (Photograph 27 of Annexure-1)*
16	*Sedimentation tank.*	*In that case, the effluents from sedimentation tank shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.*	*Working of the sedimentation process could not be verified, as tank was damaged and the plant was not in operation.*

4. The Joint Committee in the report has made the following recommendations:

> ***"3. Conclusion and Recommendation**:*
>
> *i. Both the stone crushers namely M/s. Thakur Enterprises Unit IV (Respondent No 10) and M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11) were found be only partially complying with the specified guidelines for dust suppression and pollution control measures as summarized in Table 1 and Table 2 in Section 2.3.2 of the report. HPSPCB may take necessary action to ensure that stone crushers are operated only after complying with the requisite measures for dust and pollution control.*
>
> *ii. The Joint Committee was unable to assess compliance with emission and noise norms because both units were not functioning at the time of inspection. Consequently, the Committee could not monitor the ambient air quality around the stone crushers. It is recommended that ambient air quality and emissions from the stone crushers be monitored only when the plant is running at optimum capacity during the post-monsoon season (November onwards), as current monitoring in rainy season may not reflect an accurate picture.*
>
> *iii. Additionally, the Joint Committee was unable to visit the stone crushers' mining sites to verify compliance with the environmental clearance conditions related to pollution control measures due to rain. The compliance of the same may be verified when the stone crushers are operating at full capacity during the post-monsoon season Le November onwards.*
>
> *iv. It was observed that the distance between these two crushers (Respondent No. 10 and Respondent No. 11) is 0 meter (NIL). Some states have established distance criteria between stone crushers to prevent dust pollution from one affecting the other. However, since the State of Himachal Pradesh has not set such criteria, it is recommended that additional preventive measures may be implemented, especially considering that agricultural fields are located nearby. This factor may also be taken into account when granting permission for the expansion of existing units or the establishment of new units, to avoid the creation of clusters of stone crushers in a small village."*

5. In the last paragraph of the report, the Joint Committee has sought time to complete the remaining activities of inspection in post-monsoon season, i.e., November onwards which could not be completed due to the

ongoing rainy season. Hence, the Joint Committee is permitted to file the supplementary report by way of an affidavit at least one week before the next date of hearing.

6. Respondent No. 2, HPPCB has also filed the reply dated 05.09.2024, but in that reply, there is no averment relating to any action for non-compliance of the norms by the Respondent Project Proponents.

7. Learned Counsel appearing for Respondent No. 2 has sought further time to file compliance report within 6 weeks.

8. Respondents No. 1 and 3 to 6 have filed their reply which is taken on record.

9. Learned Counsel for Respondents No. 10 and 11 submits that he has received instructions only yesterday and seeks four weeks' time to file a reply by way of an affidavit through e-filing.

10. In the meantime, Respondent No. 2 will ensure that Respondent No. 10 and 11 operate only by complying with all the norms.

11. Rejoinder, if any, be filed by the Applicant within 8 weeks by way of an affidavit.

12. List on 09.12.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

September 12, 2024
Original Application No. 666/2024
dv..

Environmental Guidelines
for
Stone Crushing Units



Central Pollution Control Board

Ministry of Environment, Forest and Climate Change
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

(July, 2023)

1.0 Introduction

Stone crushing sector is an important industrial sector engaged in producing crushed stone of various sizes (40 mm.20 mm.10 mm. crushed sand, stone dust etc) depending upon the requirement which acts as raw material for various construction activities.

Stone crushing operation releases a substantial amount of fugitive dust, which not only pollute the environment, but also pose a health hazards to the workers and the surrounding population. The growth in infrastructure is leading to increase in demand of raw materials, thereby resulting in the need to set up new stone crushing units or increase production from existing units. This poses a challenge to maintain the ambient air quality, which is possible if environmental guidelines predetermined by the industry concerned are followed.

Inventory and information about stone crushing units gathered from 27 SPCBs/PCCs (Arunachal Pradesh, Andaman & Nicobar island, Assam, Bihar, Chandigarh, Chhattisgarh, Daman, Dadra & Nagar Haveli, Goa, Gujarat, Haryana, Himanchal Pradesh, Jharkhand, J&K, Karnataka, Kerala, Madhya Pradesh Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Sikkim, Tripura, Uttarakhand), and the data received indicates that there are about 16,931 stone crushing units with capacity ranges between 0.1 TPH to 1,400 TPH.

2.0 Classification of Stone Crushing Units

Based on the information received from SPCBs/PCCs, stone crushers may be classified into small, medium and large-scale in terms of production capacity.

S.No.	Category	Production capacity (TPH)
1.	Small Scale	Up to 25
2.	Medium Scale	26 to 100
3.	Large Scale	100 above

3.0 Stone Crushing Process

The stone crushing process can be broadly divided in following stages:

3.1 Transportation of raw material: Stones extracted from various sources are transported to stone-crushing units by means of trucks, trailers or automatic dumpers.

3.2 Primary crushing: Mined stones are fed directly into the primary crusher through stone feeders. The primary crusher breaks large stones and boulders into 100-140 mm size stones. Crushed stones are sent to secondary crusher for further reduction into smaller sizes. Various types of crushers are used in stone crushing industry. Jaw crushers are widely used as primary crushers.

3.3 Secondary crushing: After primary crushing, crushed stones are fed to secondary crushers through conveyor belts. In this stage, stones are further crushed to a size of 40-60 mm to 10 mm or even smaller. Stone crushing units use different types of crushers for secondary crushing. Granulator or cone crusher is usually used for secondary crushing.

3.4 Screening: From secondary crusher, crushed stones are transferred for screening through a conveyor belt. Screening is the process for segregating products of various sizes. Different mesh size screens are aligned one below the other and each screen is connected to a separate conveyor belt for discharging different size products. Mass that remains on the screen is called 'oversize' and material that passes through screen is called 'under size'. Oversize is returned to secondary crushers for further crushing and then again to screen. Under size is discharged through a 'telescopic chute' and screened products of various sizes are conveyed to stockpiles by belt conveyors. Different types of screens are used such as; grizzly-type screen, vibrating screen and rotary screen. Vibrating screens are most commonly used.

3.5 Tertiary crushing: Tertiary crushing is carried out in units that produce stone dust as their primary product. Dust is usually a by-product of stone crushing process. Units that produce dust, install a separate machine, usually roller crushers. Stones of size 10-20 mm are sent to roller crushers for grinding into fine dust.

3.6 Product storage and loading: After crushing and screening, final product is transferred to a conveyor belt which distributes the product into different stockpiles, depending on size of the product. The product/fines are either stored as stockpiles or directly loaded into trucks & dumpers and transported.

4.0 Environmental issues associated with Stone Crushing Units

The major environmental issue due to operation of a stone crushing unit is fugitive dust emissions which is contributed by the following processes:

- **Primary crushing**: Primary crushers breaks large boulders into smaller sizes. Crushing process as well as unloading of stones generate a substantial amount of fugitive dust. Mechanism for water sprinkling is provided to reduce fugitive dust. Some primary crushing areas are partially or completely covered with a shed as a measure to further prevent the fugitive dust emissions to surroundings, however at some places partial coverings provided which do not appear to be sufficient to such emissions.

- **Secondary crushing:** Compared to primary crushing, fugitive dust emitted at secondary crushing is relatively higher. Generally, insufficient covered shed provided in the process results in fugitive emissions.

- **Screening:** Screening process is also a source of fugitive dust emissions. As the material is conveyed to screen from secondary crusher, screen vibrates and thus, separates the material of different sizes resulting into huge amount of fugitive dust emissions. Generally, units provide covered shed and water sprinklers to combat

dust emissions however, improper design and operation of sprinklers and improper covering is an issue.

- **Tertiary crushing:** Fugitive emissions are generated during grinding of stones into fine dust.

- **Conveyor Belt:** Conveyor belts are primary means of transferring raw materials and products from one end to the other. Movement of products on the conveyor belts is a potential source of fugitive dust emissions. To reduce dust emissions, water sprinkling arrangement is provided on each belt. Some units cover conveyor belts either with sheets or thick cloth to reduce dust emissions.

- **Product release and storage**: Fugitive emissions generated during transfer of material through telescopic chutes is lower than that generating during direct disposal of product on stockpile. Material, such as stone dust, stored in open areas is are also a potential source of fugitive dust emissions.

- Although no process waste water is generated from stone crushing units, however, water is used for sprinkling, conveyed to settling tanks of appropriate size which is recycled and reused in process.

5.0 Environmental Guidelines for Stone Crushing Units

The stone crushing units should adopt following environmental guidelines to prevent/suppress fugitive dust emissions from their operation:

Source of emission	Measures to be Taken
Unloading of raw material for storage	Water sprinkling with adequately designed nozzle which produce tiny droplets of water should be provided during raw materials unloading .
Unloading of raw material into hopper	• Three sides and top should be covered and one side may be kept open for vehicular movement. • Water sprinklers should be provided on approach roads.

Primary Crushing/ Jaw Crusher	• Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. • Primary crushers/jaw crushers should be covered with tarpaulin/cotton cloth/suitable materials to contain fugitive dust emissions (**Figure-1**) • Water sprinkler system with adequately designed nozzle which produce tiny droplets of water should be provided at primary crusher/jaw crusher so that fugitive emissions are contained and amount of water sprayed should be optimized.
Secondary Crushing	• Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/ maintenance. • Dry extraction cum bag filter followed by cyclone to be provided for control of emissions.
Screening	• Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/ maintenance. Door to be kept closed during operation. • Flexible covers where conveyors pass through the screen house should be installed at entries and exits of conveyors to screen house. • Dust extraction system connected with bag filter to be provided. • Provision of water mist sprinkling systems with adequately designed nozzle which produce tiny droplets of water should be made at inlet/outlet of screens.
Tertiary Crushing	• Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/ maintenance. Dust extraction system connected with bag filter to be provided. • Provision of water mist sprinkling system should be made with adequately designed nozzle which produce tiny droplets of water.

Conveyor Belts	Conveyor belts should be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system with adequately designed nozzle which produce tiny droplets of water.
Discharge points	Flexible Telescopic chute from top of discharge point to the ground level should be provided (**Figure-2 & Figure-2(a)**).
Product storage	• Properly designed telescopic chute of adequate length of suitable material should be provided at ends of conveyor so that dust generated from this section is contained at source. • All open stockpiles for aggregates of size above 5 mm should be kept sufficiently wet by water spraying. • Stockpiles of aggregates of 5 mm size or less should be covered to ensure that same is not carried away (or whipped out) by wind.

5.1 General Measures

i. Wind breaking wall: GI/MS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3-ft more than the highest node of the crusher.

ii. Roads: Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.

iii. Housekeeping: To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water**.** Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.

iv. Plantation: 2-3 rows of tall trees should be planted around the periphery of crusher.

v. Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.

vi. Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs should be displayed on the display board at the entrance.

vii. Transportation: Vehicles carrying any kind of material should be completely covered.

viii. Regular wetting of roads should be done to suppress dust within the premises to control dust emission re-suspension.

ix. Water consumption and handling: Unit should provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher should provide a water storage tank with adequate capacity. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the Central Ground Water Authority (CGWA)/Ground Water Department (GWD) of the State/UT. Unit should maintain proper log book of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.

6.0 Regulatory/Monitoring Mechanism for Stone Crushing Unit

i. Stone crushing unit should obtain Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned SPCBs/PCCs.

ii. Unit while applying for CTO/renewal of consent, should upload the duly filled checklist attached at **Annexure-1** along with digitally tagged photographs and videos of the crushing unit to ensure compliance of the conditions mentioned in the guidelines. SPCBs/PCCs should digitally verify the said conditions before issuance of CTE/CTO/renewal of consent.

iii. CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage.

iii. Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 and conditions laid down in CTO by concerned SPCB/PCC.

v. Online/manual ambient air monitoring systems to be installed in crusher zone as per CPCB/SPCB guidelines – in upwind and downwind directions.

vi. Stone crushing unit should develop green belt as per the plan approved by concerned Department of the State/UT.

vii. Local authorities should associate with stone crusher associations for the construction of metalled road in the entire crusher zone.

viii. A District Level Committee should be constituted under chairmanship of District Magistrate/Deputy Commissioner so that surprise inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis.

ix. Health survey of workers should be carried out by the stone crusher on half-yearly basis**.**

x. New Crushers should be allowed to operate only in dedicated crusher zones as per the siting policies of SPCBs/PCCs.

xi. Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.



Figure-1: Covering of Primary/Jaw crusher



Figure-2: Chute from top of discharge point



Figure-2(a): Chute from top of discharge point

Annexure III

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 620 **Date: 30/10/2024**

Industry Registration ID: HP12836425 **Application No :** *13818439*

To,

Thakur Enterprises Unit IV
VPO Dharampur, Tehsil Haroli District Una HP

Una
177209

Subject: **Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/RENEW/RO/2024/13818439*
Consent valid from:	*28/10/2024*
Consent valid upto:	*18/07/2026*
Certificate Type :	*RENEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*Rajender Singh, (Proprietor)*
Address of Industrial premises	*Thakur Enterprises Unit IV, VPO Dharampur, Tehsil Haroli District Una HP, ,Una-177209*
Capital Investment of the Industry	*218.63 lakhs*
Category of Industry	*Orange*
Type of Industry	*2064-Stone crushers*
Scale of the Industry	*Small*
Office District	*Una*
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Sand, Stone & Bajri	58726	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand & Bajri	M.T./Year	58726	-	Infrastructure Material

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	24	0.920
Pre-treatment	10	8

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.920	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Industrial Process	8	Pre-treatment	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	1 No.	-	Rotopactor & Jaw Machine	Electricity	As per requirement

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind Breaking Wall, Three Layer Plantation, Telescopic Chutes, Water Sprinkler, Covered machinery	Others	2024-06-01	99 %	SPM -257.57 microgrammes/ Nm3

Approved By

Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1. The Regional Officer, HPSPCB Regional Office Una for information with direction that all the consent conditions are complied with and all the PCDs provided shall be maintained and operated to achieve the norms.

ANIL JOSHI Digitally signed by ANIL JOSHI Date: 2024.10.30 16:50:44 +05'30'

Anil Joshi
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

   ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.

5. This 'Renewal of Consent to Operate' is for:-

i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.

ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.

iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.

iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).

6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.

7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.

8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.

b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.

c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.

d) Unit shall ensure Stack height for diesel generating sets as per specification.

e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.

g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.

10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.

15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.

3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).

4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).

5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).

6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).

7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.

8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.

9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.

10. Unit shall submit all the annual/quarterly returns, as per timeline.

11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.

12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.

13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. Unit shall ensure compliance to the notified guidelines dated 29.06.2021 issued by the DEST.
5. Unit shall ensure compliance to the guidelines issued by CPCB.
6. The Regional Officer shall ensure that the sampling of the crusher is conducted as per the frequency prescribed by the State Board.
7.The mining operation shall be performed strictly as per the approved EMP and unit shall comply with the conditions of EC, Grant order/Deed and PMT.
8. The unit shall immediately provide CCTV cameras and connect with the servers to display.
9.This consent is subject to Final outcome in Hon'ble NGT vide OA No. 358/2016 as well as in Hon'ble High Court vide CWP No. 2067 of 2019 and subjected to the outcome/decision of Hon'ble High Court CWP No. 4994 of 2023 titles as Subhash Singh & Ors versus State of HP and Ors.
10. This consent is subject to final outcome in OA no. 666/2024 pending in Hon'ble NGT.

By Order
Member Secretary
(H. P. State Pollution Control Board)

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Himachal Pradesh)

To,

The Owner
RAJENDER SINGH
H. no 118, phase-Iv, Himuda colony, Rakkar, District-Una, Himachal Pradesh. -174430

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/HP/MIN/280095/2022 dated 25 Jun 2022. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B001HP169251**
2.	**File No.**	HPSEIAA/2022/958
3.	**Project Type**	New
4.	**Category**	B2
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Sh. Rajinder Singh Prop: M/s Thakur Enterprises Unit-IV
7.	**Name of Company/Organization**	RAJENDER SINGH
8.	**Location of Project**	Himachal Pradesh
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 19/05/2023

(e-signed)
D.C. Rana
Member Secretary
SEIAA - (Himachal Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

Scanned with OKEN Scanner

This has a reference to your proposal No. SIA/HP/MIN/280095/2022 submitted online for grant of Environment Clearance. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz; Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 90th meeting held on 23rd & 24th March, 2023 with following features:

a.	**Online SEIAA Proposal No.**	:	SIA/HP/MIN/280095/2022 HP SEIAA/2022-958
b.	**Name & Address**	:	Extraction of Sand, Stone & Bajri.
c.	**Project Location with Khasra Number**	:	Khasra number 6503/1 falling in Mauza/Mohal-Badehra, Tehsil Haroli, Distt. Una, HP.
d.	**Jamabandi**	:	Jamabandi for the year 2014-2015
e.	**Land Status**	:	Private Land.
f.	**Project Capacity**	:	58,726 TPA.
g.	**Mining Area**	:	02-95-10 Ha, Private land, river bed.
h.	**Leases within 500 mtrs.**	:	No mining leases exist within 500 meters:
i.	**Letter of Intent**	:	Letter of Intent issued on dated 09.08.2021 (Valid for one year i.e. up to 08.08.2022)
j.	**Working Plan**	:	Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh.
k.	**Proposed EMP Costs**	:	Capital Cost- Rs.3.70 Lakhs, Recurring Cost- Rs.1.05 Lakhs/PA
l.	**Proposed CER Costs**	:	As per the Additional Condition imposed at Sr. No. L (1).
m.	**Institutional Mechanisms for Env. Protection**	:	The following will be responsible for maintenance of APCDs and Solid Waste Management sites: i) Construction phase: Developer/ Project Proponent. ii) Operational Phase: Developer/ Project Proponent.
n.	**Validity period of EC**	:	5 Years or upto the date of valid mining plan whichever is earlier

The SEIAA examined the proposal in its 61st meeting held on 21st April, 2023 and considered the recommendations made by SEAC in its 90th meeting held on 23rd & 24th March, 2023. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

A. **Statuary Compliance**

1. This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors. before commencing the mining operations.
3. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
4. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
5. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
6. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
7. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation) Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
8. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
9. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled –Impact of mining activities on Habitations-Issues related to the mining Projects where in Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area||.
10. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
11. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
12. State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collectors office/ Tehsildars Office for 30 days.

Scanned with OKEN Scanner

13 The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

14 The Project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

B. Air Quality Monitoring And Preservation

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO_2, CO_2 and SO_2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment's/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

C. Water quality monitoring and preservation

1 In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.

2 Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board & SEIAA

3 Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

4 The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.

5 Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off, acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS). Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

6 Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC & SEIAA annually.

Scanned with OKEN Scanner

7 Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

8 The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC, SEIAA and State Pollution Control Board/Committee.

D. **Noise and vibration monitoring and prevention**

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

E. **Mining plan**

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change & SEIAA for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC & SEIAA.

F. **Land reclamation**

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC & SEIAA.
6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

Scanned with OKEN Scanner

7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.
9. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

G. **Transportation**

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

H. **Green Belt**

1. The Project Proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry & SEIAA

I. **Public hearing and human health issues**

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The

Scanned with OKEN Scanner

proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.

3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest, For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 × 14 inches and of good quality).
4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9. (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1),Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC & SEIAA annually along with details of the relief and compensation paid to workers having above indications.
5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.

J. **Corporate Environment Responsibility (CER)**

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC & SEIAA annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office & SEIAA.

K. **Miscellaneous**

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC & SEIAA.
2. The Project Authorities should inform to the Regional Office & SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, SEIAA, Central Pollution Control Board and State Pollution Control Board.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC & SEIAA.
5. The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) & competent Authority by furnishing the requisite data / information / monitoring reports.

L. **Additional Conditions**

Scanned with OKEN Scanner

1. The capital cost (@ Rs. 4.00 lacs per ≤ ha.) under CER, shall be deposited in the form of Demand Draft to the office of Director (DEST), GOHP. The Director (DEST) shall device a plan for this purpose within one month for that area in consultation with project proponent.
2. The project proponent shall sensitize and create awareness among people working within the project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance reports being submitted by the project proponents.
3. The project proponent shall submit kml file of land, with revenue records, ownership details proposed for undertaking plantation under EMP for monitoring purpose.
4. The project proponent, before start of mining operations, shall install CCTV cameras on the mining site covering all angles of mining site including entry & exit points. These cameras shall be theft and tamper proof. Where electricity/power is not available solar energy based cameras shall be installed with adequate battery backups. Date-wise video records w.r.t. CCTV camera shall be hosted & stored online and online portal link shall be shared with the office of Director-cum-Member Secretary, HPSEIAA through official e-mail: dbt-hp@nic.in.

Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Endst. No. As Above. Dated: 2023.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 .
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The Integrated Regional Office, MoEF&CC, CGO Complex, Shivalik Khand, Longwood, Shimla, HP-171001.
7. The Monitoring Cell, MoEF&CC,GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.

16/5/23

Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Signature Not Verified
Digitally signed by Sh. D.C. Rana
Member Secretary
Date: 5/19/2023 2:13:43 PM

Scanned with OKEN Scanner

Annexure V

H.P.STATE POLLUTION CONTROL BOARD
Regional Office Una
Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : http://www.hppcb.nic.in e-mail : pcbrouna2@gmail.com

Regd LiFE Lifestyle for Environment

No: HPSPCB/RO/Una/138(M/s Thakur Enterprises Unit IV)/2024: 1090 Dated: 17/09/24

From: **Regional Officer**
To

M/s Thakur Enterprises Unit IV,
VPO Dharampur, Tehsil Haroli,
District Una (HP).

Subject: **Regarding orders dated 12/09/2024 passed by Hon'ble NGT in OA No. 666/2024 in the matter of Om Parkash Vs. Sate Of HP & ors.**

This is with reference to latest orders dated 12/09/2024 passed by Hon'ble NGT in OA No. 666/2024 vide which it has been directed:

"HPSPCB will ensure that Respondent No. 10 and 11 operate only by complying with all the norms."

In this matter, it is directed to submit compliance report as per the checklist framed by CPCB for stone crushing units in the office of the undersigned within 15 days positively and to ensure that operation shall only be carried out after complying with all the norms.

Please note that in the event of failure to comply with above directions, penal and legal actions shall be initiated against you as per relevant Rules/Laws for the violations and non-compliance at your own risk and cost.

Treat it as most urgent please.

Er. Praveen Kumar
Regional Officer
HPSPCB Una

GST No. : 02AXMPS1557M2Z0

Thakur Enterprises

M/s. Thakur Enterprises Unit IV

Office : Head Office : Plot No. 188, Third Floor, Near PNB Bank, Rakkar Colony
Una- Nangal Road, UNA-174303., Teh & Distt. Una (H.P.)
E-mail : thakurunaunit4@gmail.com
Mob. : 78735-10001, 85537-00005
Works : V.P.O. Dharampur, Teh. Haroli, Distt. Una (H.P.

Ref. No. TE/10/24-25

Dated. 01/10/2024

To

The Assistant Engineer

H.P.S.P.C.B. Una

Subject:- Reply of Letter No.HPSPCB/RO/Una/138 (M/s Thakur Enterprises Unit-IV)/2024:1090 Dated :- 17/09/2024.

Dear Sir

As per above mentioned letter it is submitted that earlier we have all provided all the pollution control measures such as repair wind breaking wall up to adequate height i.e. 03 ft above the highest node of conveyor, repair the damaged metaled road, repair Dry Extraction cum bang filter.

Now as per directed to submit point wise compliance report as per detail given below:-

1. We have installed the water sprinklers with adequate designed nozzles as per photos, video attached.
2. We have grounded the MS Sheets on top around three side as per required by Department.
3. We have installed the Dry cum bag filter followed by cyclone as per photos attached.
4. We have cover the all conveyors as per photos attached.
5. We have fixed the telescopic chute form top of discharge point as per photos attached.
6. We have attached the photos of wind breaking wall and 3 ft. more than the highest node of
7. We have repair the metaled road with pavers as photos attached.
8. We have all installed the sprinklers with antismoke gun as per photos attached.
9. We have plantation the trees with 2-3 rows as photos attached.
10. We have ground the board with address of unit, plant capacity.
11. We have installed the camera around the crusher.

F.R.
A.E.E
J.E.E-II
03-10-24

M/s Thakur Enterprises
Rajender Singh
Prop./Auth.Signatory

Regards

M/s Thakur Enterprises Unit-4.

04/10/2024

H.P. State Pollution Control Board
Diary
S.No. 660
Dated 04/10/24

Annexure VII

Thakur Enterprises

GST No. : 02AXMPS1557M2Z0

M/s. Thakur Enterprises Unit IV

Office : Head Office : Plot No. 188, Third Floor, Near PNB Bank, Rakkar Colony
Una- Nangal Road, UNA-174303., Teh & Distt. Una (H.P.)
E-mail : thakurunaunit4@gmail.com
Mob. : 78735-10001, 85537-00005
Works : V.P.O. Dharampur, Teh. Haroli, Distt. Una (H.P.

Ref. No.....

Dated..06.11.2024.....

To

The Regional Officer

HPSPCB RO Una

Subject: Compliance with Pollution Control Measures at Our Crusher Unit

Sir,

Following the instructions given by your office on 01/11/2024, we have completed all the pending repairs and now we are complying with the following as per CPCB and DEST HP guidelines:

1. Installed a three-stage settling tank with a recycling facility.
2. Built a wind-breaking wall around the crusher area.
3. Planted three rows of trees.
4. Constructed a paved road for vehicle movement.
5. Installed sprinklers and anti-smog guns where dust is released.
6. Added a wet-type cyclone to the rotopactor.
7. Covered all machinery and conveyors.
8. provided all Pollution Control Devices (PCDs) as required.

F.R. A.E.E. J.E.E-II 07/11/24

We kindly request you to carry out an inspection to verify these measures.

Thanks & regards

M/s Thakur Enterprises Unit-4

M/s Thakur Enterprises
Rajender Singh
Prop./Auth.Signatory

Report and Report
07/11/2024

Annexure-8



Photograph -1



Photograph 2



Photograph -3



Photograph -4



Photograph-5



Photograph-6



Photograph-7



Photograph-8



Photoraph-9



Photograph -10



Photograph-11



Photograph-12



Photograph-13



10 of 13

Thakur Enterprises Unit IV Rajender Singh, Una, Himachal Pradesh *(Submission ID No.- 26542)*

The applicant had applied on **Form – 4A** for certificate of registration of borewell/tubewell and use of ground water for **Commercial purpose**. As per the report of Sr. Hydrogeologist, O.W.C., JSV, Una, No departmental energized borewell exists within a distance of 300m from the existing borewell of the applicant. Geologically area comprises of valley fill deposit thses are comprises of granular material ranging in the size from sand to boulder grade intercalation with clay. Ground water prospect in the area is high.

The application was forwarded to the Senior Hydrogeologist & Executive Engineer concerned for site inspection/verification as per uploaded documents and for scaling the public notice (Form-2 rule 17 (1) / Form-5 rule 23 (3)) in the offices of concerned Gram Panchayat or Urban Local Authority having jurisdiction, Executive Engineer, Assistant Engineer and Junior Engineer and in case of Industrial/commercial use also for Publication in two leading newspapers, so that interested persons, if any, may file their objection/suggestions. No objection has been received.

As per the report of Sr. Hydrogeologist OWC, JSV, Una, the borewell/tubewell has been drilled **during 2019.** However, the HP Ground Water (Regulation & Control of Development and Management) Act, 2005 & Rules, 2007 came into force w.e.f. 09.09.2011 and the HP Ground Water (Regulation & Control of Development and Management) Amendment Act, 2022 came into force w.e.f. 28.03.2023; hence after detailed discussions, it has been decided by the committee that this case may be approved subject to the compensation/compounding fee of Rs. 50000/- and payment of royalty w.e.f year 2019. Therefore, the applicant may be advised to deposit the compensation/compounding fee and royalty in the HP Ground Water Authority account through Demand Draft. Hence, the sub-committee approved the case subject to the following conditions:

i) The applicant shall construct a rainwater harvesting structure for the conservation and re-charge of ground water in his/her/their premise as per section-16 of the Himachal Pradesh Ground Water (Regulation & Control of Development and Management) Amendment Act, 2022 and Guidelines to regulate and Control ground water extraction in the State of Himachal Pradesh vide Notification No. IPH-B(A)3-1/2019-II dated 02.05.2021 within six months of issuance of the Certificate of Registration and intimation will be given to Executive Engineer, JSV Division Una No-I on its completion.

ii) The applicant shall install a water digital flow meter with Telemetry system on the ground water extraction pipe so as to check the water drawl at any time and will maintain its log book.

iii) The applicant shall have to pay royalty based on the quantum of ground water extraction through Executive Engineer, JSV Division Una No-I for the use of ground water to the Member Secretary, Himachal Pradesh Ground Water Authority as per the Himachal Pradesh ground Water (Regulation and Control of development and Management) Rules, 2007 or the rules which may, subsequently, be made applicable by the State of HP.

iv) In case of Industrial consctice, the firm shall not use waste water of the industry for recharging of ground Water.

v) That the permission/sanction can be withdrawn or the quantity of water to be extracted can be restricted in case the ground water in the area is adversely affected in terms of quantity and/or quality.

vi) Actual water requirement be computed taking into account recycling/reuse of treated water for flushing etc.

vii) Certificate regarding non/partial availability of water supply from the public water supply agency.

viii) The firm/applicant shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

ix) The firm/applicant drawing water more than 10m3 /day of ground water shall coinstruct piezometer, equipped with DWLR of latest version within six months in consultation with the Sr. Hydrogeologist, OWC, JSV, Una (HP) and monthly water level data shall be submitted to the Ground Water Organization and Himachal Pradesh Ground Water Authority.

x) All stakeholdres abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of India Industries (CII)/Federation Indian Chamber of Commerce and Industry (FICCI)/National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Himachal Pradesh Ground Water Authority. All such stakeholders shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

xi) The holder of the registration of certificate shall be duly bound to maintain the aforementioned source in an efficient, coordinated and economical manner and to use the water only for the purpose for which certificate of registration has been given.

The sub-committee approved the case subject to the condition the certificate of registration will be issued by the Member Secy. (HPGWA)-cum-S.E. PW-II to the firm/applicant subject to submission of the following by the firm/applicant to the HP Ground Water Authority Shimla.

Detail of documents

i) Shall pay the royalty from the date of installation of borewell s/w original logbook details.
ii) Shall pay the Compensation/Compounding Fee of Rs. 50000/-
iii) Detail of Rain water harvesting structure.
iv) Detail of Piezometer.

Therefore, as per the unanimous decision taken by the Sub-Committee, the concerned Executive Engineer (Una No-I) is directed to convey the decision of Sub-committee to the firm/applicant and ensure the submission of the royalty, Compensation/Compounding Fee, Detail of Rain Water Harvesting Structure & detail of Piezometer to this office on or before 18.11.2024 so that the certificate of registration in favour of firm could be issued.

Photograph-14



Photograph-15

Annexure IX

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 619 **Date: 19/07/2024**

Industry Registration ID: HP12614365 **Application No :** *12724502*

To,

Shree Shree Rudra Stone Crusher and Screening Plant Unit II
VPO Dharampur, Tehsil Haroli District Una HP

Una
177209

Subject: Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/NEW/RO/2024/12724502*
Date of issue :	*12/07/2024*
Date of expiry :	*31/03/2025*
Certificate Type :	*NEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*Kapil Sharma, (Proprietor)*
Address of Industrial premises	*Shree Shree Rudra Stone Crusher and Screening Plant Unit II,* *VPO Dharampur, Tehsil Haroli District Una HP,* *,Una-177209*
Capital Investment of the Industry	*58.58 lakhs*
Category of Industry	*Orange*
Type of Industry	*2064-Stone crushers*
Scale of the Industry	*Small*
Office District	*Una*
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Boulders and Sand	**7516.6**	**M.T./Year**

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand & Bajri	M.T./Year	7516.6	--	Infrastrure Use

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	24	0.400
Pre-treatment	10	6

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.400	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Industrial Process	6	Pre-treatment	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	1 No.	-	Rotopactor & Jaw Machine	Electricty	As per Requirement

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind Breaking Wall, Telescopic Chutes, Three Layer Plantation, Metalled Road, Water Sprinkler etc.	Others	Mon Jan 01 00:06:00 IST 2024	99 %	SPM<600.00 Microgram per cubic meter at all time

Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1.The Regional Officer,HPSPCB,Una for information and shall ensure to operate the unit as per consent condition with adequate PCDs.

ANIL JOSHI Digitally signed by ANIL JOSHI Date: 2024.07.19 17:14:14 +05'30'

Anil Joshi,IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

   ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.

5. This 'Consent to Operate' is for:-

i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.

ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.

iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.

iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).

6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.

7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.

8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.

b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.

b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.

c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.

d) Unit shall ensure Stack height for diesel generating sets as per specification mentioned in 'Consent to Establish'.

e) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.

f) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

g) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.

h) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.

15. This 'Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

16. The Board reserves the right to revoke the 'Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.
5. Unit shall ensure compliance to the notified guidelines of DEST.
6. Unit shall ensure compliance to notified guidelines of CPCB by 17.10.2024 positively.
7.. The unit shall be sole responsible to obtain and renew all other mandatory permissions required for the operation of stone crusher and its mining activities.
8.The Regional Officer shall ensure that the sampling of the crusher is conducted as per the frequency prescribed by the State Board.
9.This consent is subject to any other orders issued by any Court of law and ratification of the State Board.
10. The mining operation shall be performed strictly as per the approved EMP and unit shall comply with the conditions of EC, Grant order/Deed and PMT.
10. Capacity is as per earlier issued consents Sand & Bajri @7516.60 M.T./Year.
11. Unit shall apply separately for CTE-Expansion for second EC dated 19.05.2023 of mining lease area bearing Khasra Nos. 5452 & 5455/1 measuring 02-93-58 Hect. (Pvt. Land/River Bed).
12. Unit shall install server & mobile linked CCTV cameras for online monitoring mechanism immediately.

By Order
Member Secretary
(H. P. State Pollution Control Board)

सत्यमेव जयते

State Level Environment Impact Assessment Authority
Himachal Pradesh

Ministry of Environment, Forest & Climate Change, Government of India,
at Department of Environment Science & Technology,
Paryavaran Bhawan, Near US Club, Shimla-1
Ph: **0177-2656559, 2659608** Fax: **2659609**

F. No. HP SEIAA/2021/846 - 928 Dated: 15th July, 2021

To

Sh. Kapil Sharma, S/o Sh. Sansar Chand,
M/s Shree Shree Rudra Stone Crusher, Village & P.O. Oel,
Tehsil Gagret, District- Una, H.P.

Subject: **Project proposal for Mining of Minerals – Environmental Clearance-reg.**

Dear Sir/Madam,

This has a reference to your proposal submitted online for grant of Environment Clearance on dated 24/06/2021, accepted by the SEIAA secretariat on dated 02/07/2021. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz; Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 80th Meeting held on 8th & 9th July, 2021. The said project involves following salient features:

a.	**Online Proposal No.**	:	SIA/HP/MIN/216700/2021 HP SEIAA/2021/846
b.	**Project type**	:	Collection of Sand, Stone & Bajri.
c.	**Project Location**	:	Khasra No. 33 (00-19-05 ha) & 32/4 (00-38-02 ha) falling in Mauza & Mohal-Sainsowal, Tehsil Haroli, Distt., Una, HP
d.	**Jamabandi**	:	Jamabandi for the year 2014-2015
e.	**Land Status**	:	Private land, Hill Slope (Leased land)
f.	**Project Capacity**	:	37,583 MT for five years.
g.	**Mining Area**	:	00-57-07 Ha, Private land, hill slope.
h.	**Leases within 500 mtrs. From periphery of the area applied**	:	No mining lease exists in 500 meter.
i.	**Letter of Intent**	:	Letter of Intent issued on dated 30.09.2020 (Valid for one year i.e. up to 29.09.2021)
j.	**Working Plan**	:	Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh.
k.	**EMP Costs**	:	Capital Cost- Rs. 7.20 Lakhs, Recurring Cost- Rs. 1.5 Lakhs/PA
l.	**CER Costs**	:	Capital Cost: Rs. 3.00 Lakhs.
m.	**Institutional Mechanisms for Env. Protection**	:	The following will be responsible for maintenance of APCDs and Solid Waste Management sites: i) Construction phase: Developer/ Project Proponent. ii) Operational Phase: Developer/ Project Proponent.
n.	**Validity period of EC**	:	5 Years or upto the date of valid mining plan whichever is earlier.

The SEIAA examined the proposal in its 53rd meeting held on 12/7/2021 and considered the recommendations made by SEAC in its 80th Meeting held on 8th & 9th July, 2021. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

A. Statuary Compliance

1 This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.

2 The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.

3 The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors.

4 This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.

5 This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.

6 Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.

7 The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.

8 The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.

9 The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled —Impact of mining activities on Habitations-Issues related to the mining Projectswherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area‖.

10 The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.

11 A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.

12 State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.

13 The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

14 The Project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

B. Air Quality Monitoring And Preservation

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO_2, CO_2 and SO_2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment's/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

C. Water quality monitoring and preservation

1 In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.

2 Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board & SEIAA

3 Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

4 The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.

5 Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

6 Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC & SEIAA annually.

7 Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

8 The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC, SEIAA and State Pollution Control Board/Committee.

D. **Noise and vibration monitoring and prevention**

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure

that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

E. **Mining plan**

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change & SEIAA for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC & SEIAA.

F. **Land reclamation**

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC & SEIAA.
6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum

discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.
9. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

G. Transportation

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

H. Green Belt

1. The Project Proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry & SEIAA

I. **Public hearing and human health issues**

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 × 14 inches and of good quality).
4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1),Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC & SEIAA annually along with details of the relief and compensation paid to workers having above indications.
5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.

J. **Corporate Environment Responsibility (CER)**

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude

& longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC & SEIAA annually along with audited statement.

2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office & SEIAA.

K. Miscellaneous

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC & SEIAA
2. The Project Authorities should inform to the Regional Office & SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, SEIAA, Central Pollution Control Board and State Pollution Control Board.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC & SEIAA.
5. The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) & competent Authority by furnishing the requisite data / information / monitoring reports.

L. Additional Conditions

The project proponent shall submit compliance of the following CER condition within 3 months from the issuance of EC letter, failing which EC will be withdrawn:

1. The project proponent shall provide two plastic shredders, two plastic waste baling machines & two compactors to the concerned ULBs/ PRIs through Department of Environment, Science & Technology, GoHP.
2. The project proponent shall also provide 4 solar lights under CER.

Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Endst. No. As Above. Dated: 2021.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The APCCF (C), Ministry of Env., Forest and Climate Change, Regional Office (NCZ), 25, Subhash Road, Dehradun – 248001
7. The Monitoring Cell, MoEF&CC,GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.

Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Annexure XI

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Himachal Pradesh)

To,

The Owner
KAPIL SHARMA
Mauza & Mohal Dharampur, Tehsil-Haroli, District-Una, State-Himachal Pradesh. -177220

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/HP/MIN/286876/2022 dated 14 Oct 2022. The particulars of the environmental clearance granted to the project are as below:

1.	**EC Identification No.**	**EC23B000HP120836**
2.	**File No.**	HPSEIAA/2022/995
3.	**Project Type**	New
4.	**Category**	B2
5.	**Project/Activity including Schedule No.**	N/A
6.	**Name of Project**	Sh. Kapil Sharma Mining Area
7.	**Name of Company/Organization**	KAPIL SHARMA
8.	**Location of Project**	Himachal Pradesh
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 19/05/2023

(e-signed)
D.C. Rana
Member Secretary
SEIAA - (Himachal Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

This has a reference to your proposal No. SIA/HP/MIN/286876/2022 submitted online for grant of Environment Clearance. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz; Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 89th meeting held on 16th February 2023 with following features:

a.	Online SEIAA Proposal No.	:	SIA/HP/MIN/286876/2022
b.	Name & Address	:	HP SEIAA/2022-995
c.	Project Location with Khasra Number	:	Extraction of Sand, Stone & Bajri. Khasra number 5452/1 (1-86-22 ha), 5455/1 (1-07-36 ha) falling in Mauza & Mohal-Dharampur, Tehsil-Haroli, District-Una, H.P.
d.	Jamabandi	:	Jamabandi for the year 2017-2018
e.	Land Status	:	Private land, river bed
f.	Project Capacity	:	66,056 TPA
g.	Mining Area	:	2-93-58 ha
h.	Leases within 500 mtrs.	:	One mining lease exists within 500 meters, 1. Sh. Udham Singh, 5451/1, 4-83-90 ha. (Non-operational)
i.	Letter of Intent	:	Letter of Intent issued on dated 05.04.2022 (Valid for one year i.e. up to 04.04.2023)
j.	Working Plan	:	Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh.
k.	Proposed EMP Costs	:	Capital Cost:- Rs. 3.70 Lakhs, Recurring Cost-Rs.1.05 Lakhs/PA.
l.	Proposed CER Costs	:	As per the Additional Condition imposed at Sr. No. L (1).
m.	Institutional Mechanisms for Env. Protection	:	The following will be responsible for maintenance of APCDs and Solid Waste Management sites: i) Construction phase: Developer/ Project Proponent. ii) Operational Phase: Developer/ Project Proponent.
n.	Validity period of EC	:	5 Years or upto the date of valid mining plan whichever is earlier

The SEIAA examined the proposal in its 61st meeting held on 21st April, 2023 and considered the recommendations made by SEAC in its 89th meeting held on 16th February 2023. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

A. **Statuary Compliance**

1. This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors. before commencing the mining operations.
3. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
4. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
5. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
6. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
7. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
8. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
9. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled –Impact of mining activities on Habitations-Issues related to the mining Projects where in Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area‖.
10. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
11. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.

12 State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.

13 The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

14 The Project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

B. **Air Quality Monitoring And Preservation**

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO_x, CO_2 and SO_2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment's/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

C. **Water quality monitoring and preservation**

1 In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.

2 Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board & SEIAA.

3 Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

4 The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ fowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.

5 Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off, acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

6 Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC & SEIAA annually.

7 Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

8 The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC, SEIAA and State Pollution Control Board/Committee.

D. Noise and vibration monitoring and prevention

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

E. Mining plan

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.

2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change & SEIAA for record and verification.

3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC & SEIAA.

F. Land reclamation

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.

2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.

3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.

4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC & SEIAA.

6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt

development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.
9. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

G. Transportation

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

H. Green Belt

1. The Project Proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry & SEIAA.

I. Public hearing and human health issues

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.

2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood, For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 × 14 inches and of good quality).
4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1).Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC & SEIAA annually along with details of the relief and compensation paid to workers having above indications.
5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.

J. Corporate Environment Responsibility (CER)

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC & SEIAA annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office & SEIAA.

K. Miscellaneous

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC & SEIAA.
2. The Project Authorities should inform to the Regional Office & SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, SEIAA, Central Pollution Control Board and State Pollution Control Board.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to R.O. MoEFCC & SEIAA.
5. The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) & competent Authority by furnishing the requisite data / information / monitoring reports.

L. **Additional Conditions**

1. The capital cost (@ Rs. 4.00 lacs per ≤ ha.) under CER, shall be deposited in the form of Demand Draft to the office of Director (DEST), GOHP. The Director (DEST) shall device a plan for this purpose within one month for that area in consultation with project proponent.
2. The project proponent shall sensitize and create awareness among people working within the project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
3. Whenever the other mining lease of Sh. Udham Singh on Khasra No. 5451/1, 4-83-90 Ha. is granted approval for operation the proponent Sh. Kapil Sharma and Sh. Udham Singh shall undertake public hearing jointly as per provisions laid for mining projects >5 ha. cluster conditions.
4. The project proponent shall submit kml file of land, with revenue records, ownership details proposed for undertaking plantation under EMP for monitoring purpose.
5. The project proponent, before start of mining operations, shall install CCTV cameras on the mining site covering all angles of mining site including entry & exit points. These cameras shall be theft and tamper proof. Where electricity/power is not available solar energy based cameras shall be installed with adequate battery backups. Date-wise video records w.r.t. CCTV camera shall be hosted & stored online and online portal link shall be shared with the office of Director-cum-Member Secretary, HPSEIAA through official e-mail: dbt-hp@nic.in.

(Lalit Kumar, IAS)
Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Endst. No. As Above. Dated: 2023.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 .
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The Integrated Regional Office, MoEF&CC, CGO Complex, Shivalik Khand, Longwood, Shimla, HP-171001.
7. The Monitoring Cell, MoEF&CC,GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.

(Lalit Kumar, IAS)
Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Validity unknown
Digitally signed by Sh. D.C. Rana
Member Secretary
Date: 5/19/2023 11:05:09 PM

Annexure XII Regd.

H.P.STATE POLLUTION CONTROL BOARD
Regional Office Una
Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : http://www.hppcb.nic.in e-mail : pcbrouna2@gmail.com

LiFE Lifestyle for Environment

No: HPSPCB/RO/Una/133(M/s Shree Shree Rudra S.C Unit II)/2024: 1089 Dated: 17/09/24

From: **Regional Officer**

To

M/s Shree Shree Rudra Stone Crusher and Screening Plant (Unit II),
VPO Dharampur, Tehsil Haroli,
District Una (HP).

Subject: **Regarding orders dated 12/09/2024 passed by Hon'ble nGT in OA No. 666/2024 in the matter of Om Parkash Vs. Sate Of HP & ors.**

This is with reference to latest orders dated 12/09/2024 passed by Hon'ble NGT in OA No. 666/2024 vide which it has been directed:

"HPSPCB will ensure that Respondent No. 10 and 11 operate only by complying with all the norms."

In this matter, it is directed to submit compliance report as per the checklist framed by CPCB for stone crushing units in the office of the undersigned within 15 days positively and to ensure that operation shall only be carried out after complying with all the norms.

Please note that in the event of failure to comply with above directions, penal and legal actions shall be initiated against you as per relevant Rules/Laws for the violations and non-compliance at your own risk and cost.

Treat it as most urgent please.

Er. Praveen Kumar
Regional Officer
HPSPCB Una

Annexure XIII

GSTIN: 02ADSPS1546A1ZS

Kapil Sharma: 90144-24829
Ashok Thakur: 96256-78781
Yashpal Thakur: 70188-02576

Shree Shree Rudra Stone Crusher & Screening Plant-Unit - II

VILL. & P.O. Dharampur, Teh. Haroli, Distt. Una (H.P.)

Ref. No.....

Dated. 22/10/2024

Subject: Notice under Air Act (prevention &control of pollution) Act ,1981 No: HPSPCB/RO/UNA/133/2024:1089 dated 11.09.2024

Dear Sir

As per above mentioned letter it is submitted that earlier we have All provided the pollution control measure such as repair wind breaking wall up to adequate height i.e. 03 ft above the highest node of conveyor, repair the damaged metaled road, Chute from top of discharge point.

Now as per directed to submit point wise compliance report as per details given below: -

1) We have installed the water sprinklers with adequately designed nozzles as per photos & video attached.
2) We have grounded the MS Sheets on top around three sides as per required by department.
3) We have covered the all conveyors as per photos attached
4) We have fixed the Telescopic chute from top of discharge point as per photos attached.
5) We have repair the maintained road with pavers as photos attached
6) We have plantation the trees with 2-3 rows as photos attached.
7) We have installed the camera around the crusher.
8) We have installed the sprinkler with anti-smoke gun in the premises to control dust emission resuspension as per photos Attached.

F.R.
A.EE
A.EE-III
Dated: 22/10/24

Input and report

22/10/2024

Pollution Control Board Diary S.No. 719 Dated 22/10/24 Una (H.P.)

SHREE SHREE RUDRA STONE CRUSHER & SCREENING PLANT UNIT II Prop.

Fig 1 water sprinklers with adequately designed nozzles

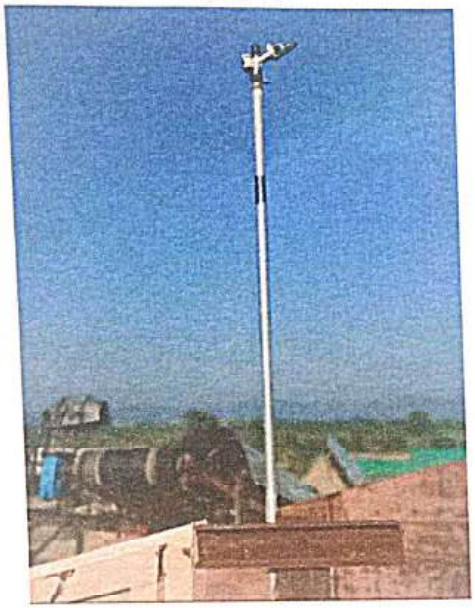




Fig 2 MS Sheet around the Plant





Fig 3 cover the all conveyors



Fig 4: Telescopic chute from top of discharge point





Fig 3 cover the all conveyors



Fig 4: Telescopic chute from top of discharge point



Fig:-5 Road with pavers



Fig. no:-6 Plantation the trees with 2-3 rows



-7 :- Installed the camera around the crusher.

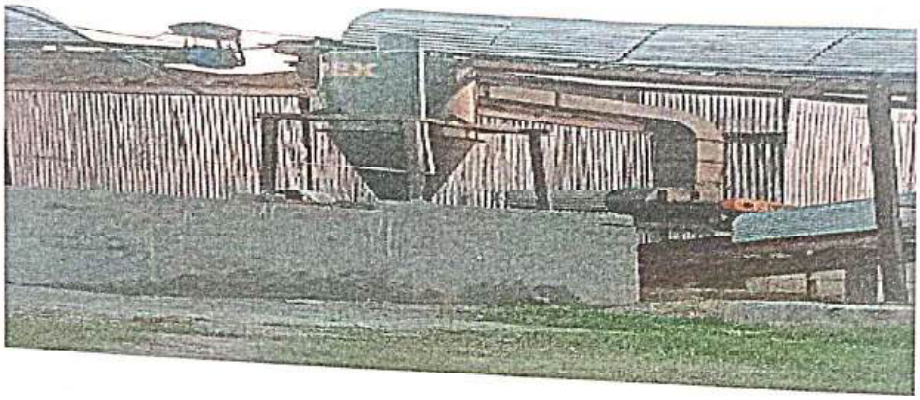








Fig:-8 Sprinkler with anti-smoke gun in the premises to control dust emission



Annexure XIV

GSTIN: 02ADSPS1546A1ZS

Kapil Sharma: 90144-24829
Ashok Thakur: 96256-78781
Yashpal Thakur: 70188-02576

Shree Shree Rudra Stone Crusher & Screening Plant Unit -II

VILL. & P.O. Dharampur, Teh. Haroli, Distt. Una (H.P.)

Ref. No..... Dated...06/11/24.....

To

The Regional Officer

HPSPCB RO Una

Sub: Compliance of Pollution Control Devices in our Crusher unit.

Sir,

As per the verbal directions given by your office on 01/11/2024, we have completed all the minor repairs in our unit and now, as per HP govt and Central pollution Control Guidelines following has been complied:

1. 03 stage Settling tank with recycling facility has been installed,
2. We have covered the crusher premises with wind breaking wall along the periphery.
3. Plantation has been done in 03 rows.
4. Metalled road has been provided for vehicle movement.
5. Sprinklers and antismog guns have been installed at the points of dust emission.
6. Wet type cyclone has been installed with rotopactor.
7. All the machinery and conveyers are well covered.
8. All the PCD's as per the guidelines has been provided.
9. cctv cameras have been provided on all sides

Thus you are requested to verify by inspection please.

F.R.
A.E.E
J.E.E-II
Done
7/11/24

SHREE SHREE RUDRA STONE CRUSHER & SCREENING PLANT UNIT II
Prop.

Input and Output

5/11/2024

H.P. State Pollution Control Board
Diary
S No. 788
Dated: 07/11/24
Una, Distt. Una (H.P.)

Annexure-15



Photograph-1



Photograph-2



Photograph-3



Photograph-4



Photograph-5



Photograph-6



Photograph-7



Photograph-8



Photograph-9



Photograph-10



Photograph-11



Photograph-12



Photograph-13



Photograph-14



Photograph-15

Gmail **Regional Officer Una <pcbrouna2@gmail.com>**

Regarding OA no. 666/2024 pending before Hon'ble NGT

2 messages

Regional Officer Una <pcbrouna2@gmail.com> Tue, Nov 19, 2024 at 12:58 PM
To: Narender Sharma <narendersharma.cpcb@gov.in>
Cc: adm-una-hp@nic.in

Respected Sir
As discussed with your good self telephonically, you are requested to give suitable date as per your convenience to carry out air monitoring of the stone crushers by the Joint Committee in the matter of OA 666/2024 so that analysis reports can be recieved from Lab in time and report could be submitted in Hon'ble NGT well before the next date of hearing i.e on 09/12/2024. It is also being informed that the matter has already being taken up with the office of worthy DC Una and as discussed during last visit, this office have arranged instruments required for the monitoring i.e 4 Nos High Volume samplers and 2 nos RDS. This is for your kind perusal please.
With regards

Narender Sharma <narendersharma.cpcb@gov.in> Wed, Nov 20, 2024 at 10:21 AM
To: pcbrouna2 <pcbrouna2@gmail.com>
Cc: Additional District Magistrate District Administration <adm-una-hp@nic.in>

Let's do it tomorrow and the day after (21st & 22nd November, 2024), along-with other pending activities. Pls arrange to get the Half yearly compliance report of the conditions of EC granted to the units, submitted by both the Stone Crushers, if any. The Noise monitoring is also to be conducted.

Pls confirm enabling us to plan accordingly.

Thanks,

Narender

---- On Tue, 19 Nov 2024 12:58:18 +0530 **<pcbrouna2@gmail.com>** wrote ---
[Quoted text hidden]

Gmail

Regional Officer Una <pcbrouna2@gmail.com>

Regd. Compliance of OA no. 666/2024.

5 messages

Regional Officer Una <pcbrouna2@gmail.com> Wed, Nov 20, 2024 at 5:39 PM
To: Narender Sharma <narendersharma.cpcb@gov.in>
Cc: adm-una-hp@nic.in, miningofficeruna <miningofficeruna@gmail.com>

Sir,

This is with reference to directions issued by this office to both the crusher units vide this office letters dated 14.11.2024 to make the stone crushers operational to enable this office to conduct emission/air monitoring on optimum capacity.

Whereas, correspondence was made with yourgoodself on dated 19.11.2024 regarding to give suitable date as per your convenience to carry out air monitoring of the stone crushers by the Joint Committee in the matter of OA 666/2024 and vide return mail dated 20.11.2024, you have suggested to do the monitoring and related activities on dated 21.11.2024 and 22.11.2024 respectively.

Accordingly, this office conveyed the above schedule telephonically to both the stone crushers. However, both units has submitted letters in this office (attached for reference) regarding request to extend the period of inspection at crushers citing certain reasons therein.

It is further submitted that in the meanwhile, we may carry out remaining activities i.e. inspection of mining lease and compliance of EC conditions. This is submitted for your kind perusal and further necessary directions in the matter please.

Regards,

HPSPCB

Regional Office Una.

GST No. : 02AXMPS1557M2Z0

M/s. Thakur Enterprises Unit IV

Office : Head Office : Plot No. 188, Third Floor, Near PNB Bank, Rakkar Colony
Una- Nangal Road, UNA-174303., Teh & Distt. Una (H.P.)
E-mail : thakurunaunit4@gmail.com
Mob. : 78735-10001, 85537-00005
Works : V.P.O. Dharampur, Teh. Haroli, Distt. Una (H.P.

Dated...20/11/2024.....

Ref. No.....

To

The Assistant Engineer

HPSPCB Rakkar Una

Himachal Pradesh

Sub:- Request to Extend the period of Inspection at Crusher Unit M/s Thakur Enterprises Unit-IV.

R/Sir,

With due respect it is requested that kindly extend the inspection date due to some reason given below: -

1) We have applied the permission of JCB so we cannot the mining activity from executed the mining lease.
2) The route of mining lease is under dispute due to demarcation pending by revenue department.
3) We do not yet have labour to run the crusher plant.

At this time we are not in a position to run the crusher, so we should be given one week time.

F.R.
A.E.E
J.E.E-II
Jasvi
20/11/24

Thanks & Regards

M/s Thakur Enterprises
Rajender Singh
Prop./Auth.Signatory

M/s Thakur Enterprises Unit-IV

Ms. Infosys added by.

State Pollution Control Board H.P. Una. Distt. Una
Diary
S No. 891
Dated: 20/11/24

20/11/2024

GSTIN: 02ADSPS1546A1ZS

Kapil Sharma: 90144-24829
Ashok Thakur: 96256-78781
Yashpal Thakur: 70188-02576

Shree Shree Rudra Stone Crusher & Screening Plant Unit -II

VILL. & P.O. Dharampur, Teh. Haroli, Distt. Una (H.P.)

Ref. No.....

Dated. 20/11/24

To

The Assistant Engineer

HPSPCB Rakkar Una

Sub:-Request to Extend the period of Inspection at Crusher Unit

R/Sir,

With due respect it is requested that kindly extend the inspection date due to some reason given below: -

1) We have applied the permission of JCB so we cannot the mining activity from executed the mining lease.
2) The route of mining lease is under dispute due to demarcation pending by revenue department.
3) We do not yet have labor to run the crusher plant.

At this time we are not in a position to run the crusher , so we should be given one week time.

FR,
AE-II
AEE-II
20/11/24

Thanks & Regards

Rs. Infra audigar

20/11/2024

H.P. State Pollution Control Board
Diary
S No. 833
Dated: 20/11/24
Una, Distt. Una (H.P.)

Kapil Sharma S/o Sansar Chand

Mauza & Mohal Sainsowal, Tehsil Haroli, District Una, HP.

Date: 18.11.2024

To,
The Director,
Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, C.G.O. Complex,
Shivalik Block, Longwood, Shimla
Himachal Pradesh-171001

Subject: Submission of six-monthly compliance report for the collection of Sand, Stone & Bajri by Sh. Kapil Sharma in private land measuring 0.5707 ha. For the monitoring period September, 2024.

Dear Sir,

This is in reference to the requirement stated in Environmental Clearance granted by the State Level Environment Impact Assessment Authority, Himachal Pradesh, Ministry of Environment & Forests, Government of India vide their letter F. No. HPSEIAA/2021/846-928935 dated 15.07.2021. Copy of the same was sent by them to your worthy office as well.

As per Miscellaneous condition no. 3 of the Environment Clearance for our aforesaid project, we are herewith submitting the half yearly compliance report for the monitoring period ending September, 2024.

CONTACT DETAIL:
Name: Sh. Kapil Sharma
Email: kapshaf20@gmail.com
Contact number: 9815400543

Thanking you & Regards
Yours Sincerely,



Authorized Signatory
Kapil Sharma

COMPLIANCE REPORT ON CONDITIONS IMPOSED IN ENVIRONMENTAL CLEARANCE FOR THE PERIOD ENDING 30.09.2024	
Project Type:	**Minor Minerals Category-B2**
Name of the Project:	Collection of Sand, Stone and Bajri by Sh. Kapil Sharma in Private Land at Khasra number 33 and 32/4 falling in Mauza & Mohal Sainsowal, Tehsil Haroli, District Una, HP.
Clearance letter (s) O.M. No. **Date:**	HPSEIAA/2021/846/928/935 15.07.2021.
Capacity	37,583 MT for five years.

SALIENT FEATURES OF THE PROJECT		
1.	Name of the Project	Collection of Sand, Stone and Bajri by Sh. Kapil Sharma in Private Land at Khasra number 33 and 32/4 falling in Mauza & Mohal Sainsowal, Tehsil Haroli, District Una, HP.
2.	Location	Khasra number 33 and 32/4 falling in Mauza & Mohal Sainsowal, Tehsil Haroli, District Una, HP.
3.	Type of Project	Private Land, Hill Slope Mining.
4.	Mining lease area	0.5707 ha
5.	Product	Collection of Sand, Stone & Bajri
6.	Capacity	37,583 MT for five years.
7.	Source of Electricity	Not required
8.	Alternative source	NIL
9.	Power Requirement at mining Area	Not required as all operations are manual
10.	Source of Water Supply	Tubewell.
11.	Cost for Environmental Protection measures	Capital cost Rs.7.20 lakhs, Recurring cost Rs.1.50 lakhs/PA
12.	Ecological Sensitive Area	NIL (within 500 m radius)

ANNEXURE-I

COMPLIANCE OF STIPULATED EC CONDITIONS

Sr. No.	EC Conditions	Compliance Status as on 30.09.2024
Part-A- Statuary Compliance:		
1.	This Environmental Clearance (EC) is subject to orders/judgment of Honorable Supreme Court of India, Honorable High Court, Honorable NGT and any other Court of Law, Common cause conditions as may be applicable.	Noted and agreed.
2.	The project proponent complies with all the statutory requirements and judgment of Honorable Supreme Court dated 2nd August, 2017 in writ petition (Civil) No. 114 of 2014 in matter of Common cause versus Union of India and Ors before commencing the mining operations.	Complying with.
3.	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining and Geology in Strict compliance of Judgment of Honorable Supreme Court dated 2nd August, 2017 in writ petition (Civil) No. 114 of 2014 in matter of Common cause versus Union Of India and Ors.	It is in government jurisdiction.
4.	The Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEFCC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.	Not applicable as no such clearance was deemed necessary by the MoEFCC.
5.	This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.	Not Applicable.
6.	Project Proponent (PP) shall obtain Consent to operate after grant of EC and effectively	The Environmental Clearance was granted in the month of July 2021. Due to pending court

	implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to operate from the concerned State Pollution Control Board/Committee.	cases against the stone crusher, the mining was not operational. Now, in the month of July,2024 after the clearance of court case, stone crusher obtained the consent to operate from H.P State Pollution Control Board and accordingly the mining was started and stopped after 5 days of mining operational, due to stay order of the court, on the request of the opponent. Copy of CTO enclosed as Annexure-IV.
7.	The PP shall adhere to the provision of the Mines Act, 1952, mines and Minerals (Development and Regulation), Act 2015 and rules and regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.	Noted and agreed.
8.	Project Proponent (PP) shall obtain Consents from all the concerned land owners, before start of mining operations, as per the provision of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.	All of the required consents have been already obtained.
9.	The Project Proponent (PP) shall follow the mitigation measures provided in MoEFCC office memorandum no. Z-11013/57/2014-IA. II (M) dated 29th October, 2014 titled-Impact Of mining activities on Habitations-Issues related to the mining Projects where in Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area.	Noted and agreed.
10.	The Project Proponent (PP) shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.	Not Applicable: There is no usage of water in the process.
11.	A copy of EC letter will be marked to the concerned Panchayat/local NGO etc. if any, from whom suggestion/representation has	Agreed and complied.

	been received while processing the proposal.	
12.	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional Office, District Industries centre and Collector office/ Tehsildar office for 30 days.	It is in Board Jurisdiction.
13.	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and Copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.	Agreed and complied.
14.	The Project proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.	Noted, shall be complied in case if there is any change.
Part-B- Air Quality Monitoring and Preservation:		
1.	The Project Proponent (PP) shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1(one) in upwind and 2(two) in downwind direction based on long term climatological data about wind direction such that an angle of 120o is made between the monitoring locations to monitor critical parameters, relevant for mining operations, od air pollution viz. PM10, PM2., NO2, CO2 and SO2 etc. as per the	We have made an agreement with NABL approved laboratory for environmental monitoring on regular basis. Latest Ambient monitoring report attached herewith as **Annexure-III**.

	methodology mentioned in NAAQS Notification No.-B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main gate of the mine site.	
2.	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM 2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment/machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/Central Pollution Control Board.	We will provide water sprinkling system on different points at stone crusher. Regular water sprinkling shall be carried out through mobile water tanker in areas prone to air pollution such as loading /unloading point and transfer points for dust suppression. Air Quality Monitoring shall be carried out and the current results show that all the parameters of ambient air are within the limit as prescribed by CPCB. Ambient Air Quality Monitoring reports enclosed herewith as **Annexure-III.**
Part-C- Water Quality Monitoring and Preservation:		
1.	In case, immediate mining scheme envisage intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of	Agreed. No interaction of ground water as it is a hill slope mining project. Mining activity does not propose the intersection with the ground water table. Baseline study shall be carried out for every pre monsoon/summer season. Latest test report attached herewith as **Annexure-III.**

	ground water table shall essentially be based on detailed hydro-geological study of the area.	
2.	Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain the natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre- mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six- monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department/State Pollution Control Board and SEIAA.	This being a hill slope mining project renders the scenario of existence of a perennial water source hypothetical. Therefore, no such records need to be maintained. No natural water bodies and or streams which are flowing in and around the village is disturbed. Regular monitoring of water quality is being carried out.
3.	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezometer installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six- monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department/State Pollution Control Board.	Regular monitoring of ground water level and quality shall be carried out. Latest analysis report attached herewith as **Annexure-III.** It is being ensured that no natural water course or water resources will be obstructed due to any mining operations.
4.	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project	This is a hill slope mining project. So therefore, no such records need to be maintained. No natural water bodies and or streams which are flowing in and around the village is disturbed.

	proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout Regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.	Regular monitoring of water quality shall be carried out. Latest monitoring reports are attached herewith as **Annexure-III.**
5.	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009	Not Applicable. Since no water will be used in the mining operation, thus no waste water will be generated.

	issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.	
6.	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC and SEIAA annually.	Not Applicable. It is a mining project.
7.	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent spall be treated after its initial passage through Oil and grease trap.	Not applicable. There is no generation of industrial waste water.
8.	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEFCC, SEIAA and State Pollution Control Board/Committee.	Agreed for compliance.
Part-D- Noise and Vibration Monitoring and Prevention:		
1.	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.	The peak particle velocity at 500 m distance or within the nearest habitation will be monitored periodically as per the DGMS guidelines.
2.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of	Mining operation will be carried out during the day time only.

	the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day/night hours.	
3.	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.	Measures shall be taken to control noise levels below 85 dBA in work environment. Workers engaged in operations of HEMM, etc. will be provided with ear plugs/muffs. Protective respiratory devices along with adequate training, awareness and information on safety and health aspects.
Part-E- Mining Plan:		
1.	The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e., quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral and waste production, lease area and scope of working (viz. method of mining, overburden and dump management, O.B and dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.	No change in basic mining proposal like mining technology, total excavation, mineral and waste production, lease area and scope of working (viz. method of mining, overburden and dump management, O.B and dump mining, mineral transportation mode, ultimate depth of mining etc.) will not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts.
2.	The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining and	Agreed. The Final Mine Closure Plan shall be submitted in advance before the closure of mining.

	Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change and SEIAA for record and verification.	
3.	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC and SEIAA.	Mining shall be carried out as per the approved mining plan and the compliance status is being/ will be submitted half yearly to the MoEFCC and its concerned Regional Office.
Part-F- Land reclamation:		
1.	The Overburden (OB) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.	The waste generated after the mining operation will be stacked in a separate place and will be utilized for plantation and the balance filled up in the excavated pit.
2.	The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as	Mining shall commence from downward to top through the formation of benches from top of existing quarry to reduce the height of benches. The entire lease area is rocky terrain having no soil cover; therefore, generation of top soil

	per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.	shall be nil during next five years. Dumping shall be commenced from 1985 mRL and spread towards east slope restricted at 1965 mRL. During second year, waste shall be dumped from the top of first year, spread towards east and south direction, maintaining dump top level at 1985 mRL.
3.	The reclamation of waste dump site all be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.	Noted, of waste dump sites shall be done in scientific manner as per the Approved mining plan cum progressive Mine closure plan.
4.	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaption of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes/clay liners /Bentonite etc. shall be undertaken for stabilization of the dump.	Noted, slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability prevent erosion and surface run off.
5.	The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEFCC and SEIAA.	Noted and agreed.
6.	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/	Not Applicable. This is a hill slope mining project.

	sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.	
7.	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50 percent shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.	Not Applicable. This is a hill slope mining.
8.	The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.	Noted. The top soil shall be stored and used for reclamation for plantation after the completion of the project.
9.	The mining lease holders shall, after ceasing mining operations, undertake regressing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.	Noted and agreed.
Part-G- Transportation:		
1.	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an	Noted. The haul road shall be used for transportation of minor minerals which does not require any special heavy transport arrangements.

	adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing villages/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation on the environment, will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.	Only PUC certified vehicles shall be engaged in the mining operation.
2.	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipment like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.	Complied: Water sprinkling systems will be provided at different points of the project including conveyor belts. Water Tanks sprinkle water on haul road. All shall be done to minimize the emission of particulate matter. Belt conveyors shall be fully covered to avoid air borne dust.
Part-H- Green Belt:		
1.	The Project Proponent shall develop greenbelt	We are just starting the mining operation and

	in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.	Plantation shall be undertaken with in 7.5m barrier zone. The pits having dimension of 75cm x 75cm x 100cm will be dug about 40-45 days before the plantation and soil and manner will be filled the pits.
2.	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.	Green belt shall be developed around the periphery of the working area as per the EIA submitted to the competent authority.
3.	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Honorable Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.	Noted and agreed. The development of grazing land shall be done in consultation with the State Government.

4.	The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-1 species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.	Agreed. There is no endangered flora or fauna present at site. The concern department will be approached by the project proponent to get the consultation copy of letter.
5.	And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry and SEIAA.	Agreed for Compliance.
Part-I- Public hearing and human issues:		
1.	The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.	Occupational health program has been setup and periodical medical examination shall be carried out and record of the same shall be maintained.
2.	The Project Proponent must demonstrate commitment to work towards Zero Harm from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on	Agreed for Compliance. Training camp will be organized to create awareness among the workers.

	Public Health Problems like Malaria, Tuberculosis, HIV, Anemia and Diarrhea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.	
3.	The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical arid feasible, and the tests and investigations relevant to the exposure (e.g., for Dust X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete. Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead and Uranium needs to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines departments to make arrangements for the safe and secure storage of the records including X-Ray! Only conventional X-Ray will be accepted for	Agreed for compliance.

	records purposes and not the digital one). X-Ray must meet ILO criteria (17 x 14 inches and of good quality).	
4.	The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 - 24.9, (b) the Final Chest X-Ray compared with the base line X- Ray should not show any capacities, (c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEVl), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) Their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) They should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) They should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC and SEIAA annually along with details of the relief and compensation paid to workers having above indications.	Proper record of periodical checkup of workers will be maintained at the project site.
5.	The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.	Adequate training and information on safety and health aspects shall be ensured to the Personnel working in dusty areas to wear the protective respiratory devices. Personal protective equipment such as safety helmets, safety shoes, safety goggles, ear plug, nose, mouth dust filters will be provided to workers.
6.	Project Proponent shall make provision for the housing for workers/labours or shall	Only local workers are engaged in the mining operation. They move back to their home after

	construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.	work, thus minimum infrastructure is required. Other than this, facilities such as toilet, drinking water and medical healthcare have been provided at the project site.
7.	The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.	Noted.
Part-J- Corporate Environment Responsibility (CER):		
1.	The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry O.M No 22- 65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude and longitude of infrastructure developed and road constructed needs to be submitted to Regional Office MoEFCC and SEIAA annually along with audited statement.	The budget earmarked for CER will be kept in separate account and the report on implementation of CER will be submitted separately to Regional Office MoEFCC and SEIAA.
2.	Project proponent shall keep the funds earmarked for environmental protection measures in a Separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its	Agreed. The funds shall be utilized for environmental protection measures only such as plantation of trees, sprinkling of water on haul roads, construction of retaining walls etc.

	concerned Regional Office and SEIAA.	
Part-K- Miscellaneous:		
1.	The Project Proponent shall prepare digital map (land use and land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC and SEIAA.	Noted and agreed.
2.	The Project Authorities should inform to the Regional Office and SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Agreed.
3.	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC and its concerned Regional Office, SEIAA, Central Pollution, Control Board and State Pollution Control Board.	Agreed. This is the very first Six monthly compliance report to be uploaded on the MOEFCC and its concerned Regional Office, SEIAA, Central Pollution, Control Board and State Pollution Control Board on regular basis.
4.	Separate Environmental Management cell with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MOEFCC and SEIAA.	Environment management cell has been set up directly under proponent who takes care of environment monitoring and other environment development at mine site on regular basis. Mines manager will directly report to Proponent.
5.	The concerned Regional Office of the MoEF and CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) and competent Authority by furnishing the requisite data/information/monitoring reports.	Full cooperation as well as the required documents will be provided to the officials of the respective office during their inspection.
Part-L- Additional Conditions:		
1.	The project proponent shall submit compliance of the following CER condition within 3 months from the issuance of EC letter, failing which EC will be withdrawn.	Noted & agreed for compliance

2.	The project proponent shall provide two plastic waste shredders, two plastic waste baling machines and two compactors to the concerned ULBs/ PRIs through Department of Environment, Science, Science and Technology, GoHP.	Once the mining is operational, Plastic waste shredder and composter machines will be provided after consultation with Department of Environment, Science, Science and Technology, GoHP.
3.	The project proponent shall also provide 4 solar lights under CER.	Agreed for compliance

ANNEXURE-II

ENVIRONMENTAL CLEARANCE

State Level Environment Impact Assessment Authority
Himachal Pradesh
Ministry of Environment, Forest & Climate Change, Government of India,
at Department of Environment Science & Technology,
Paryavaran Bhawan, Near US Club, Shimla-1
Ph: 0177-2656559, 2659608 Fax: 2659609

F. No: HP SEIAA/2021/846 + 928 - 954 Dated 15 July 2021

To

Sh. Kapil Sharma, S/o Sh. Sansar Chand,
M/s Shree Shree Rudra Stone Crusher, Village & P.O. Oel,
Tehsil Gagret, District Una, H.P.

Subject: **Project proposal for Mining of Minerals – Environmental Clearance-reg.**

Dear Sir/Madam,

This has a reference to your proposal submitted online for grant of Environment Clearance on dated 24/06/2021, scrutinized by the SEIAA secretariat on dated 02/07/2021. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September, 2006 on the basis of documents viz. Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 80th Meeting held on 8th & 9th July, 2021. The said project involves following salient features:

a.	**Online Proposal No.**	:	SIA/HP/MIN/216700/2021 HP SEIAA/2021/846
b.	**Project type**	:	Collection of Sand, Stone & Bajri.
c.	**Project Location**	:	Khasra No. 33 (00-19-05 ha) & 32/4 (00-38-02 ha) falling in Mauza & Mahal-Soinsewal, Tehsil Haroli, Distt., Una, HP
d.	**Jamabandi**	:	Jamabandi for the year 2014-2015
e.	**Land Status**	:	Private land, Hill Slope (Leased land)
f.	**Project Capacity**	:	37,583 MT for five years.
g.	**Mining Area**	:	00-57-07 Ha, Private land, hill slope
h.	**Leases within 500 mtrs. From periphery of the area applied**	:	No mining lease exists in 500 meter
i.	**Letter of Intent**	:	Letter of Intent issued on dated 30.09.2020 (valid for one year i.e. up to 29.09.2021)
j.	**Working Plan**	:	Strictly as per Working cum Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh
k.	**EMP Costs**	:	Capital Cost: Rs. 7.70 Lakhs, Recurring Cost: Rs. 1.5 Lakhs/PA
l.	**CER Costs**	:	Capital Cost: Rs. 3.00 Lakhs.
m.	**Institutional Mechanisms for Env. Protection**	:	The following will be responsible for maintenance of APCDs and Solid Waste Management sites i) Construction phase: Developer/ Project Proponent ii) Operational Phase: Developer/ Project Proponent
n.	**Validity period of EC**	:	5 Years or upto the date of valid mining plan whichever is earlier.

The SEIAA examined the proposal in its 53rd meeting held on 12/7/2021 and considered the recommendations made by SEAC in its 80th Meeting held on 8th & 9th July, 2021. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

A. Statuary Compliance

1. This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law. Common Cause Conditions as may be applicable.

2. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
3. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors.
4. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
5. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
6. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
7. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
8. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
9. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. F-11013/57/2014-IA II (M), dated 29th October, 2014, titled —Impact of mining activities on Habitations: Issues related to the mining Projects(wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area).
10. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
11. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
12. State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
13. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
14. The Project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of E.I.A Notification, 2006 as amended from time to time.

B. Air Quality Monitoring And Preservation

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO_x, CO, and SO_2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/L, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (i.e. regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment's/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

C. Water quality monitoring and preservation

1. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro geological study of the area.
2. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in and around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board & SEIAA.
3. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and includes the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
5. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off, acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The Circular No. J-20012/1/2006-IA.I (V) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
6. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC & SEIAA annually.
7. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
8. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC, SEIAA and State Pollution Control Board/Committee.

D. Noise and vibration monitoring and prevention

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villagers located close to mining operations. Habitation have a right for darkness and minimal noise levels at night. PPs must ensure

that the biological clock of the villages is not disturbed, by orienting the floodlights/ masts away from villagers and keeping the noise levels well within the prescribed limits for day /night hours.

3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

E. Mining plan

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, OB & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the aprovals of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change & SEIAA for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC & SEIAA.

F. Land reclamation

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC & SEIAA.
6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum

discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper setting of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

9. The mining lease holder/s shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

G. Transportation

1. No transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

H. Green Belt

1. The Project Proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.

2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per hectare. Adequate budgetary provision shall be made for protection and care of trees.

3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide midway shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wild life Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.

5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry & SEIAA.

i. **Public hearing and human health issues**

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), Hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric, for Lead Exposure Blood Lead. For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese [Mn] Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X Ray must meet ILO criteria (17 x 14 inches and of good quality).
4. The Proponent shall maintained a record of performance indicators for workers which includes [a] there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, [b] the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,[c] At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second [FEV1],Forced Vital Capacity [FVC], and the ratio] unless they are smokers which has to be adjusted, and the effect of age, [d] their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), [e] they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC & SEIAA annually along with details of the relief and compensation paid to workers having above indications.
5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.

ii. **Corporate Environment Responsibility (CER)**

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No. 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, institute

& alongside of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC & SEIAA annually along with audited statement.

2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office & SEIAA.

x. Miscellaneous

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submits a report to concerned Regional Office of the MoEFCC & SEIAA.
2. The Project Authorities should inform to the Regional Office & SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, SEIAA, Central Pollution Control Board and State Pollution Control Board.
4. A separate Environmental Management Cell with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC & SEIAA.
5. The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) & competent Authority by furnishing the requisite data / information / monitoring reports.

L. Additional Conditions

The project proponent shall submit compliance of the following CER condition within 3 months from the issuance of EC letter, failing which EC will be withdrawn:

1. The project proponent shall provide two plastic shredders, two plastic waste baling machines & two compactors to the concerned ULBs/ PRIs through Department of Environment, Science & Technology, GoHP.
2. The project proponent shall also provide 4 solar lights under CER.

Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Endst. No. As Above. Dated: 2021.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The APCCF (C), Ministry of Env., Forest and Climate Change, Regional Office (NCZ), 25, Subhash Road, Dehradun – 248001.
7. The Monitoring Cell, MoEF&CC,GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
8. Record File.

Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Received 14/7/21

SIA/HP/MIN/216702/2021 T.T

ANNEXURE-III

CTO

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 619 **Date: 19/07/2024**

Industry Registration ID: HP12614365 **Application No :** *12724502*

To,

Shree Shree Rudra Stone Crusher and Screening Plant Unit II
VPO Dharampur, Tehsil Haroli District Una HP

Una
177209

Subject: **Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/ROTH/NEW/RO/2024/12724502*
Date of issue :	*12/07/2024*
Date of expiry :	*31/03/2025*
Certificate Type :	*NEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*Kapil Sharma, (Proprietor)*
Address of Industrial premises	*Shree Shree Rudra Stone Crusher and Screening Plant Unit II, VPO Dharampur, Tehsil Haroli District Una HP, Una-177209*
Capital Investment of the Industry	*58.58 lakhs*
Category of Industry	*Orange*
Type of Industry	*2094-Stone crushers*
Scale of the Industry	*Small*
Office District	*Una*
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Boulders and Sand	7516.6	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand & Bajri	M.T./Year	7516.6	--	Infrastrure Use

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	24	0.400
Pre-treatment	10	6

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.400	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Industrial Process	6	Pre treatment	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/"Heater /Evaporator/I ncinerator/D G Set/Other	Capacity	Type of Boiler/"Heater s/Evaporators /Incinerator/D GSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	1 No.		Rotopactor & Jaw Machine	Electricty	As per Requirement

Type of Air Pollution Control Devices Installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind Breaking Wall, Telescopic Chutes, Three Layer Plantation, Metalled Road, Water Sprinkler etc.	Others	Mon Jan 01 00:06:00 IST 2024	99 %	SPM<600.00 Microgram per cubic meter at all time

Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.: [redacted]

Copy To:-

1. The Regional Officer,HPSPCB,Una for information and shall ensure to operate the unit as per consent condition with adequate PCDs.

ANIL JOSHI

Anil Joshi,IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

ANNEXURE-IV

ANALYSIS REPORTS
AMBIENT AIR

CHANDIGARH POLLUTION TESTING LABORATORY
(Environmental Monitoring, EIA, MOC, ETP, STP)
NABET Accredited EIA Consultant

H.O. : #372, Sector 15-A, Chandigarh-160 015
Phone : 0172-4668285
Lab : E-126, Phase-VII, Indl. Area, Mohali - 160055
Phone : 0172-5066012
E-mail : cptel26@gmail.com ; lab@cptl.co.in
Website : www.cptl.co.in

TEST CERTIFICATE

Format No. CPTLF 7.3-EA)

REPORT No. CPTL/EC/2024/09/74(A) REPORTING DATE: 17-09-2024

NAME OF INDUSTRY: M/s SHREE SHREERUDRA STONE CRUSHER,
KHASRA NO. 33 (00-19-05 ha) & 32/4 (00-38-02 ha),
MAUZA & MOHAL SAINSOWAL,
TEHSIL-HAROLI, DISTT.UNA (H.P).

SAMPLE PARTICULARS

Sampling Plan Ref No.:	CPTLF 7.3-1	Type of Sample:	Ambient Air
Sampling Method:	CPTL/SM/01	Point of Sample:	Project Site
Date of Sample Collection:	12-09-2024	Environmental Conditions:	Normal
Date of Sample Received in Lab.:	13-09-2024	Analysis Duration:	13-09-2024To 17-09-2024
Sample Identification No.:	CPTL/EC/2024/09/74(A)	Sample Collected By:	Amrit Singh& Team
Nature of Sample:	Air Sample		

TECHNICAL DATA

1.	Location of Sampling station	Project Site
2.	Instrument used for Sampling	RDS ,FPS & Gaseous attachments
3.	Time period for Sampling	240 minutes

PARAMETERS	RESULTS	PRESCRIBED STANDARD AS PER NAAQS NOTIFICATION, 18TH NOVEMBER, 2009	TEST METHOD
Particulate Matter (PM_{10}), $\mu g/m^3$	70.5	100	IS 5182 (P-23): 2006, (RA – 2017)
Particulate Matter ($PM_{2.5}$), $\mu g/m^3$	27.5	60	IS: 5182:(P-24):2019
Nitrogen Dioxide (NO_2), $\mu g/m^3$	12.0	80	IS 5182 (P-6): 2006, (RA – 2017)
Sulphur dioxide (SO_2), $\mu g/m^3$	5.4	80	IS 5182 (P-2): 2001, (RA-2017)
Carbon monoxide (CO), mg/m^3	0.48	4	IS 5182 (P-10): 1999, (RA – 2009)

Chemist-In-Charge
Date: 18/09/2024

Sital Singh (CEO)
(Authorized Signatory)
Date: 18.09.2024

- The results are related to test items only.
- This certificate is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without approval of laboratory.
- Sample will be destroyed after retention time unless otherwise specified.

Page 1 of 1

END OF REPORT

GROUND WATER MONITORING REPORT

CHANDIGARH POLLUTION TESTING LABORATORY
(Environmental Monitoring, EIA, NOC, ETP, STP)
NABET Accredited EIA Consultant

H.O. : 8372, Sector 15-A, Chandigarh 160 015
Phone : 0172-4669235
Lab : E-125, Phase-VII, Ind. Area, Mohali - 160055
Phone : 0172-5090312
E-mail : cptle126@gmail.com ; lab@cptl.co.in
Website : www.cptl.co.in

TEST CERTIFICATE

Format No. CPTL/F7.8-(GW)

REPORT No. CPTL/EC/2024/09/74(W) REPORTING DATE: 17-09-2024

NAME OF INDUSTRY: M/s SHREE SHREE RUDRA STONE CRUSHER, KHASRA NO. 33 (00-19-05 ha) & 32/4 (00-38-02 ha), MAUZA & MOHAL SAINSOWAL, TEHSIL-HAROLI, DISTT.UNA (H.P).

SAMPLE PARTICULARS

Date of Sample Collection	12-09-2024
Sample Received in Lab	13-09-2024
Type of Sample	Ground Water (Tank)
Sampling Plan Ref. No.	CPTLF7.3-1
Sampling Method	CPTL/SM/01
Environmental conditions	Normal
Point of Sample Collection	Project Site
Quantity & Packaging	2.0 liters in Plastic bottle+ 250 ml sterilized glass bottle
Sample Identification No.	CPTL/EC/2024/09/74(W)
Analysis Duration	13-09-2024To 17-09-2024
Sample Collected By	Amrit Singh& team
Visual Observation	Clear and colorless.

TEST RESULTS

S. No.	Parameters	Results	Acceptable Limit	Permissible Limit	Test Method
1.	pH	7.52	6.5-8.5	No relaxation	IS: 3025 (P-11): 2022
2.	Color, HU	<5	5	15	IS: 3025 (P-4): 2021
3.	Turbidity, NTU	<1	1	5	IS: 3025 (P-10): 1984 (RA-2017)
4.	Total Dissolved Solids, mg/l	275	500	2000	IS: 3025 (P-16): 1999 (RA-2019)
5.	Total Hardness (as $CaCO_3$), mg/l	205	200	600	IS: 3025 (P-21): 2009 (RA-2019)
6.	Calcium (as Ca^{++}), mg/l	36.0	75	200	IS: 3025 (P-40): 2001
7.	Magnesium (as Mg^{++}), mg/l	24.0	30	100	IS: 3025 (P-46): 1994 (RA-2019)
8.	Total Alkalinity (as $CaCO_3$), mg/l	185	200	600	IS: 3025 (P-23): 2006
9.	Chloride (as Cl), mg/l	19.99	250	1000	IS: 3025 (P-32): 1998 (RA-2019)
10.	Sulphate (as SO_4), mg/l	20.4	200	400	IS: 3025 (P-24): 2022
11.	Iron (as Fe), mg/l	ND (DL-0.02)	0.3	No relaxation	IS: 3025 (P-53): 2003 & C/1, 10 Phenanthroline Method (RA-2019)
12.	Zinc (as Zn), mg/l	ND (DL-0.5)	5	15	IS: 3025 (P-49): 1994 (RA-2019)
13.	Nitrate (as NO_3), mg/l	ND (DL-1.0)	45	No relaxation	IS: 3025 (P-34): 2022
14.	Total Chromium (as Cr), mg/l	ND (DL-0.04)	0.05	No relaxation	IS: 3025 (P-52): 2003 (RA-2019)
15.	Manganese (as Mn), mg/l	ND (DL-0.09)	0.1	0.3	IS:3025 (P-59):2006

CHANDIGARH POLLUTION TESTING LABORATORY
(Environmental Monitoring, EIA, NOC, ETP, STP)
NABET Accredited EIA Consultant
ISO-9728

H.O. : #372, Sector 15-A, Chandigarh-160 015
Phone : 0172-4063899
Lab : E-125, Phase-VII, Indl. Area, Mohali - 160055
Phone : 0172-5050012
E-mail : cptlc126@gmail.com ; lab@cptl.co.in
Website : www.cptl.co.in

Sample Received in Lab	13-09-2024
Type of Sample	Ground Water (Grab)
Sample Identification No.	CPTL/EC/2024/09/74(W)

S. No.	Parameters	Results	Acceptable Limit	Permissible Limit	Test Method
16.	Lead (as Pb), mg/l	ND (DL-0.01)	0.01	No relaxation	IS: 3025 (P-47): 1994 (RA-2019)
17.	Arsenic (as As), mg/l	ND (DL-0.01)	0.01	0.05	IS: 3025 (P-37): 2022
18.	Copper (as Cu), mg/l	ND (DL-0.04)	0.05	1.5	IS: 3025 (P-42): 1992 (RA-2019)
19.	Boron (as B), mg/l	ND (DL-0.1)	0.5	1.0	IS: 3025 (P-57): 2021
20.	Cadmium (as Cd), mg/l	ND (DL-0.001)	0.003	No relaxation	IS: 3025 (P-41):1992 (RA-2019)
21.	Fluoride (as F), mg/l	ND (DL-0.1)	1.0	1.5	IS: 3025 (P-60) : 2008
22.	Free Residual Chlorine (as Cl_2), mg/l	ND (DL-0.1)	0.2	1	IS: 3025 (P-26): 2021
23.	Selenium (as Se), mg/l	ND (DL-0.01)	0.01	No relaxation	IS: 3025 (P-56): 2003 (RA-2019)
24.	E. Coli /100 ml	Absent	Shall not be detectable in any 100 ml sample	Shall not be detectable in any 100 ml sample	IS: 1622-1981, MPN Method
25.	Total Coliform/100 ml	<2	Shall not be detectable in any 100 ml sample	Shall not be detectable in any 100 ml sample	IS: 1622-1981, MPN Method

ND-Not Detected
DL-Detection Limit

(Chemist In Charge)
Date: 17/09/2024

Sital Singh (CEO)
(Authorized Signatory)
Date: 17/09/2024

- The results are related to test items only.
- This certificate is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without approval of laboratory.
- Sample will be destroyed after retention time unless otherwise specified.

END OF REPORT

NOISE MONITORING REPORT

CHANDIGARH POLLUTION TESTING LABORATORY
(Environmental Monitoring, EIA, NOC, ETP, STP)
NABET Accredited EIA Consultant

H.O. : #372, Sector 15-A, Chandigarh-160 015
Phone : 0172-4666066
Lab : E-126, Phase-VII, Ind. Area, Mohali - 160055
Phone : 0172-5060012
E-mail : cptc126@gmail.com ; lab@cptl.co.in
Website : www.cptl.co.in

TEST CERTIFICATE

Format No. CPTL/7.8-F(N)

REPORT No.CPTL/EC/2024/09/74(N) REPORTING DATE: 17-09-2024

NAME OF INDUSTRY: M/s SHREE SHREE RUDRA STONE CRUSHER, KHASRA NO. 33 (00-19-05 ha) & 32/4 (00-38-02 ha), MAUZA & MOHAL SAINSOWAL, TEHSIL-HAROLI, DISTT.UNA (H.P).

SAMPLE PARTICULARS

Sampling Plan Ref No.:	CPTL/ 7.3-1	Type of Sample:	Air Quality w.r.t Noise
Sampling Method:	CPTL/SM/01	Sampling Location:	Project Site
Date of Monitoring:	12-09-2024	Environmental Conditions:	Normal
Sample Identification No.:	CPTL/EC/2024/09/74(N)	Monitoring Done By:	Amrit Singh& Team
Nature of Sample:	Noise Level		

TECHNICAL DATA

S. No.	Test	Location	Unit	Results	Test Method
01.	Ambient Day Time Noise Levels 1 Hour L_{eq}	Average Noise Level Around project site	dB(A)	62.5	IS 9989:1981(Reaf.2001)

Chemist-In-Charge
Date: 17/09/2024

Sital Singh (CEO)
(Authorized Signatory)
Date: 17/09/2024

- The results are related to test items only.
- This certificate is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without approval of laboratory.
- Sample will be destroyed after retention time unless otherwise specified.

Page 1 of 1

END OF REPORT

Annnexure-XIII

Shree Shree Rudra Stone Crusher and Screening Plant Unit-II

Mauza & Mohal Dharampur, Tehsil-Haroli, District-Una, H.P. -177220

Date: 31/07/2024

To,
The Director
Ministry of Environment, Forest and Climate Change,
Integrated Regional Office, Shimla
C.G.O. Complex, Shivalik Block, Longwood,
Shimla, Himachal Pradesh-171001

Subject: Submission of six-monthly compliance report of Environmental Clearance conditions for the extraction of sand, stone and bajri by Sh. Kapil Sharma M/s Shree Shree Rudra Stone Crusher and Screening Plant Unit-2 for the period of June, 2024.

Dear Sir,

This is in reference to the requirement stated in Environmental Clearance granted by the State Level Environment Impact Assessment Authority, Himachal Pradesh, Ministry of Environment & Forests, Government of India vide their letter HPSEIAA/2022/995 M/s Shree Shree Rudra Stone Crusher and Screening Unit-2 dated 19.05.2023. Copy of the same was sent by them to your office as well.

As per miscellaneous condition no. 3 of the Environment Clearance for our aforesaid project, we are herewith submitting the half yearly compliance report for the period ending March, 2024.

CONTACT DETAIL:
Name: Kapil Sharma
E-mail: kapshaf20@gmail.com
Contact number: 9815400543

Thanking you & Regards
Yours Sincerely,



Authorized Signatory

COMPLIANCE REPORT ON CONDITIONS IMPOSED IN ENVIRONMENTAL CLEARANCE FOR THE PERIOD ENDING 31.03.2024	
Project Type:	**Minor Minerals Category-B2**
Name of the Project:	Extraction of Sand, Stone and Bajri by Sh. Kapil Sharma at Khasra number 5452/1 (1-86-22 ha), 5455/1 (1-07-36 ha), falling in Mauza and Mohal Dharampur, Tehsil-Haroli, District-Una, H.P.
Clearance letter (s) O.M. No. **Date:**	HPSEIAA/2022-995 19.05.2023.
Capacity	66,056 TPA

SALIENT FEATURE OF THE PROJECT		
1.	Name of the Project	Extraction of Sand, Stone and Bajri by Sh. Kapil Sharma at Khasra number 5452/1 (1-86-22 ha), 5455/1 (1-07-36 ha), falling in Mauza and Mohal Dharampur, Tehsil-Haroli, District-Una, H.P.
2.	Location	Khasra number 5452/1 (1-86-22 ha), 5455/1 (1-07-36 ha), falling in Mauza and Mohal Dharampur, Tehsil-Haroli, District-Una, H.P.
3.	Type of Project	Private Land, River-Bed Mining.
4.	Mining lease area	2.9358 ha
5.	Product	Extraction of Sand, Stone and Bajri
6.	Capacity	66,056 TPA
7.	Source of Electricity	Not required
8.	Alternative source	NIL
9.	Power Requirement at mining Area	Not required as all operations are manual
10.	Source of Water Supply	Borewell
11.	Cost for Environmental Protection measures	Capital cost Rs.3.70 lakhs, recurring cost Rs. 1.05 lakhs/PA
12.	Ecological Sensitive Area	NIL (within 500 m radius)

ANNEXURE-I

COMPLIANCE OF EC

Sr. No.	Compliance Description	Remarks
Part-A- Statuary Compliance:		
1.	This Environmental Clearance (EC) is subject to orders/judgment of Honorable Supreme Court of India, Honorable High Court, Honorable NGT and any other Court of Law, Common cause conditions as may be applicable.	Noted and agreed.
2.	The project proponent complies with all the statutory requirements and judgment of Honorable Supreme Court dated 2nd August, 2017 in writ petition (Civil) No. 114 of 2014 in matter of Common cause versus Union of India and Ors before commencing the mining operations.	Noted.
3.	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining and Geology in Strict compliance of Judgment of Honorable Supreme Court dated 2nd August, 2017 in writ petition (Civil) No. 114 of 2014 in matter of Common cause versus Union Of India and Ors.	It is in government jurisdiction.
4.	The Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEFCC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.	Noted and agreed.
5.	This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.	Noted and agreed.

6.	Project Proponent (PP) shall obtain Consent to operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to operate from the concerned State Pollution Control Board/Committee.	Complied: Consent to Operate has been obtained from HPSPCB No. HPSPCB/RO/UNA/Shree Shree Rudra Stone Crusher and Screening plant/2023Validity upto 18.07.2025 Copy of the same enclosed herewith as **Annexure-III.**
7.	The PP shall adhere to the provision of the Mines Act, 1952, mines and Minerals (Development and Regulation), Act 2015 and rules and regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.	Noted and agreed.
8.	Project Proponent (PP) shall obtain Consents from all the concerned land owners, before start of mining operations, as per the provision of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.	Complied. All of the required consents have been obtained.
9.	The Project Proponent (PP) shall follow the mitigation measures provided in MoEFCC office memorandum no- Z-11013/57/2014-IA.II (M), dated 29th October, 2014 titled- Impact Of mining activities on Habitations- Issues related to the mining Projects where in Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area.	Noted and agreed.
10.	The Project Proponent (PP) shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.	Not Applicable: There is no usage of water in the process.
11.	A copy of EC letter will be marked to the concerned Panchayat/local NGO etc. if any, from whom suggestion/representation has been received while processing the proposal.	Agreed and complied. The copy of the EC letter has been sent to the concerned bodies.

12.	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional Office, District Industries centre and Collector office/ Tehsildar office for 30 days.	It is in Board Jurisdiction.
13.	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and Copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.	Noted.
14.	The Project proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.	Noted, shall be complied in case if there is any change.
Part-B- Air Quality Monitoring and Preservation:		
1.	The Project Proponent (PP) shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1(one) in upwind and 2(two) in downwind direction based on long term climatological data about wind direction such that an angle of 120^{o} is made between the monitoring locations to monitor critical parameters, relevant for mining operations, od air pollution viz. PM10, PM2., NO_2, CO_2 and SO_2 etc. as per the methodology mentioned in NAAQS Notification No.-B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of	We have made an agreement with NABL approved laboratory for environmental monitoring on regular basis. Latest Ambient monitoring report attached herewith as **Annexure- IV**.

	transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main gate of the mine site.	
2.	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM 2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment/machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/Central Pollution Control Board.	We have already provided water sprinkling system on different point at stone crusher. Regular water sprinkling is being carried out through mobile water tanker in areas prone to air pollution such as loading /unloading point and transfer points for dust suppression. Air Quality Monitoring have been carried out and the results shows that all the parameters of ambient air are within the limit as prescribed by CPCB. Ambient Air Quality Monitoring reports enclosed herewith as **Annexure- IV.**
Part-C- Water Quality Monitoring and Preservation:		
1.	In case, immediate mining scheme envisage intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.	Agreed. No interaction of ground water as mining would be carried out for one-meter depth only. Baseline study is carried out for every pre monsoon/summer season. Latest test report attached herewith as **Annexure-IV**.
2.	Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and	As no such perennial nallahs are flowing in and around mine lease. So, therefore, no such records are maintained till date. No natural water bodies

	records maintain the natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre- mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six- monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department/State Pollution Control Board and SEIAA.	and or streams which are flowing in and around the village is disturbed. Regular monitoring of water quality is being carried out.
3.	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department/State Pollution Control Board.	Regular monitoring of ground water level and quality is being carried out. Latest analysis report attached herewith as **Annexure-IV.** It is being ensured that no natural water course or water resources will be obstructed due to any mining operations

4.	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall. be provided at appropriate places within the lease for management of	As no such perennial nallahs are flowing in and around mine lease. So therefore, no such records are maintained till date. No natural water bodies and or streams which are flowing in and around the village is disturbed. Regular monitoring of water quality is being carried out. Latest monitoring reports are attached herewith as **Annexure-IV**.

	water. PP shall carryout Regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.	
5.	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA. II(M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.	Not Applicable. Since no water will be used in the mining operation, thus no waste water will be generated.
6.	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on	Not Applicable. It is a mining project.

	amount of water recharged needs to be submitted to Regional Office MoEFCC and SEIAA annually.	
7.	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent spall be treated after its initial passage through Oil and grease trap.	Not applicable. There is no industrial waste.
8.	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEFCC, SEIAA and State Pollution Control Board/Committee.	Agreed for compliance.
Part-D- Noise and Vibration Monitoring and Prevention:		
1.	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.	The peak particle velocity at 500 m distance or within the nearest habitation will be monitored periodically as per the DGMS guidelines.
2.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours. ·	Mining operation is being carried out during the day time only.
3.	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be	Measures have been taken to control noise levels below 85 dBA in work environment. Workers engaged in operations of HEMM, etc. have been provided with ear plugs/muffs.

	provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.	Protective respiratory devices along with adequate training, awareness and information on safety and health aspects.
Part-E- Mining Plan:		
1.	The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e., quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral and waste production, lease area and scope of working (viz. method of mining, overburden and dump management, O.B and dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.	No change in basic mining proposal like mining technology, total excavation, mineral and waste production, lease area and scope of working (viz. method of mining, overburden and dump management, O.B and dump mining, mineral transportation mode, ultimate depth of mining etc.) will not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts.
2.	The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining and Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change and SEIAA for record and verification	Agreed. The Final Mine Closure Plan shall be submitted in advance before the closure of mining.

3.	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC and SEIAA.	Mining is being carried out as per the approved mining plan and the compliance status is being/ will be submitted half yearly to the MoEFCC and its concerned Regional Office.
Part-F- Land reclamation:		
1.	The Overburden (OB) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.	The waste generated after the mining operation is being stacked in a separate place and will be utilized for plantation and the balance filled up in the excavated pit.
2.	The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.	Mining shall commence from downward to top through the formation of benches from top of existing quarry to reduce the height of benches. The entire lease area is rocky terrain having no soil cover; therefore, generation of top soil shall be nil during next five years.
3.	The reclamation of waste dump site all be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.	Noted, waste dump sites shall be done in scientific manner as per the Approved mining plan cum progressive Mine closure plan.

4.	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaption of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes/clay liners /Bentonite etc. shall be undertaken for stabilization of the dump.	Noted, slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability prevent erosion and surface run off.
5.	The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEFCC and SEIAA.	Noted and agreed.
6.	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads·; green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.	Perennial source of water has no chance of being damaged as there is no such source in the surrounding area.
7.	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50percent shall be kept for	Noted and agreed. Check dams and gully checks have been raised to reduce the velocity of run offs, thereby minimizing the flooding and carryover of deposits to the receiving water. Mine waste dumps will be stabilized during the course of their retention.

	designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.	
8.	The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.	Not Applicable. It is a river bed mining project.
9.	The mining lease holders shall, after ceasing mining operations, undertake regressing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.	Noted and agreed.
Part-G- Transportation:		
1.	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in	Noted. The haul road is being used for transportation of minor which does not require any special heavy transport arrangements. Only PUC certified vehicles are engaged in the mining operation.

	consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation on the environment, will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain} Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.	
2.	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipment like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.	Complied: Water sprinkling systems have been provided at different points of the project including conveyor belts. Water Tanks sprinkle water on haul road. All is being done to minimize the emission of particulate matter. Belt conveyors are fully covered to avoid air borne dust.
Part-H- Green Belt:		
1.	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.	We have just started the mining operation and Plantation shall be undertaken with in 7.5m barrier zone. The pits having dimension of 75 cm x 75 cm x 100 cm will be dug about 40-45 days before the plantation and soil and manner will be filled the pits.

2.	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.	Green belt is being developed around the periphery of the working area as per the EIA submitted to the competent authority.
3.	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Honorable Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.	Noted and agreed. The development of grazing land shall be done in consultation with the State Government.
4.	The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Sqhedule-1 species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.	Agreed. There is no endangered flora or fauna present at site. The concern department will be approached by the project proponent to get the consultation copy of letter.
5.	And implemented in consultation with the State Forest and Wildlife Department. A	Agreed for Compliance.

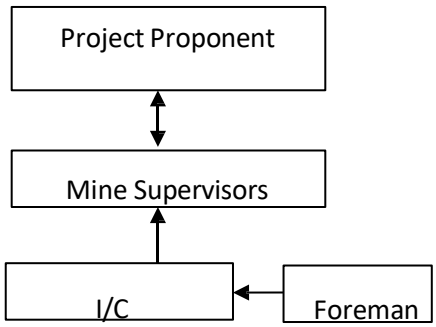
	copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry and SEIAA.	
Part-I- Public hearing and human issues:		
1.	The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once· in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.	Occupational health programs are being setup and periodical medical examination is being carried out and record of the same is being maintained.
2.	The Project Proponent must demonstrate commitment to work towards Zero Harm from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anemia and Diarrhea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for	Agreed for Compliance. Training camp will be organized to create awareness among the workers.

	all the category of workers and thereafter every five years.	
3.	The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical arid feasible, and the tests and investigations relevant to the exposure (e.g., for Dust X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete. Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection· of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead and Uranium needs to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines departments to make arrangements for the safe and secure storage of the records including X-Ray! Only conventional X-Ray will be accepted for records purposes and not the digital one). X-Ray must meet ILO criteria (17 x 14 inches and of good quality).	Agreed for compliance.
4.	The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 - 24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities, (c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second	Proper record of periodical checkup of workers is being maintained at the project site.

	(FEVl), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC and SEIAA annually along with details of the relief and compensation paid to workers having above indications.	
5.	The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.	Adequate training and information on safety and health aspects is ensured to the Personnel working in dusty areas to wear the protective respiratory devices. Personal protective equipment such as safety helmets, safety shoes, safety goggles, ear plug, nose, mouth dust filter shave been provided to workers.
6.	Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.	Only local workers are engaged in the mining operation. They move back to their home after work, thus minimum infrastructure is required. Other than this, facilities such as toilet, drinking water and medical healthcare has been provided at the project site.
7.	The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office	Not applicable, because it is a B2 category project.

	of the Ministry, SEIAA along with District Administration.	

Part-J- Corporate Environment Responsibility (CER):		
1.	The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry O.M No 22- 65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude and longitude of infrastructure developed and road constructed needs to be submitted to Regional Office MoEFCC and SEIAA annually along with audited statement.	The budget earmarked for CER will be kept in separate account and the report on implementation of CER will be submitted separately to Regional Office MoEFCC and SEIAA.
2.	Project proponent shall keep the funds earmarked for environmental protection measures in a Separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office and SEIAA.	Agreed. The funds are utilized for environmental protection measures only such as plantation of trees, sprinkling of water on haul roads, construction of retaining walls etc.
Part-K- Miscellaneous:		
1.	The Project Proponent shall prepare digital map (land use and land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC and SEIAA.	Noted and agreed.
2.	The Project Authorities should inform to the Regional Office and SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Agreed.
3.	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC and its concerned Regional Office, SEIAA,	Agreed. The six-monthly compliance is submitted regularly to the MOEFCC and concerned Regional Office, SEIAA.

	Central Pollution, Control Board and State Pollution Control Board.	
4.	Separate Environmental Management cell with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MOEFCC and SEIAA.	Environment management cell has been set up directly under proponent who takes care of environment monitoring and other environment development at mine site on regular basis. Mines manager will directly report to Proponent. The organizational structure will be as follows: 
5.	The concerned Regional Office of the MoEF and CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) and competent Authority by furnishing the requisite data/information/monitoring reports.	Full cooperation as well as the required documents will be provided to the officials of the respective office during their inspection.
Part-L- Additional Conditions:		
1.	The capital cost (Rs. 4.00 lacs per hectare or less) under CER shall be deposited in the form of Demand Draft to the office of Director (DEST), GoHP. The Director (DEST) shall devise a plan for this purpose within one month for that area in consultation with project proponent.	Noted.
2.	The project proponent shall sensitize and create awareness among people working within the project area as well as the surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEFCC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.	Noted. The compliance reports shall be submitted accordingly.
3.	Whenever the other mining lease of Sh.	Noted.

	Udham Singh on Khasra No. 5451 /1, 4-83-90 Ha.is granted approval for operation the proponent Sh. Kapil Sharma and Sh. Udham Singh shall undertake public hearing jointly as per provisions laid for mining projects having area greater than 5 ha. Cluster conditions.	If the other crusher is granted approval, a joint public hearing shall be organized.
4.	The project proponent shall submit kml file of land, with revenue records, ownership detai1s proposed for undertaking plantation under EMP for monitoring purpose.	Noted and Agreed.
5.	The project proponent, before start of mining operations, shall install CCTV cameras on the mining site covering all angles of mining site including entry and exit points. These cameras shall be theft and tamper proof. Where electricity/power is not available solar energy based cameras shall be installed witt1 adequate battery backups. Date-wise video records w.r.t. CCTV camera shall be hosted and stored online and online portal link shall be shared with the office of Director-cum-Member Secretary, HPSEIAA through official e-mail.	Noted.

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Himachal Pradesh)

To,

The Owner
KAPIL SHARMA
Mauza & Mohal Dharampur, Tehsil-Haroli, District-Una, State-Himachal Pradesh. -177220

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/HP/MIN/286876/2022 dated 14 Oct 2022. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B000HP120836**
2.	**File No.**	HPSEIAA/2022/995
3.	**Project Type**	New
4.	**Category**	B2
5.	**Project/Activity including Schedule No.**	N/A
6.	**Name of Project**	Sh. Kapil Sharma Mining Area
7.	**Name of Company/Organization**	KAPIL SHARMA
8.	**Location of Project**	Himachal Pradesh
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 19/05/2023

(e-signed)
D.C. Rana
Member Secretary
SEIAA - (Himachal Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

This has a reference to your proposal No. SIA/HP/MIN/286676/2022 submitted online for grant of Environment Clearance. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz. Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 89th meeting held on 13th February 2023 with following features:

a.	Online SEIAA Proposal No.	SIA/HP/MIN/286676/2022 HP SEIAA/2022-995
b.	Name & Address	Extraction of Sand, Stone & Bajri
c.	Project Location with Khasra Number	Khasra number 5452/1 (1-66-22 ha), 5455/1 (1-07-36 ha), falling in Mauza & Mohal-Dharampur, Tehsil-Haroli, District-Una, H.P.
d.	Jamabandi	Jamabandi for the year 2017-2018
e.	Land Status	Private land, river bed
f.	Project Capacity	66,352 TPA
g	Mining Area	2-93-58 ha
h.	Leases within 500 mtrs.	One mining lease exists within 500 meters. 1. Sh. Uchian Singh, 5451/1, 4-83-90 ha. (Non-operational)
i.	Letter of Intent	Letter of Intent issued on dated 05.04.2022 (Valid for one year i.e. up to 04.04.2023)
j.	Working Plan	Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh
k.	Proposed EMP Costs	Capital Cost- Rs. 3.70 Lakhs, Recurring Cost-Rs 1.05 Lakhs/PA
l.	Proposed CER Costs	As per the Additional Condition imposed at Sr. No. L (i).
m.	Institutional Mechanisms for Env. Protection	The following will be responsible for maintenance of APCDs and Solid Waste Management sites: i) Construction phase: Developer/ Project Proponent. ii) Operational Phase: Developer/ Project Proponent
n.	Validity period of EC	5 Years or upto the date of valid mining plan whichever is earlier

The SEIAA examined the proposal in its 61st meeting held on 21st April, 2023 and considered the recommendations made by SEAC in its 89th meeting held on 16th February 2023. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional conditions at any stage.

A. Statuary Compliance

1. This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors. before commencing the mining operations.
3. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
4. This Environmental Clearance shall become operational only after receiving former NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
5. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
6. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
7. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Minerals (Development & Regulation) Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
8. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
9. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. J-11013/57/2014-IA.II (M), dated 29th October, 2014, titled – Impact of mining activities on Habitations-Issues related to the mining Projects where in Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area.
10. The Project Proponent shall obtain necessary prior permission of the competent authorities for draw of required quantity of surface water and from CGWA for withdrawal of ground water for the project.
11. A copy of EC letter will be marked to concerned Panchayat / Local NGO etc., if any, from whom suggestion / representation has been received while processing the proposal.

12 State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.

13 The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

14 The Project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership of mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification 2006 as amended from time to time.

B. Air Quality Monitoring And Preservation

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO_2, CO_2 and SO_2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCM, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.

2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, installed road construction etc.) shall be carried out in areas prone to air pollution where air high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment's/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

C. Water quality monitoring and preservation

1 In case immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.

2 Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in or around the village should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in each dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board & SEIAA.

3 Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo meter at site along the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

4 The Project Proponent shall undertake regular monitoring of natural water courses/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. silt and includes the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usages as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations will out justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MoEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board, Clearly showing the trend analysis on six-monthly basis.

5 Quality of effluent water generates from mining operations which include Chemical Oxygen Demand (COD), in mines run-off, acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TSS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

3 Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on annual basis of water recharged needs to be submitted to Regional Office MoEFCC & SEIAA annually.

7 Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to confirm to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

8 The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC, SEIAA and State Pollution Control Board/Committee.

D. Noise and vibration monitoring and prevention

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per approved DGMS guidelines.

2 The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed by orienting the headlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day & night hours.

3 The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All persons including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/laborers are working without personal protective equipment.

E Mining plan

1 The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of TOR appraisal wherein year-wise plan was mentioned for total excavation (i.e. quantum of minerals, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, minerals & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, OB & sand mining, minerals transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEAA, as it can lead to adverse environmental impacts. Even if it is a part of approved mining plan modification after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query, license or any other name.

2 The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology/Department of Industries as required under the Provision of the MMDR Act, Rules and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the Concerned Regional Office of the Ministry of Environment, Forest and Climate Change & SEIAA for record and verification.

3 The land use of the mine lease area at various stages of mining scheme as well as at the end of life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC & SEIAA.

F. Land reclamation

1 The Overburden (OB) generated during the mining operations shall be stacked at demarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS and safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.

2 The reject/waste generated during the mining operations shall be stacked at demarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS with safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.

3 The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.

4 The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regarding local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be attended timely taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo membranes/ clay liners/ Bentonite etc. shall be undertaken for stabilization of the dump.

5 The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC & SEIAA.

6 Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah, River, Pond, etc.). Top collected water should be utilized for watering the mine area, green belt

development, plantation etc. The drains/ sedimentation sumps etc. shall be desilted only preferably after monsoon season and maintained properly.

7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept in designing of such structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediment/ silt material. The sediment collection pits/ sumps shall also be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps i.e. height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS and safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.
9. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mined area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

G. Transportation

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals over such adequately gap say, atleast 200 meters so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with local State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with local State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation road on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease shall be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

H. Green Belt

1. The Project Proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Greenbelt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the capacity of the approved mine i.e.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural Development department/ Local Revenue Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB's guidelines in this respect shall also be adhered to. The density of the trees shall be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock (cattle) by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground which provide mid-day shelter from the scorching sun should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wildlife Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annually) shall be submitted to the Regional Office of the Ministry & SEIAA.

I. Public hearing and human health issues

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, headache, smoking etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF&CC Regional Office, SEAA and DGMS on half-yearly basis.

2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess the potential risks to health and determine appropriate control measures to protect the health and well being of workers and those by community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbouring areas to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoeal Infection, Acute Respiratory Infections due to Biomass cooking. The proponent shall also create awareness and educate the nearby community workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Treating Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where chemical are feasible, and the tests and investigations to be as per the exposure (e.g. for Dust is X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead; For Welders Dust Ophthalmological Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist and Manganese Urine Estimation; Blood For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except for these all tests would be carried out in a Lab accredited by NABL. Records of Health Surveillance must be kept for 30 years including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium must to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x 14 inches and of good quality).
4. The Proponent shall maintain a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9; (b) the Final Chest X-Ray compared with the base line X-Ray should not show any opacities; (c) At the end of their working life there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1)/Forced Vital Capacity (FVC) and it should not increase unless they are smokers which has to be adjusted, and the effect of age; (d) their hearing should not be affected. As a proof an Audiogram (Test and Test results to be preserved); (e) They should not have developed any Behavioral Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement; (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC & SEIAA annually along with details of the no of and compensation paid to workers have to suffer indicators.
5. The Project Proponent shall provide all Personnel working in dusty areas shall provide protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within site (company owned and) with necessary basic infrastructure facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the MoEF&CC, SEIAA along with District Administration.

J. Corporate Environment Responsibility (CER)

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Finance OM No 22-3/2018-IA.III (V) dated 01.05.2018 or as proposed by PP should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC & SEIAA annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF&CC and its concerned Regional Office & SEIAA.

K. Miscellaneous

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in two years purpose of monitoring and use pattern and submit a report to concerned Regional Office of the MoEF&CC & SEIAA.
2. The Project Authorities should inform to the Regional Office & SEIAA regarding date of financial closures and the approval of the project by the concerned authorities and the date of start of land development work.
3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MoEF&CC & its concerned Regional Office, SEIAA, Central Pollution Control Board and State Pollution Control Board.
4. A separate Environmental Management Cell with suitable qualified manpower should be set up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. An Executive with Degree/Diploma in Environmental Science and Mining Engineering shall be appointed and submit a report to the MoEF&CC & SEIAA.
5. The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) & Competent Authority by furnishing the requisite data/information/monitoring reports.

I. Additional Conditions

1. The capital cost (@ Rs. 4.00 lacs per ha.) under CSR, shall be deposited in the form of Demand Draft to the office of Director (DEST), GOHP. The Director (DEST) shall device a plan for this purpose within one month for mail area in consultation with project proponent.
2. The project proponent shall sensitize and create awareness among people working within the project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEF&CC on 12/05/2021. A record, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
3. Whenever the other mining lease of Sh. Uchan Singh on Khasra No. 645(P) 4-83-00 Ha. is granted approval for operation the proponent Sh. Kapil Sharma and Sh. Udham Singh shall undertake public hearing jointly as per provisions laid for mining projects >5 ha. cluster conditions.
4. The project proponent shall submit land file of land with revenue records, ownership details proposed for undertaking plantation under EMP for monitoring purpose.
5. The project proponent, before start of mining operations, shall install CCTV cameras on the mining site covering all angles of mining site including entry & exit points. These cameras shall be theft and tamper proof. Where electricity/power is not available solar energy based cameras shall be installed with adequate battery backups. Date-wise video records with CCTV camera shall be hosted & stored online and online portal link shall be shared with the office of Director-cum-Member Secretary HPSEIAA through official e-mail dd-hp@nic.in

(Lalit Jain, IAS)
Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Endst. No. As Above Dated: 2023.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Govt. of India Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
2. The Chairman, Central Pollution Control Board, Hiri Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The Integrated Regional Office, MoEF&CC, CSO Complex, Shivalik Khand, Longwood, Shimla -HP-171001.
7. The Monitoring Cell, MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
8. Record File.

(Lalit Jain, IAS)
Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Signature Not Verified
Digitally signed by Sh. D.C. Rana
Member Secretary
Date: 5/19/2023 1:05:09 PM

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 619 **Date: 19/07/2024**

Industry Registration ID: HP12614365 **Application No :** *12724502*

To,

Shree Shree Rudra Stone Crusher and Screening Plant Unit II
VPO Dharampur, Tehsil Haroli District Una HP

Una
177209

Subject: Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/NEW/RO/2024/12724502*
Date of issue :	*12/07/2024*
Date of expiry :	*31/03/2025*
Certificate Type :	*NEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*Kapil Sharma, (Proprietor)*
Address of Industrial premises	*Shree Shree Rudra Stone Crusher and Screening Plant Unit II, VPO Dharampur, Tehsil Haroli District Una HP, ,Una-177209*
Capital Investment of the Industry	*58.58 lakhs*
Category of Industry	*Orange*
Type of Industry	*2064-Stone crushers*
Scale of the Industry	*Small*
Office District	*Una*
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Boulders and Sand	**7516.6**	**M.T./Year**

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand & Bajri	M.T./Year	7516.6	--	Infrastrure Use

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	24	0.400
Pre-treatment	10	6

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.400	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Industrial Process	6	Pre-treatment	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	1 No.	-	Rotopactor & Jaw Machine	Electricty	As per Requirement

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind Breaking Wall, Telescopic Chutes, Three Layer Plantation, Metalled Road, Water Sprinkler etc.	Others	Mon Jan 01 00:06:00 IST 2024	99 %	SPM<600.00 Microgram per cubic meter at all time

Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1.The Regional Officer,HPSPCB,Una for information and shall ensure to operate the unit as per consent condition with adequate PCDs.

Anil Joshi,IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

   ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.

5. This 'Consent to Operate' is for:-

i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.

ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.

iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.

iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).

6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.

7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.

8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.

b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.

b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.

c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.

d) Unit shall ensure Stack height for diesel generating sets as per specification mentioned in 'Consent to Establish'.

e) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.

f) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

g) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.

h) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.

15. This 'Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

16. The Board reserves the right to revoke the 'Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.
5. Unit shall ensure compliance to the notified guidelines of DEST.
6. Unit shall ensure compliance to notified guidelines of CPCB by 17.10.2024 positively.
7.. The unit shall be sole responsible to obtain and renew all other mandatory permissions required for the operation of stone crusher and its mining activities.
8.The Regional Officer shall ensure that the sampling of the crusher is conducted as per the frequency prescribed by the State Board.
9.This consent is subject to any other orders issued by any Court of law and ratification of the State Board.
10. The mining operation shall be performed strictly as per the approved EMP and unit shall comply with the conditions of EC, Grant order/Deed and PMT.
10. Capacity is as per earlier issued consents Sand & Bajri @7516.60 M.T./Year.
11. Unit shall apply separately for CTE-Expansion for second EC dated 19.05.2023 of mining lease area bearing Khasra Nos. 5452 & 5455/1 measuring 02-93-58 Hect. (Pvt. Land/River Bed).
12. Unit shall install server & mobile linked CCTV cameras for online monitoring mechanism immediately.

By Order
Member Secretary
(H. P. State Pollution Control Board)

CHANDIGARH POLLUTION TESTING LABORATORY
(Environmental Monitoring, EIA, NOC, ETP, STP)
NABET Accredited EIA Consultant
TC-6728

H.O. : #372, Sector 15-A, Chandigarh-160 015
Phone : 0172-4669295
Lab : E-126, Phase-VII, Ind. Area, Mohali - 160055
Phone : 0172-5090312
E-mail : cptle126@gmail.com ; lab@cptl.co.in
Website : www.cptl.co.in

TEST CERTIFICATE

Format No. CPTLF 7.8-1(A)

REPORT No. CPTL/EC/2024/03/87(A) **REPORTING DATE: 01-04-2024**

NAME OF INDUSTRY: Prop. Sh. KAPIL SHARMA, KHASRA NO. 5452/1 (1-86-22ha), 5455/1 (1-07-36ha) AT MAUZA & MOHAL DHARAMPUR, TEHSIL- HAROLI, DISTRICT- UNA (H.P.).

SAMPLE PARTICULARS

Sampling Plan Ref No.:	CPTLF 7.3-1	**Type of Sample:**	Ambient Air
Sampling Method:	CPTL/SM/01	**Point of Sample:**	Project Site
Date of Sample Collection:	26-03-2024	**Environmental Conditions:**	Normal
Date of Sample Received in Lab.:	27-03-2024	**Analysis Duration:**	27-03-2024 To 01-04-2024
Sample Identification No.:	CPTL/EC/2024/03/87(A)	**Sample Collected By:**	Amrit Singh & Team
Nature of Sample:	Air Sample		

TECHNICAL DATA

1.	Location of Sampling station	Project Site
2.	Instrument used for Sampling	RDS ,FPS & Gaseous attachments
3.	Time period for Sampling	240 minutes

PARAMETERS	RESULTS	PRESCRIBED STANDARD AS PER NAAQS NOTIFICATION, 18TH NOVEMBER, 2009	TEST METHOD
Particulate Matter (PM_{10}), $\mu g/m^3$	83.6	100	IS 5182 (P-23): 2006, (RA – 2017)
Particulate Matter ($PM_{2.5}$), $\mu g/m^3$	32.5	60	IS: 5182:(P-24):2019
Nitrogen Dioxide (NO_2), $\mu g/m^3$	15.1	80	IS 5182 (P-6): 2006, (RA – 2017)
Sulphur dioxide (SO_2), $\mu g/m^3$	6.2	80	IS 5182 (P-2): 2001, (RA-2017)
Carbon monoxide (CO), mg/m^3	0.52	4	IS 5182 (P-10): 1999, (RA – 2009)

Chemist In-Charge
Date: 1.4.2024

Sital Singh (CEO)
(Authorized Signatory)
Date: 14/02/2024

- The results are related to test items only.
- This certificate is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without approval of laboratory.
- Sample will be destroyed after retention time unless otherwise specified.

END OF REPORT

CHANDIGARH POLLUTION TESTING LABORATORY
(Environmental Monitoring, EIA, NOC, ETP, STP)
NABET Accredited EIA Consultant
TC-8726

H.O. : #372, Sector 15-A, Chandigarh-160 015
Phone : 0172-4669285
Lab : E-126, Phase-VII, Ind. Area, Mohali - 160055
Phone : 0172-5090312
E-mail : cptlc126@gmail.com ; lab@cptl.co.in
Website : www.cptl.co.in

TEST CERTIFICATE

Format No. CPTLF7.8-(N)

REPORT No. CPTL/EC/2024/03/87(N) **REPORTING DATE: 01-04-2024**

NAME OF INDUSTRY: **Prop. Sh. KAPIL SHARMA, KHASRA NO. 5452/1 (1-86-22ha), 5455/1 (1-07-36ha) AT MAUZA & MOHAL DHARAMPUR, TEHSIL- HAROLI, DISTRICT- UNA (H.P.).**

SAMPLE PARTICULARS

Sampling Plan Ref No.:	CPTLF 7.3-1	**Type of Sample:**	Air Quality w.r.t Noise
Sampling Method:	CPTL/SM/01	**Sampling Location:**	Project Site
Date of Monitoring:	26-03-2024	**Environmental Conditions:**	Normal
Sample Identification No.:	CPTL/EC/2024/03/87(N)	**Monitoring Done By:**	Amrit Singh & Team
Nature of Sample:	Noise Level		

TECHNICAL DATA

S. No.	Test	Location	Unit	Results	Test Method
01.	Ambient Day Time Noise Levels 1 Hour L_{eq}	Average Noise Level Around project site	dB(A)	70.2	IS 9989:1981(Rev.2001)

Chemist In-Charge
Date: 1.4.2024

Sital Singh (CEO)
(Authorized Signatory)
Date: 01/04/2024

- The results are related to test items only.
- This certificate is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without approval of laboratory.
- Sample will be destroyed after retention time unless otherwise specified.

END OF REPORT

CHANDIGARH POLLUTION TESTING LABORATORY
(Environmental Monitoring, EIA, NOC, ETP, STP)
NABET Accredited EIA Consultant

TC-6128

H.O. : 43/2, Sector 15 A, Chandigarh-160 015
Phone : 0172-4669295
Lab : E-126, Phase-VII, Ind. Area, Mohali - 160055
Phone : 0172-5080312
E-mail : cptle126@gmail.com ; lab@cptl.co.in
Website : www.cptl.co.in

TEST CERTIFICATE

Format No. CPTLF7.8-1(W)

REPORT No. CPTL/EC/2024/03/87(W) **REPORTING DATE: 01-04-2024**

NAME OF INDUSTRY: **Prop. Sh. KAPIL SHARMA, KHASRA NO. 5452/1 (1-86-22ha), 5455/1 (1-07-36ha) AT MAUZA & MOHAL DHARAMPUR, TEHSIL- HAROLI, DISTRICT- UNA (H.P.).**

SAMPLE PARTICULARS

Date of Sample Collection	26-03-2024
Sample Received in Lab	27-03-2024
Type of Sample	Ground Water (Grab)
Sampling Plan Ref. No.	CPTLF7.3-1
Sampling Method	CPTL/SM/01
Environmental conditions	Normal
Point of Sample Collection	From Crusher Site
Quantity & Packaging	2.0 liters in Plastic bottle+ 250 ml sterilized glass bottle
Sample Identification No.	CPTL/EC/2024/03/87(W)
Analysis Duration	27-03-2024 To 01-04-2024
Sample Collected By	Amrit Singh & team
Visual Observation	Clear and colorless.

TEST RESULTS

S. No.	Parameters	Results	Acceptable Limit	Permissible Limit	Test Method
1.	pH	7.62	6.5-8.5	No relaxation	IS: 3025 (P-11): 2022
2.	Color, HU	<5	5	15	IS: 3025 (P-4): 2021
3.	Turbidity, NTU	<1	1	5	IS: 3025 (P-10): 1984 (RA-2017)
4.	Total Dissolved Solids, mg/l	312	500	2000	IS: 3025 (P-16): 1999 (RA-2019)
5.	Total Hardness (as $CaCO_3$), mg/l	200	200	600	IS: 3025 (P-21): 2009 (RA-2019)
6.	Calcium (as Ca^{++}), mg/l	40.0	75	200	IS: 3025 (P-40): 2004
7.	Magnesium (as Mg^{++}), mg/l	19.2	30	100	IS: 3025 (P-46): 1994 (RA-2019)
8.	Total Alkalinity (as $CaCO_3$), mg/l	190	200	600	IS: 3025 (P-23): 2006
9.	Chloride (as Cl), mg/l	19.9	250	1000	IS: 3025 (P-32): 1998 (RA-2019)
10.	Sulphate (as SO_4), mg/l	23.1	200	400	IS: 3025 (P-24): 2022
11.	Iron (as Fe), mg/l	ND (DL-0.02)	0.3	No relaxation	IS: 3025 (P-53): 2003 & Cl. 10 Phenanthroline Method (RA-2019)
12.	Zinc (as Zn), mg/l	ND (DL-0.5)	5	15	IS: 3025 (P-49): 1994 (RA-2019)
13.	Nitrate (as NO_3), mg/l	ND (DL-1.0)	45	No relaxation	IS: 3025 (P-34): 2022
14.	Total Chromium (as Cr), mg/l	ND (DL-0.04)	0.05	No relaxation	IS: 3025 (P-52): 2003 (RA-2019)
15.	Manganese (as Mn), mg/l	ND (DL-0.09)	0.1	0.3	IS:3025 (P-59):2006

CHANDIGARH POLLUTION TESTING LABORATORY
(Environmental Monitoring, EIA, NOC, ETP, STP)
NABET Accredited EIA Consultant

TC-6729

H.O. : #372, Sector 15-A, Chandigarh-160 015
Phone : 0172-4669295
Lab : E-126, Phase-VII, Indl. Area, Mohali - 160055
Phone : 0172-5090612
E-mail : cptc126@gmail.com ; lab@cptl.co.in
Website : www.cptl.co.in

Sample Received in Lab	27-03-2024
Type of Sample	Ground Water (Grab)
Sample Identification No.	CPTL/EC/2024/03/87(W)

S. No.	Parameters	Results	Acceptable Limit	Permissible Limit	Test Method
16.	Lead (as Pb), mg/l	ND (DL-0.01)	0.01	No relaxation	IS: 3025 (P-47): 1994 (RA-2019)
17.	Arsenic (as As), mg/l	ND (DL-0.01)	0.01	0.05	IS: 3025 (P-37): 2022
18.	Copper (as Cu), mg/l	ND (DL-0.04)	0.05	1.5	IS: 3025 (P-42): 1992 (RA-2019)
19.	Boron (as B), mg/l	ND (DL-0.1)	0.5	1.0	IS: 3025 (P-57): 2021
20.	Cadmium (as Cd), mg/l	ND (DL-0.001)	0.003	No relaxation	IS: 3025 (P-41): 1992 (RA-2019)
21.	Fluoride (as F), mg/l	ND (DL-0.1)	1.0	1.5	IS: 3025 (P-60) : 2008
22.	Free Residual Chlorine (as Cl2), mg/l	ND (DL-0.1)	0.2	1	IS: 3025 (P-26): 2021
23.	Selenium (as Se), mg/l	ND (DL-0.01)	0.01	No relaxation	IS: 3025 (P-56): 2003 (RA-2019)
24.	E. Coli /100 ml	Absent	Shall not be detectable in any 100 ml sample	Shall not be detectable in any 100 ml sample	IS: 1622-1981, MPN Method
25.	Total Coliform/100 ml	<2	Shall not be detectable in any 100 ml sample	Shall not be detectable in any 100 ml sample	IS: 1622-1981, MPN Method

ND-Not Detected
DL-Detection Limit

(Chemist In-Charge)
Date: 1.4.2024

Sital Singh (CEO)
(Authorized Signatory)
Date: 01/04/2024

- The results are related to test items only.
- This certificate is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without approval of laboratory.
- Sample will be destroyed after retention time unless otherwise specified.

END OF REPORT

CHANDIGARH POLLUTION TESTING LABORATORY
(Environmental Monitoring, EIA, NOC, ETP, STP)
NABET Accredited EIA Consultant

H.O. : 1372, Sector 15-A, Chandigarh-160 015
Phone : 0172-4663295
Lab : E-126, Phase-VII, Indl. Area, Mohali - 160055
Phone : 0172-5090812
E-mail : cptle126@gmail.com ; lab@cptl.co.in
Website : www.cptl.co.in

TEST CERTIFICATE

Format No. CPTL/F7.8-7(W)

REPORT No. CPTL/EC/2024/03/87(W) REPORTING DATE: 01-04-2024

NAME OF INDUSTRY: Prop. Sh. KAPIL SHARMA, KHASRA NO. 5452/1 (1-86-22ha), 5455/1 (1-07-36ha) AT MAUZA & MOHAL DHARAMPUR, TEHSIL- HAROLI, DISTRICT- UNA (H.P.).

SAMPLE PARTICULARS

Date of Sample Collection	26-03-2024
Sample Received in Lab	27-03-2024
Type of Sample	Surface Water (Grab)
Sampling Plan Ref. No.	CPTL/F7.3-1
Sampling Method	CPTL/SM/01
Environmental conditions	Normal
Point of Sample Collection	Swan River
Quantity & Packaging	2.0 liters in Plastic bottle+250 ml in sterilized glass bottle each
Sample Identification No.	CPTL/EC/2024/03/87(W)
Analysis Duration	27-03-2024 To 01-04-2024
Sample Collected By	Amrit Singh & team
Visual Observation	Sample with suspended matter

TEST RESULTS

S. No.	Parameters	Upstream	Downstream	Test Method
1.	pH	7.48	7.69	IS: 3025 (P-11): 2022
2.	Color, HU	<5	<5	IS: 3025 (P-4): 2021
3.	Turbidity, NTU	2.1	1.5	IS: 3025 (P-10): 1984 (RA-2017)
4.	Total Dissolved Solids, mg/l	245	260	IS: 3025 (P-16): 1999 (RA-2019)
5.	Total Suspended Solids, mg/l	6.9	17.4	IS: 3025 (P-17): 2022
6.	BOD (at 27°C for 3 Days), mg/l	6.6	7.2	IS: 3025 (P-44): 1993 (RA-2019)
7.	Chemical Oxygen Demand, mg/l	22.0	26.0	IS: 3025 (P-58): 2006 (RA-2017)
8.	Dissolved Oxygen (DO), mg/l	6.8	6.9	IS: 3025 (P-38): 1989 (RA-2019)
9.	Total Hardness (as $CaCO_3$), mg/l	210	200	IS: 3025 (P-21): 2009 (RA 2019)
10.	Chloride (as Cl), mg/l	22.49	24.9	IS: 3025 (P-32): 1988 (RA 2019)
11.	Nitrate (as NO_3), mg/l	1.1	1.2	IS: 3025 (P-34): 2022
12.	Sulphate (as SO_4), mg/l	19.4	19.8	IS: 3025 (P-24): 2022
13.	Ammonical, mg/l	1.45	1.12	IS: 3025 (P-34): 2022
14.	Sodium (as Na^+), mg/l	15.7	13.6	IS: 3025 (P-45): 2003
15.	Total Coliform, MPN/100ml	180	210	IS: 1622-1981(RA 2009), MPN Method
16.	Fecal Coliform, MPN/100 ml	110	120	IS: 1622-1981(RA 2009) MPN Method

Chemist In-Charge
Date: 1.04.2024

Sital Singh (CEO)
(Authorized Signatory)
Date: 01/04/2024

- The results are related to test items only.
- This certificate is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without approval of laboratory.
- Sample will be destroyed after retention time unless otherwise specified.

END OF REPORT

Annexure-XIV






GPS Map Camera
Haroli, Una, Himachal Pradesh, India
Lat 31.449231, Long 76.246126
11/22/2024 12:44 PM GMT+05:30
Note : Captured by GPS Map Camera


GPS Map Camera
Haroli, Una, Himachal Pradesh, India
Lat 31.449207, Long 76.246196
11/22/2024 12:45 PM GMT+05:30
Note : Captured by GPS Map Camera

Annexure-XVI

Thakur Enterprises Unit-IV

Mauza/Mohal Badehra, Tehsil Haroli, District Una, HP.

Date: 21.11.2024

To,
The Director,
Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, C.G.O. Complex,
Shivalik Block, Longwood, Shimla
Himachal Pradesh-171001

Subject: Submission of six-monthly compliance report for the extraction of Sand, Stone & Bajri by Sh. Rajinder Singh in private land measuring 2.9510 ha. For the period December, 2024.

Dear Sir,

This is in reference to the requirement stated in Environmental Clearance granted by the State Level Environment Impact Assessment Authority, Himachal Pradesh, Ministry of Environment & Forests, Government of India vide their letter F. No. HPSEIAA/2022/958 dated 23.06.2020. Copy of the same was sent by them to your worthy office as well.

As per Miscellaneous condition no. 3 of the Environment Clearance for our aforesaid project, we are herewith submitting the half yearly compliance report for the monitoring period ending September, 2024.

CONTACT DETAIL:
Name: Sh. Rajinder Singh
Email: thakuruna002@gmail.com
Mobile No: - 86795-90000

Thanking you & Regards
Yours Sincerely,



Authorized Signatory

COMPLIANCE REPORT ON CONDITIONS IMPOSED IN ENVIRONMENTAL CLEARANCE FOR THE PERIOD ENDING 30.09.2024	
Project Type:	**Minor Minerals Category-B2**
Name of the Project:	Extraction of Sand, Stone and Bajri by Sh. Rajinder Singh at Private Land at Khasra number 6503/1 falling in Mauza/Mohal Badehra, Tehsil Haroli, District Una, HP.
Clearance letter (s) O.M. No. **Date:**	HPSEIAA/2022/958 19.05.2023.
Capacity	58,726 TPA.

SALIENT FEATURES OF THE PROJECT		
1.	Name of the Project	Extraction of Sand, Stone and Bajri by Sh. Rajinder Singh at Private Land at Khasra number 6503/1 falling in Mauza/Mohal Badehra, Tehsil Haroli, District Una, HP.
2.	Location	Khasra number 6503/1 falling in Mauza/Mohal Badehra, Tehsil Haroli, District Una, HP.
3.	Type of Project	Private Land, River-Bed Mining.
4.	Mining lease area	2.9510 ha
5.	Product	Extraction of Sand, Stone & Bajri
6.	Capacity	58,726 TPA.
7.	Source of Electricity	Not required
8.	Alternative source	NIL
9.	Power Requirement at mining Area	Not required as all operations are manual
10.	Source of Water Supply	Tubewell.
11.	Cost for Environmental Protection measures	Capital cost Rs. 3.70 lakhs, Recurring cost Rs. 1.05 lakhs/PA
12.	Ecological Sensitive Area	NIL (within 500 m radius)

ANNEXURE-I

COMPLIANCE OF STIPULATED EC CONDITIONS

Sr. No.	Compliance Description	Remarks
Part-A- Statuary Compliance:		
1.	This Environmental Clearance (EC) is subject to orders/judgment of Honorable Supreme Court of India, Honorable High Court, Honorable NGT and any other Court of Law, Common cause conditions as may be applicable.	Noted and agreed.
2.	The project proponent complies with all the statutory requirements and judgment of Honorable Supreme Court dated 2nd August, 2017 in writ petition (Civil) No. 114 of 2014 in matter of Common cause versus Union of India and Ors before commencing the mining operations.	Complying with.
3.	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining and Geology in Strict compliance of Judgment of Honorable Supreme Court dated 2nd August, 2017 in writ petition (Civil) No. 114 of 2014 in matter of Common cause versus Union Of India and Ors.	It is in government jurisdiction.
4.	The Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEFCC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.	Noted and agreed.
5.	This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.	Not Applicable.
6.	Project Proponent (PP) shall obtain Consent to operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to operate from the concerned State Pollution Control Board/Committee.	Complied: Consent to Operate have been obtained from H.P State Pollution Control Board. The copy of the same attached in **Annexure-III**.

7.	The PP shall adhere to the provision of the Mines Act, 1952, mines and Minerals (Development and Regulation), Act 2015 and rules and regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.	Noted and agreed.
8.	Project Proponent (PP) shall obtain Consents from all the concerned land owners, before start of mining operations, as per the provision of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.	Complied. All of the required consents have been obtained.
9.	The Project Proponent (PP) shall follow the mitigation measures provided in MoEFCC office memorandum no. Z-11013/57/2014- IA. II (M) dated 29th October, 2014 titled- Impact Of mining activities on Habitations- Issues related to the mining Projects where in Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area.	Noted and agreed.
10.	The Project Proponent (PP) shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.	Not Applicable: There is no usage of water in the process.
11.	A copy of EC letter will be marked to the concerned Panchayat/local NGO etc. if any, from whom suggestion/representation has been received while processing the proposal.	Agreed and complied.
12.	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional Office, District Industries centre and Collector office/ Tehsildar office for 30 days.	It is in Board Jurisdiction.
13.	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and Copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the	Agreed and complied.

	advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.	
14.	The Project proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.	Noted, shall be complied in case if there is any change.
Part-B- Air Quality Monitoring and Preservation:		
1.	The Project Proponent (PP) shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1(one) in upwind and 2(two) in downwind direction based on long term climatological data about wind direction such that an angle of 120o is made between the monitoring locations to monitor critical parameters, relevant for mining operations, od air pollution viz. PM10, PM2., NO2, CO2 and SO2 etc. as per the methodology mentioned in NAAQS Notification No.-B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main gate of the mine site.	We have made an agreement with NABL approved laboratory for environmental monitoring on regular basis. Latest Ambient monitoring report attached herewith as **Annexure-IV**.
2.	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM 2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment/machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the	We have already provided water sprinkling system on different point at stone crusher. Regular water sprinkling is being carried out through mobile water tanker in areas prone to air pollution such as loading /unloading point and transfer points for dust suppression. Air Quality Monitoring have been carried out and the results shows that all the parameters of ambient air are within the limit as prescribed by CPCB. Ambient Air Quality Monitoring reports enclosed herewith as **Annexure-IV.**

	MoEFCC/Central Pollution Control Board.	
Part-C- Water Quality Monitoring and Preservation:		
1.	In case, immediate mining scheme envisage intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.	Agreed. No interaction of ground water as mining would be carried out for one-meter depth only. Baseline study is carried out for every pre monsoon/summer season. Latest test report attached herewith as **Annexure-IV.**
2.	Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain the natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre- mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six- monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department/State Pollution Control Board and SEIAA.	As no such perennial nallahs are flowing in and around mine lease. So therefore, no such records are maintained till date. No natural water bodies and or streams which are flowing in and around the village is disturbed. Regular monitoring of water quality is being carried out.
3.	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department/State Pollution Control Board.	Regular monitoring of ground water level and quality is being carried out. Latest analysis report attached herewith as **Annexure-IV.** It is being ensured that no natural water course or water resources will be obstructed due to any mining operations.
4.	The Project Proponent shall undertake regular	As no such perennial nallahs are flowing in and

	monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout Regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post- monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.	around mine lease. So therefore, no such records are maintained till date. No natural water bodies and or streams which are flowing in and around the village is disturbed. Regular monitoring of water quality is being carried out. Latest monitoring reports are attached herewith as **Annexure-IV.**
5.	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.	Not Applicable. Since no water will be used in the mining operation, thus no waste water will be generated.
6.	Project Proponent shall plan, develop and implement rainwater harvesting measures on	Not Applicable. It is a mining project.

	long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC and SEIAA annually.	
7.	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent spall be treated after its initial passage through Oil and grease trap.	Not applicable. There is no industrial waste.
8.	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEFCC, SEIAA and State Pollution Control Board/Committee.	Agreed for compliance.
Part-D- Noise and Vibration Monitoring and Prevention:		
1.	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.	The peak particle velocity at 500 m distance or within the nearest habitation will be monitored periodically as per the DGMS guidelines.
2.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day/night hours.	Mining operation is being carried out during the day time only.
3.	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held	Measures have been taken to control noise levels below 85 dBA in work environment. Workers engaged in operations of HEMM, etc. have been provided with ear plugs/muffs. Protective respiratory devices along with adequate training, awareness and information on safety and health aspects.

	responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.	
Part-E- Mining Plan:		
1.	The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e., quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral and waste production, lease area and scope of working (viz. method of mining, overburden and dump management, O.B and dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.	No change in basic mining proposal like mining technology, total excavation, mineral and waste production, lease area and scope of working (viz. method of mining, overburden and dump management, O.B and dump mining, mineral transportation mode, ultimate depth of mining etc.) will not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts.
2.	The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining and Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change and SEIAA for record and verification.	Agreed. The Final Mine Closure Plan shall be submitted in advance before the closure of mining.
3.	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self- sustaining. The compliance status shall be submitted half-yearly	Mining has been carried out as per the approved mining plan and the compliance status is being/ will be submitted half yearly to the MoEFCC and its concerned Regional Office.

	to the concerned Regional Office, MoEFCC and SEIAA.	
Part-F- Land reclamation:		
1.	The Overburden (OB) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.	The waste generated after the mining operation is being stacked in a separate place and will be utilized for plantation and the balance filled up in the excavated pit.
2.	The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.	The waste shall be stacked at earmarked waste dump sites only according to the physical parameters prescribed by the mining plan.
3.	The reclamation of waste dump site all be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.	Noted, of waste dump sites shall be done in scientific manner as per the Approved mining plan cum progressive Mine closure plan.
4.	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaption of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes/clay liners /Bentonite etc. shall be undertaken for stabilization of the dump.	Noted, slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability prevent erosion and surface run off.
5.	The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEFCC and SEIAA.	Noted and agreed.

6.	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.	Perennial source of water has no chance of being damaged as there is no such source in the surrounding area.
7.	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50 percent shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.	Noted and Agreed. Check dams and gully checks has been raised to reduce the velocity of run offs, thereby minimizing the flooding and carryover of deposits to the receiving water. Mine waste dumps will be stabilized during the course of their retention.
8.	The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.	Not Applicable. It is a river bed mining project.
9.	The mining lease holders shall, after ceasing mining operations, undertake regressing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.	Noted and agreed.
Part-G- Transportation:		
1.	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of	Noted. The haul road is being used for transportation of minor which does not require any special heavy transport arrangements.

	transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing villages/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation on the environment, will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.	Only PUC certified vehicles are engaged in the mining operation.
2.	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipment like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.	Complied: Water sprinkling systems have been provided at different points of the project including conveyor belts. Water Tanks sprinkle water on haul road. All is being done to minimize the emission of particulate matter. Belt conveyors are fully covered to avoid air borne dust.
Part-H- Green Belt:		
1.	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole green belt shall be developed within first 5 years starting from windward side of the active mining area.	Plantation shall be undertaken with in 7.5m barrier zone. The pits having dimension of 75cm x 75cm x 100 cm will be dug about 40-45 days before the plantation and soil and manner will fill the pits.

	The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.	
2.	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.	Green belt is being developed around the periphery of the working area as per the EIA submitted to the competent authority.
3.	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Honorable Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid- day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.	Noted and agreed. The development of grazing land shall be done in consultation with the State Government.
4.	The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-1 species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.	Agreed. There is no endangered flora or fauna present at site. The concerned department will be approached by the project proponent to get the consultation copy of letter.
5.	And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry and SEIAA.	Agreed for Compliance.

Part-I- Public hearing and human issues:		
1.	The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.	Occupational health program has been setup and periodical medical examination has been carried out and record of the same has been maintained.
2.	The Project Proponent must demonstrate commitment to work towards Zero Harm from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anemia and Diarrhea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.	Agreed for Compliance. Training camp will be organized to create awareness among the workers.
3.	The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical arid feasible, and the tests and investigations relevant to the exposure (e.g., for Dust X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete. Neurological Assessment by	Agreed for compliance.

	a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead and Uranium needs to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines departments to make arrangements for the safe and secure storage of the records including X-Ray! Only conventional X-Ray will be accepted for records purposes and not the digital one). X-Ray must meet ILO criteria (17 x 14 inches and of good quality).	
4.	The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 - 24.9, (b) the Final Chest X-Ray compared with the base line X- Ray should not show any capacities, (c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEVl), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) Their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) They should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) They should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC and SEIAA annually along with details of the relief	Proper record of periodical checkup of workers have been maintained at the project site.

	and compensation paid to workers having above indications.	
5.	The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.	Adequate training and information on safety and health aspects is ensured to the Personnel working in dusty areas to wear the protective respiratory devices. Personal protective equipment such as safety helmets, safety shoes, safety goggles, ear plug, nose, mouth dust filter shave been provided to workers.
6.	Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.	Only local workers are engaged in the mining operation. They move back to their home after work, thus minimum infrastructure is required. Other than this, facilities such as toilet, drinking water and medical healthcare has been provided at the project site.
7.	The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.	Noted.
Part-J- Corporate Environment Responsibility (CER):		
1.	The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry O.M No 22- 65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude and longitude of infrastructure developed and road constructed needs to be submitted to Regional Office MoEFCC and SEIAA annually along with audited statement.	The budget earmarked for CER will be kept in separate account and the report on implementation of CER will be submitted separately to Regional Office MoEFCC and SEIAA.

2.	Project proponent shall keep the funds earmarked for environmental protection measures in a Separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office and SEIAA.	Agreed. The funds are utilized for environmental protection measures only such as plantation of trees, sprinkling of water on haul roads, construction of retaining walls etc.
Part-K- Miscellaneous:		
1.	The Project Proponent shall prepare digital map (land use and land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC and SEIAA.	Noted and agreed.
2.	The Project Authorities should inform to the Regional Office and SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Agreed.
3.	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC and its concerned Regional Office, SEIAA, Central Pollution, Control Board and State Pollution Control Board.	Agreed. Six monthly compliance report have been submitted to the MOEFCC and its concerned Regional Office, SEIAA, Central Pollution, Control Board and State Pollution Control Board on regular basis.
4.	Separate Environmental Management cell with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MOEFCC and SEIAA.	Environment management cell has been set up directly under proponent who takes care of environment monitoring and other environment development at mine site on regular basis. Mines manager will directly report to Proponent.
5.	The concerned Regional Office of the MoEF and CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) and competent Authority by furnishing the requisite data/information/monitoring reports.	Full cooperation as well as the required documents will be provided to the officials of the respective office during their inspection.
Part-L- Additional Conditions:		
1.	The capital cost (Rs. 4.00 lacs per ha.) under CER, shall be deposited in the form of Demand Draft to the office of Director (DEST), GOHP. The Director (DEST) shall devise a plan for this purpose within one month for that area in consultation with project proponent.	Noted. The amount shall be submitted as soon as the profits start turning in as the mining activities in the lease are still in the starting phase.

2.	The project proponent shall sensitize and create awareness among people working within the project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEFCC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance reports being submitted by the project proponents.	Noted.
3.	The project proponent shall submit kml file of land, with revenue records, ownership details proposed for undertaking plantation under EMP for monitoring purpose.	Agreed.
4.	The project proponent, before start of mining operations, shall install CCTV cameras on the mining site covering all angles of mining site including entry and exit points. These cameras shall be theft and tamper proof where electricity/power is not available solar energy based cameras shall be installed with adequate battery backups Date-wise video records w.r.t. CCTV camera shall be hosted and stored online and online portal link shall be shared with the office of Director-cum-Member Secretary, HPSEIAA through official e-mail.	Agreed.

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Himachal Pradesh)

To,

The Owner
RAJENDER SINGH
H. no 118, phase-Iv, Himuda colony, Rakkar, District-Una, Himachal Pradesh. -174430

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/HP/MIN/280095/2022 dated 25 Jun 2022. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B001HP169251**
2.	**File No.**	HPSEIAA/2022/958
3.	**Project Type**	New
4.	**Category**	B2
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Sh. Rajinder Singh Prop: M/s Thakur Enterprises Unit-IV
7.	**Name of Company/Organization**	RAJENDER SINGH
8.	**Location of Project**	Himachal Pradesh
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 19/05/2023

(e-signed)
D.C. Rana
Member Secretary
SEIAA - (Himachal Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

This has a reference to your proposal No. SIA/HP/MIN/280095/2022 submitted online for grant of Environment Clearance. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz. Form-I, Pre-feasibility Report, EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 90th meeting held on 23rd & 24th March, 2023 with following features

a.	Online SEIAA Proposal No.	:	SIA/HP/MIN/280095/2022 HP SEAA/2022-958
b.	Name & Address	:	Extraction of Sand, Stone & Bajri.
c	Project Location with Khasra Number	:	Khasra number 6503/1 falling in Mauza/Mohal-Bandhra, Tehsil Haroli, Distt. Una, HP
d.	Jamabandi	:	Jamabandi for the year 2014-2015
e.	Land Status	:	Private Land.
f.	Project Capacity	:	58,726 TPA.
g.	Mining Area	:	02-95-10 Ha, Private land, river bed
h.	Leases within 500 mtrs.	:	No mining leases exist within 500 meters.
i.	Letter of Intent	:	Letter of Intent issued on dated 09.05.2021 (Valid for one year i.e. up to 08.09.2022)
j.	Working Plan	:	Strictly as per Working-cum-Environment Management Plan approved by Geologist, Mining, Industries Department, Himachal Pradesh.
k.	Proposed EMP Costs	:	Capital Cost- Rs.3.70 Lakhs. Recurring Cost- Rs.1.05 Lakh p.a.
l.	Proposed CER Costs	:	As per the Additional Condition imposed at Sr. No. L (1).
m.	Institutional Mechanisms for Env. Protection	:	The following will be responsible for maintenance of APCDs and Solid Waste Management sites. i) Construction phase: Developer/ Project Proponent ii) Operational Phase: Developer/ Project Proponent
n.	Validity period of EC	:	5 Years or upto the date of valid mining plan whichever is earlier

The SEAA examined the proposal in its 31st meeting held on 21st April, 2023 and considered the recommendations made by SEAC in its 90th meeting held on 23rd & 24th March, 2023. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

A. **Statuary Compliance**

1. This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors. before commencing the mining operations.
3. The State Government concerned shall ensure that mining operation shall not be commenced till the ore compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
4. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
5. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
6. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
7. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation) Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
8. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
9. The Project Proponent shall follow the mitigation measures provided in MoEF&CC's Office Memorandum No. J-11013/57/2014-IA.II (M), dated 29th October, 2014, titled –Impact of mining activities on Habitations-Issues related to the mining Projects where in Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area||.
10. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
11. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
12. State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office / Tehsildars office for 30 days.

13 The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of this clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record.

14 The Project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

B. Air Quality Monitoring And Preservation

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO_2, CO_2 and SO_2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution where high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF&CC/ Central Pollution Control Board.

C. Water quality monitoring and preservation

1 In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.

2 Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in and around the villages should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in each dug well located in villages should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board & SEIAA.

3 Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

4 The Project Proponent shall undertake regular monitoring of natural water courses/ water resources/ springs and perennial nallahs existing flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and its rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&CC. The monitoring of water courses/ bodies existing in core zone shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEF&CC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board, Clearly showing the trend analysis on six-monthly basis.

5 Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run off, acid mine drainage and metal contamination in run-off shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be displayed on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

6 Project Proponent shall also, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on the rainwater harvesting measures may be submitted to the Regional Office, MoEF&CC, Shillong.

7 Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (S-PCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

8 The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC, SEIAA and State Pollution Control Board/Committee.

D. Noise and vibration monitoring and prevention

1 The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

2 The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day/night hours.

3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

E. Mining plan

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, OB & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Quary license or any other name.

2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change & SEIAA for record and verification.

3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC & SEIAA.

F. Land reclamation

1 The Overburden (OB) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.

2 The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.

3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.

4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regularly, local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC & SEIAA.

6. Catch drains, setting tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper setting of soil particles/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS & it safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.
9. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land in a condition which is fit for growth of fodder, flora, fauna etc.

G Transportation

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals, having an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with roads State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with local State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters/ vacuum suction hoods/ dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

H. Green Belt

1. The Project Proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground which provide mid-day shelter from the scorching sun, should be scrupulously guarded against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly demarcating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And in pursuance to consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry & SEIAA.

I. Public hearing and human health issues

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers who are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The

proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory illnesses due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene – Hand washing – not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.

3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust- a X-Ray Chest, For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment, for Manganese Workers a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to matches like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital ones. X-Ray must meet ILO criteria (7 X 17 inches and of good quality).
4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any opacities, (c) At the end of their leaving, there should be no Deterioration in their Lung Functions Forced Expiratory Volume in one second (FEV1),Forced Vital Capacity (FVC), and the ratio, unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF CC & SEIAA annually along with details of the relief and compensation paid to workers having above indications.
5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within site (company owned land) with necessary basic infrastructure facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and with in the stipulated time frame. The Status Report on Implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.

J. Corporate Environment Responsibility (CER)

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017- A. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report on implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC & SEIAA annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office & SEIAA.

K. Miscellaneous

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years for purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC & SEIAA.
2. The Project Authorities should inform to the Regional Office & SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, SEIAA, Central Pollution Control Board and State Pollution Control Board.
4. A separate Environmental Management Cell with suitable qualified manpower should be set up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF CC & SEIAA.
5. The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officers/ & concerned Authority by furnishing the requisite data / information / monitoring reports.

L. Additional Conditions

1. The capital cost (@ Rs. 4.00 lacs per ha.) under CER, shall be deposited in the form of Demand Draft to the office of Director (DEST), GOHP. The Director (DEST) shall device a plan for this purpose within one month for its utilization in consultation with project proponent.
2. The project proponent shall sensitize and create awareness among people working within the project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance reports being submitted by the project proponents.
3. The project proponent shall submit kml file of land, with revenue records, ownership details proposed for undertaking plantation under EMP for monitoring purpose.
4. The project proponent, before start of mining operations, shall install CCTV cameras on the mining site covering all angles of mining site including entry & exit points. These cameras shall be theft and tamper proof. Where electricity/power is not available solar energy based cameras shall be installed with adequate battery backups. Date-wise video records with CCTV camera shall be hosted & stored online and online portal link shall be shared with the office of Director-cum-Member Secretary, HPSEIAA through official e-mail: dcphp@nic.in

Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Endst. No. As Above. Dated 2023.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD cum office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The Integrated Regional Office, MoEF&CC, CGO Complex, Shivalik Khand, Lodhi Road, Shimla (HP)-171001.
7. The Monitoring Cell, MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
8. Record File.

19/5/23

Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 620 **Date: 30/10/2024**

Industry Registration ID: HP12836425 **Application No :** *13818439*

To,

Thakur Enterprises Unit IV
VPO Dharampur, Tehsil Haroli District Una HP

Una
177209

Subject: **Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/RENEW/RO/2024/13818439*
Consent valid from:	*28/10/2024*
Consent valid upto:	*18/07/2026*
Certificate Type :	*RENEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*Rajender Singh, (Proprietor)*
Address of Industrial premises	*Thakur Enterprises Unit IV, VPO Dharampur, Tehsil Haroli District Una HP, ,Una-177209*
Capital Investment of the Industry	*218.63 lakhs*
Category of Industry	*Orange*
Type of Industry	*2064-Stone crushers*
Scale of the Industry	*Small*
Office District	*Una*
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Sand, Stone & Bajri	**58726**	**M.T./Year**

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand & Bajri	M.T./Year	58726	-	Infrastructure Material

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	24	0.920
Pre-treatment	10	8

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.920	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Industrial Process	8	Pre-treatment	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	1 No.	-	Rotopactor & Jaw Machine	Electricity	As per requirement

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind Breaking Wall, Three Layer Plantation, Telescopic Chutes, Water Sprinkler, Covered machinery	Others	2024-06-01	99 %	SPM -257.57 micrognammes/ Nm3

Approved By

Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1. The Regional Officer, HPSPCB Regional Office Una for information with direction that all the consent conditions are complied with and all the PCDs provided shall be maintained and operated to achieve the norms.

Anil Joshi
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

   ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.

5. This 'Renewal of Consent to Operate' is for:-

i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.

ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.

iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.

iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).

6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.

7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.

8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.

b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.

c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.

d) Unit shall ensure Stack height for diesel generating sets as per specification.

e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.

g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.

10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.

15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. Unit shall ensure compliance to the notified guidelines dated 29.06.2021 issued by the DEST.
5. Unit shall ensure compliance to the guidelines issued by CPCB.
6. The Regional Officer shall ensure that the sampling of the crusher is conducted as per the frequency prescribed by the State Board.
7.The mining operation shall be performed strictly as per the approved EMP and unit shall comply with the conditions of EC, Grant order/Deed and PMT.
8. The unit shall immediately provide CCTV cameras and connect with the servers to display.
9.This consent is subject to Final outcome in Hon'ble NGT vide OA No. 358/2016 as well as in Hon'ble High Court vide CWP No. 2067 of 2019 and subjected to the outcome/decision of Hon'ble High Court CWP No. 4994 of 2023 titles as Subhash Singh & Ors versus State of HP and Ors.
10. This consent is subject to final outcome in OA no. 666/2024 pending in Hon'ble NGT.

By Order
Member Secretary
(H. P. State Pollution Control Board)

CHANDIGARH POLLUTION TESTING LABORATORY
(Environmental Monitoring, EIA, NOC, ETP, STP)
NABET Accredited EIA Consultant
912
TC-6726
H.O. : #372, Sector 15-A, Chandigarh-160 015
Phone : 0172-4669295
Lab : E-126, Phase-VII, Indl. Area, Mohali - 160055
Phone : 0172-5090312
E-mail : cptle126@gmail.com ; lab@cptl.co.in
Website : www.cptl.co.in

TEST CERTIFICATE

Format No. CPTLF 7.8-I(A)

REPORT No. CPTL/EC/2024/09/67(A) **REPORTING DATE: 18-09-2024**

NAME OF INDUSTRY: **Sh. Rajender Singh,**
Prop. M/s THAKUR ENTERPRISES UNIT-IV,
KHASRA NO. 6503/1, FALLING IN MAUZA & MOHAL-BADEHRA,
TEHSIL-HAROLI, DISTRICT- UNA (H.P.).

SAMPLE PARTICULARS

Sampling Plan Ref No.:	CPTLF 7.3-1	**Type of Sample:**	Ambient Air
Sampling Method:	CPTL/SM/01	**Point of Sample:**	Project Site
Date of Sample Collection:	13-09-2024	**Environmental Conditions:**	Normal
Date of Sample Received in Lab.:	14-09-2024	**Analysis Duration:**	14-09-2024 To 18-09-2024
Sample Identification No.:	CPTL/EC/2024/09/67(A)	**Sample Collected By:**	Akshay Kumar & Team
Nature of Sample:	Air Sample		

TECHNICAL DATA

1.	Location of Sampling station	Project Site
2.	Instrument used for Sampling	RDS ,FPS & Gaseous attachments
3.	Time period for Sampling	240 minutes

PARAMETERS	RESULTS	PRESCRIBED STANDARD AS PER NAAQS NOTIFICATION, 18TH NOVEMBER, 2009	TEST METHOD
Particulate Matter (PM_{10}), $\mu g/m^3$	69.7	100	IS 5182 (P-23): 2006, (RA – 2017)
Particulate Matter ($PM_{2.5}$), $\mu g/m^3$	29.4	60	IS: 5182:(P-24):2019
Nitrogen Dioxide (NO_2), $\mu g/m^3$	13.2	80	IS 5182 (P-6): 2006, (RA – 2017)
Sulphur dioxide (SO_2), $\mu g/m^3$	5.7	80	IS 5182 (P-2): 2001, (RA-2017)
Carbon monoxide (CO), mg/m^3	0.48	4	IS 5182 (P-10): 1999, (RA – 2009)

Chemist-In-Charge
Date: 18/9/24

Sital Singh (CEO)
(Authorized Signatory)
Date: 18/09/2024

- The results are related to test items only.
- This certificate is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without approval of laboratory.
- Sample will be destroyed after retention time unless otherwise specified.

END OF REPORT

CHANDIGARH POLLUTION TESTING LABORATORY
(Environmental Monitoring, EIA, NOC, ETP, STP)
NABET Accredited EIA Consultant

TC-8722

H.O. : #372, Sector 15-A, Chandigarh-160 015
Phone : 0172-4669295
Lab : E-126, Phase-VII, Indl. Area, Mohali - 160055
Phone : 0172-5090312
E-mail : cptle126@gmail.com ; lab@cptl.co.in
Website : www.cptl.co.in

TEST CERTIFICATE

Format No. CPTLF7.8-I(N)

REPORT No. CPTL/EC/2024/09/67(N) **REPORTING DATE: 18-09-2024**

NAME OF INDUSTRY: **Sh. Rajender Singh,**
Prop. M/s THAKUR ENTERPRISES UNIT-IV,
KHASRA NO. 6503/1, FALLING IN MAUZA & MOHAL-BADEHRA,
TEHSIL-HAROLI, DISTRICT- UNA (H.P.).

SAMPLE PARTICULARS

Sampling Plan Ref No.:	CPTLF 7.3-I	**Type of Sample:**	Air Quality w.r.t Noise
Sampling Method:	CPTL/SM/01	**Sampling Location:**	Project Site
Date of Monitoring:	13-09-2024	**Environmental Conditions:**	Normal
Sample Identification No.:	CPTL/EC/2024/09/67(N)	**Monitoring Done By:**	Akshay Kumar & Team
Nature of Sample:	Noise Level		

TECHNICAL DATA

S. No.	Test	Location	Unit	Results	Test Method
01.	Ambient Day Time Noise Levels 1 Hour L_{eq}	Average Noise Level Around project site	dB(A)	63.7	IS 9989:1981(Rev.2001)

Chemist-In-Charge
Date: 18/9/24

Sital Singh (CEO)
(Authorized Signatory)
Date: 18/09/2024

- The results are related to test items only.
- This certificate is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without approval of laboratory.
- Sample will be destroyed after retention time unless otherwise specified.

*****END OF REPORT*****

CHANDIGARH POLLUTION TESTING LABORATORY
(Environmental Monitoring, EIA, NOC, ETP, STP)
NABET Accredited EIA Consultant
TC-8725

H.O. : #372, Sector 15-A, Chandigarh-160 015
Phone : 0172-4669295
Lab : E-126, Phase-VII, Indl. Area, Mohali - 160055
Phone : 0172-5090312
E-mail : cptle126@gmail.com ; lab@cptl.co.in
Website : www.cptl.co.in

TEST CERTIFICATE

Format No. CPTLF7.8-1(W)

REPORT No. CPTL/EC/2024/09/67(W) **REPORTING DATE: 18-09-2024**

NAME OF INDUSTRY: Sh. Rajender Singh,
Prop. M/s THAKUR ENTERPRISES UNIT-IV,
KHASRA NO. 6503/1, FALLING IN MAUZA & MOHAL-BADEHRA,
TEHSIL-HAROLI, DISTRICT- UNA (H.P.).

SAMPLE PARTICULARS

Date of Sample Collection	13-09-2024
Sample Received in Lab	14-09-2024
Type of Sample	Ground Water (Grab)
Sampling Plan Ref. No.	CPTLF7.3-1
Sampling Method	CPTL/SM/01
Environmental conditions	Normal
Point of Sample Collection	From Crusher Site
Quantity & Packaging	2.0 liters in Plastic bottle+ 250 ml sterilized glass bottle
Sample Identification No.	CPTL/EC/2024/09/67(W)
Analysis Duration	14-09-2024 To 18-09-2024
Sample Collected By	Akshay Kumar & team
Visual Observation	Clear and colorless.

TEST RESULTS

S. No.	Parameters	Results	Acceptable Limit	Permissible Limit	Test Method
1.	pH	7.49	6.5-8.5	No relaxation	IS: 3025 (P-11): 2022
2.	Color, HU	<5	5	15	IS: 3025 (P-4): 2021
3.	Turbidity, NTU	<1	1	5	IS: 3025 (P-10): 1984 (RA-2017)
4.	Total Dissolved Solids, mg/l	212	500	2000	IS: 3025 (P-16): 1999 (RA-2019)
5.	Total Hardness (as $CaCO_3$), mg/l	185	200	600	IS: 3025 (P-21): 2009 (RA-2019)
6.	Calcium (as Ca^{++}), mg/l	36.0	75	200	IS: 3025 (P-40): 2004
7.	Magnesium (as Mg^{++}), mg/l	21.6	30	100	IS: 3025 (P-46): 1994 (RA-2019)
8.	Total Alkalinity (as $CaCO_3$), mg/l	175	200	600	IS: 3025 (P-23): 2006
9.	Chloride (as Cl), mg/l	14.99	250	1000	IS: 3025 (P-32): 1998 (RA-2019)
10.	Sulphate (as SO_4), mg/l	19.5	200	400	IS: 3025 (P-24): 2022
11.	Iron (as Fe), mg/l	ND (DL-0.02)	0.3	No relaxation	IS: 3025 (P-53): 2003 & C/1, 10 Phenanthroline Method (RA-2019)
12.	Zinc (as Zn), mg/l	ND (DL-0.5)	5	15	IS: 3025 (P-49): 1994 (RA-2019)
13.	Nitrate (as NO_3), mg/l	ND (DL-1.0)	45	No relaxation	IS: 3025 (P-34): 2022
14.	Total Chromium (as Cr), mg/l	ND (DL-0.04)	0.05	No relaxation	IS: 3025 (P-52): 2003 (RA-2019)
15.	Manganese (as Mn), mg/l	ND (DL-0.09)	0.1	0.3	IS:3025 (P-59):2006

CHANDIGARH POLLUTION TESTING LABORATORY
(Environmental Monitoring, EIA, NOC, ETP, STP)
NABET Accredited EIA Consultant

TC-6728

H.O. : #372, Sector 15-A, Chandigarh-160 015
Phone : 0172-4669295
Lab : E-126, Phase-VII, Indl. Area, Mohali - 160055
Phone : 0172-5090312
E-mail : cptle126@gmail.com ; lab@cptl.co.in
Website : www.cptl.co.in

Sample Received in Lab	14-09-2024
Type of Sample	Ground Water (Grab)
Sample Identification No.	CPTL/EC/2024/09/67(W)

S. No.	Parameters	Results	Acceptable Limit	Permissible Limit	Test Method
16.	Lead (as Pb), mg/l	ND (DL-0.01)	0.01	No relaxation	IS: 3025 (P-47): 1994 (RA-2019)
17.	Arsenic (as As), mg/l	ND (DL-0.01)	0.01	0.05	IS: 3025 (P-37): 2022
18.	Copper (as Cu), mg/l	ND (DL-0.04)	0.05	1.5	IS: 3025 (P-42): 1992 (RA-2019)
19.	Boron (as B), mg/l	ND (DL-0.1)	0.5	1.0	IS: 3025 (P-57): 2021
20.	Cadmium (as Cd), mg/l	ND (DL-0.001)	0.003	No relaxation	IS: 3025 (P-41):1992 (RA-2019)
21.	Fluoride (as F), mg/l	ND (DL-0.1)	1.0	1.5	IS: 3025 (P-60) : 2008
22.	Free Residual Chlorine (as Cl_2), mg/l	ND (DL-0.1)	0.2	1	IS: 3025 (P-26): 2021
23.	Selenium (as Se), mg/l	ND (DL-0.01)	0.01	No relaxation	IS: 3025 (P-56): 2003 (RA-2019)
24.	E. Coli /100 ml	Absent	Shall not be detectable in any 100 ml sample	Shall not be detectable in any 100 ml sample	IS: 1622-1981, MPN Method
25.	Total Coliform/100 ml	<2	Shall not be detectable in any 100 ml sample	Shall not be detectable in any 100 ml sample	IS: 1622-1981, MPN Method

ND-Not Detected
DL-Detection Limit

(Chemist-In-Charge)
Date: 18/9/24

Sital Singh (CEO)
(Authorized Signatory)
Date: 18/09/2024

- The results are related to test items only.
- This certificate is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without approval of laboratory.
- Sample will be destroyed after retention time unless otherwise specified.

*****END OF REPORT*****

CHANDIGARH POLLUTION TESTING LABORATORY
(Environmental Monitoring, EIA, NOC, ETP, STP)
NABET Accredited EIA Consultant
TC-6728

H.O. : #372, Sector 15-A, Chandigarh-160 015
Phone : 0172-4669295
Lab : E-126, Phase-VII, Indl. Area, Mohali - 160055
Phone : 0172-5090312
E-mail : cptle126@gmail.com ; lab@cptl.co.in
Website : www.cptl.co.in

TEST CERTIFICATE

Format No. CPTLF7.8-I(W)

REPORT No. CPTL/EC/2024/09/67(SW) **REPORTING DATE: 18-09-2024**

NAME OF INDUSTRY: **Sh. Rajender Singh,**
Prop. M/s THAKUR ENTERPRISES UNIT-IV,
KHASRA NO. 6503/1, FALLING IN MAUZA & MOHAL-BADEHRA,
TEHSIL-HAROLI, DISTRICT- UNA (H.P.).

SAMPLE PARTICULARS

Date of Sample Collection	13-09-2024
Sample Received in Lab	14-09-2024
Type of Sample	Surface Water (Grab)
Sampling Plan Ref. No.	CPTLF7.3-I
Sampling Method	CPTL/SM/01
Environmental conditions	Normal
Point of Sample Collection	Swan River
Quantity & Packaging	2.0 liters in Plastic bottle+250 ml in sterilized glass bottle each
Sample Identification No.	CPTL/EC/2024/09/67(SW)
Analysis Duration	14-09-2024 To 18-09-2024
Sample Collected By	Akshay Kumar & team
Visual Observation	Sample with suspended matter

TEST RESULTS

S. No.	Parameters	Upstream	Downstream	Test Method
1.	pH	7.48	7.56	IS: 3025 (P-11): 2022
2.	Color, HU	<5	<5	IS: 3025 (P-4): 2021
3.	Turbidity, NTU	2.7	1.4	IS: 3025 (P-10): 1984 (RA-2017)
4.	Total Dissolved Solids, mg/l	200	220	IS: 3025 (P-16): 1999 (RA-2019)
5.	Total Suspended Solids, mg/l	22.2	16.5	IS: 3025 (P-17): 2022
6.	BOD (as 27°C for 3 Days), mg/l	5.3	6.0	IS: 3025 (P-44): 1993 (RA-2019)
7.	Chemical Oxygen Demand, mg/l	16.0	20.0	IS: 3025 (P-58): 2006 (RA-2017)
8.	Dissolved Oxygen (DO), mg/l	6.4	6.6	IS: 3025 (P-38): 1989 (RA-2019)
9.	Total Hardness (as $CaCO_3$), mg/l	185	190	IS: 3025 (P-21): 2009 (RA-2019)
10.	Chloride (as Cl), mg/l	17.49	19.9	IS: 3025 (P-32): 1988 (RA-2019)
11.	Nitrate (as NO_3), mg/l	1.1	1.2	IS: 3025 (P-34): 2022
12.	Sulphate (as SO_4), mg/l	17.5	20.03	IS: 3025 (P-24): 2022
13.	Ammonical, mg/l	1.45	1.23	IS: 3025 (P-34): 2022
14.	Sodium (as Na^+), mg/l	15.2	17.2	IS: 3025 (P-45):2003
15.	Total Coliform, MPN/100ml	70	90	IS: 1622-1981(RA 2009), MPN Method
16.	Fecal Coliform, MPN/100 ml	13	22	IS: 1622-1981(RA 2009) MPN Method

Chemist In-Charge
Date: 18/9/24

Sital Singh (CEO)
(Authorized Signatory)
Date: 18/09/2024

- The results are related to test items only.
- This certificate is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without approval of laboratory.
- Sample will be destroyed after retention time unless otherwise specified.

END OF REPORT

Annexure-XVII

F. No. IA3-22/11/2023-IA.III (E-208230)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

3rd Floor, Vayu Wing
Indira Paryavaran Bhavan,
Jor Bagh Road,
New Delhi-110003

Dated: 28th April, 2023

OFFICE MEMORANDUM

Subject: Compliance of order dated 07.12.2022 passed by Hon'ble NGT in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forests and Climate Change - reg.

The Hon'ble National Green Tribunal (Principal Bench), New Delhi vide order dated 13.09.2018 in O.A. No. 186 of 2016 (Satendra Pandey vs Ministry of Environment Forest & Climate Change & Anr) had observed that the Ministry's Notification S.O. 141(E) dated 15.01.2016 was not in consonance with the directions given by Hon'ble Supreme Court in the matter of Deepak Kumar Vs. State of Haryana and Others and passed certain directions.

2. In the above case, Hon'ble NGT had *inter-alia* directed that mining projects with lease areas of 0 to 5 ha are to be evaluated by State Level Expert Appraisal Committee (SEAC) for recommendation and grant of Environmental Clearance (EC) by State Level Environment Impact Assessment Authority (SEIAA) instead of District Level Environment Impact Assessment Authority (DEIAA). In compliance of the said directions, Ministry issued an OM dated 12.12.2018 addressed to Chief Secretaries of all the States/UTs directing to comply with the directions of Hon'ble NGT.

3. Subsequently, Hon'ble NGT vide its order dated 07.12.2022 in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forests and Climate Change *inter-alia* observed that *"mining leases in which environmental clearance was granted by DEIAA in view of amendment notification dated 15.01.2016 are still continuing even after passing of order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) and issuance of OM dated 12.12.2018 by MoEF&CC without any re-appraisal by SEIAA and appropriate remedial action on the basis of such re-appraisal. All such mining leases in which environmental*

clearance was granted by DEIAA need to be brought in consonance with the directions given by Hon'ble Supreme Court in Deepak Kumar (supra) and order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) by re-appraisal by SEIAA and only such mining leases may be continued which have been on re-appraisal granted environmental clearance by SEIAA. MoEF&CC is, therefore, directed to take appropriate steps for compliance in this regard by issuance of requisite directions in exercise of the statutory powers under the Environment (Protection) Act, 1986."

4. The matter has been examined in the Ministry and accordingly it has been decided that all valid ECs issued by DEIAA shall be reappraised through SEAC/SEIAA in compliance to the order of the Hon'ble NGT in O.A.142 of 2022. In view of above, it is hereby directed that all concerned SEACs shall re-appraise the ECs issued by DEIAAs between 15.01.2016 and 13.09.2018 (including both dates) and all fresh ECs in this regard shall be granted only by SEIAAs based on such appraisal. The exercise shall be completed within a time period of one year from the date of issue of this OM. DEIAAs shall transfer all such files where ECs have been granted to concerned SEIAA within a time period of one month from issue of this OM. The State Government may assess the existing workload of SEAC(s) and accordingly, send proposals for constitution of additional SEAC for a specified period to deal with such additional workload.

5. Further, in order to have a uniform approach across the country for such appraisal, SEIAA shall scrutiny and appraise the proposals based on the checklist provided below:

i. Completely filled up Form-2 as per Ministry's OM dated 15.12.2021.
ii. Pre-Feasibility Report (PFR) as per MoEF Guidelines dated 30.12.2010
iii. Valid Mine Lease Document
iv. Approved Mining Plan from the concerned Authorities
v. District Survey Report approved by SEIAA as per Ministry's Notification S.O 3611(E) dated 25.07.2018
vi. Implementation of *"Sustainable Sand Mining Management Guidelines, 2016"* and *"Enforcement & Monitoring Guidelines for Sand Mining, 2020"* in case of sand mining proposals.
vii. Details of forest land involved in the mine lease area and availability of Stage-I/II Forest Clearance (FC) for diversion of forest land for non-forestry purpose.
viii. Details of Eco Sensitive Zones (ESZ) and Eco Sensitive Areas (ESAs), National Parks, Wildlife Sanctuary, Coastal Zone, Water bodies and other ecological sensitive areas within/in the vicinity of the mine lease area and if so details of NOC/Clearances obtained.
ix. If any Schedule-I species is present in the study area, proof of submission of Wildlife Conservation Plan to the Forest Department.
x. Cluster Certificate from State Mines and Geology Department.

xi. Compliance of Hon'ble Supreme Court judgment dated 02.08.2017 passed in Common Cause vs Union of India Writ Petition (C) 114 of 2014.

xii. Proposal of re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. in compliance to the direction dated 8th January, 2020 of Hon'ble Supreme Court in Writ Petition(s) Civil No. 114/2014, Common Cause vs Union of India & Ors.

6. The provisions of this OM shall be operational subject to the outcome of Civil Appeal No. 3799-3800 of 2019 titled Union of India vs Rajiv Suri filed by Ministry before the Hon'ble Supreme Court of India against the order dated 13th September, 2018 passed in O.A. No. 200 if 2016 (Rajiv Suri Vs UOI) & order dated 21st December, 2018 passed in R.A. No. 47 of 2018 (UOI Vs Rajiv Suri).

7. This is issued with the approval of the Competent Authority.

21/4/23

(Sundar Ramanathan)
Scientist E

To

1. The Chairperson/Member Secretaries of all the SEIAAs/SEACs.
2. The Chairman of all the Expert Appraisal Committees
3. The Chairpersons/Member Secretaries of all SPCBs/UTPCCs.
4. All the officers of IA Division

Copy for information to:

1. PS to Hon'ble MEF&CC
2. PS to Hon'ble MoS, EF&CC
3. PPS to Secretary, EF&CC
4. PPS to AS (TK)/ JS(SKB)
5. Website, MoEF&CC /Guard file

Annexure-XVIII





Annexure-XIX

No.: Udyog(Bhu)-Laghu-UNA- 2329
Office of the Mining Officer, Una
Distt. Una (H.P.)
Una Dated : 26-11-2024

To

The Assistant Environmental Engineer
HPSPCB Una HP

Subject: Regarding Production of minerals from Mining leases.

Sir,

As per your an email dated 21.11.2024, please find enclosed herewith the information regarding the production of minerals from mining leases granted in favour of Sh. Rajender Singh, Prop. M/s Thakur Enterprises unit-IV VPO Dharampur Tehsil Haroli District Una HP and Sh. Kapil Sharma Partner M/s Shree Shree Rudra Stone Crusher & Screening Plant-II Village & PO Dharampur, Tehsil Haroli & District Una (H.P).

Sr. No.	Name & Address of mining lease	Khasra no. & Area	Lease period	Production
1.	Sh. Kapil Sharma Partner M/s Shree Shree Rudra Stone Crusher & Screening Plant-II Village & PO Dharampur, Tehsil Haroli & District Una (H.P)	5452 & 5455/1 measuring 02-93-58 hects. falling in Mauza/Mohal Dharampur, Tehsil Haroli District Una H.P. (Private Land/ River Bed)	03-08-2023 to 02-08-2033	2023-24:NIL 2024-25(Upto October 2024):NIL
2.	Sh. Kapil Sharma Partner M/s Shree Shree Rudra Stone Crusher & Screening Plant-II Village & PO Dharampur, Tehsil Haroli & District Una (H.P)	33 & 32/40 measuring 00-57-07 hects. falling in Mauza /Mohal Sainsowal, Tehsil Haroli District Una H.P. (Private Land/Hill Slope)	27-08-2021 to 26-08-2026	2023-24:NIL 2024-25(Upto October 2024): As per the office record the Project Proponent has deposited the Royalty of Rs. 1,20,000/- but no mining activity were undertaken by Project Proponent on granted mining lease area.

3.	Sh. Rajender Singh, Prop. M/s Thakur Enterprises unit-IV VPO Dharampur Tehsil Haroli District Una HP	6503/1 measuring 02-95-10 hects. falling in Mauza/Mohal Badehra, Tehsil Haroli District Una H.P. (Private Land/River bed)	03-08-2023 to 02-08-2033	2023-24:NIL 2024-25(Upto October 2024): As per the office record the Project Proponent has deposited the Royalty of Rs. 10,00,000/- but no mining activity were undertaken by Project Proponent on granted mining lease area.
4.	Sh. Rajender Singh, Prop. M/s Thakur Enterprises Unit-IV VPO Dharampur Tehsil Haroli District Una HP	99 measuring 02-22-85 hects. falling in Mauza /Mohal Gondpur Jaichand, Tehsil Haroli District U na H.P. (Private Land/Hill Slope)	06-08-2019 to 05-08-2034	2023-24:NIL 2024-25(Upto October 2024):NIL

This is for your information & consideration, please.

Yours faithfully

(Neeraj Kant)
Mining officer, Una
Mobile No +91-9816519502
email: miningofficeruna@gmnail.com

Annexure-XX

Baseline Noise Monitoring result/data conducted at various locations of M/s Thakur Enterprises (Unit-IV), VPO Dharampur, Tehsil Haroli, Distt. Una (H.P)

Sr. No.	Name of file and location	Date	Time	Dba value	Session/Avg Leq
1	11221241.csv Corner-1 of the unit	22/11/2024			
			12:41:40	41.3	
			12:42:00	39.9	
			12:43:00	42.8	
			12:44:00	41.8	
			12:45:00	44.3	
			12:46:00	45.6	
			12:47:00	37.9	
			12:48:00	39.8	
			12:49:00	39.2	**41.8**
			12:50:00	37.3	
			12:51:00	46.9	
			12:52:00	37.2	
			12:53:00	36.1	
			12:54:00	35.8	
			Session Leq	**41.8**	
2	11221254.csv Corner -2 of he unit	22/11/2024			
			12:54:46	39.5	
			12:55:00	39.6	
			12:56:00	42	
			12:57:00	45.6	
			12:58:00	45.7	
			12:59:00	42.2	
			13:00:00	41.3	
			13:01:00	39.8	**44.9**
			13:02:00	37.4	
			13:03:00	40.7	
			13:04:00	41	
			13:05:00	52.7	

			13:06:00	45.8	
			Session Leq	**44.9**	
3	11221307.csv Coner-III of the unit	22/11/2024			
			13:07:25	39	
			13:08:00	40.7	
			13:09:00	43.3	
			13:10:00	41.2	
			13:11:00	43.2	
			13:12:00	43.3	
			13:13:00	41.3	
			13:14:00	38.8	**41.4**
			13:15:00	45.4	
			13:16:00	39.3	
			13:17:00	37.1	
			13:18:00	37.9	
			13:19:00	38	
			13:20:00	41.6	
			Session Leq	**41.4**	

Signature of Monitoring team

Regional Officer, HPSPCB Una

Baseline Noise Monitoring result/data conducted at various locations of M/s Shree Shree Rudra Stone Crusher and Screening Plant (Unit-II), VPO Dharampur, Tehsil Haroli, Distt. Una (H.P)

Sr. No.	Name of file and location	Date	Time	Dba value	Session/Avg Leq
1	11221201.csv Corner-1 of the unit	22/11/2024			
			12:01:12	42.4	
			12:02:00	42.2	
			12:03:00	40.5	
			12:04:00	49.3	
			12:05:00	52	
			12:06:00	41.8	
			12:07:00	42.9	
			12:08:00	51.2	
			12:09:00	58.4	**49.7**
			12:10:00	47.6	
			12:11:00	40.9	
			12:12:00	40.5	
			12:13:00	45.8	
			12:14:00	50.6	
			12:15:00	43.9	
			Session Leq	**49.7**	
2	11221215.csv Corner -2 of he unit	22/11/2024			
			12:15:54	43.5	
			12:16:00	41.5	
			12:17:00	40.6	
			12:18:00	37.6	
			12:19:00	37.2	**45.8**
			12:20:00	38.1	
			12:21:00	44.8	
			12:22:00	39.7	
			12:23:00	41.3	
			12:24:00	48.6	
			12:25:00	49	

			12:26:00	46.8	
			12:27:00	44.3	
			12:28:00	50.9	
			12:29:00	50	
			Session Leq	**45.8**	
3	11221229.csv Coner-III of the unit	22/11/2024			
			12:29:56	43.5	
			12:30:00	42.3	
			12:31:00	40.3	
			12:32:00	39.6	
			12:33:00	37.8	
			12:34:00	37.9	
			12:35:00	42.4	**40.6**
			12:36:00	39.6	
			12:37:00	38.3	
			12:38:00	36.8	
			12:39:00	37.3	
			12:40:00	41.7	
			12:41:00	43	
			Session Leq	**40.6**	

Signature of Monitoring team

Regional Officer, HPSPCB Una